

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, July 18, 2022/Ashadha 27, 1944 (Saka)

No. 177

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Oath

The following members took the oath, signed the Roll of Members and took their seats in the House:-

| Sl. No. | Name of Member | Constituency | State | Oath/Affirmation | Language |
|---------|---------------------------------|--------------|---------------|------------------|----------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Shri Ghanshyam Singh Lodhi | Rampur | Uttar Pradesh | Oath | Hindi |
| 2. | Shri Dinesh Lal Yadav "Nirahua" | Azamgarh | Uttar Pradesh | Oath | Hindi |
| 3. | Shri Shatrughan Prasad Sinha | Asansol | West Bengal | Oath | Hindi |

11.07 A.M.

3. Obituary References

The Speaker made references to the passing away of His Excellency Shri Shinzo Abe, former Prime Minister of Japan; His Highness Sheikh Khalifa Bin Zayed Al Nahyan, President of the United Arab Emirates and the Ruler of Abu Dhabi; and His Excellency Shri Mwai Kibaki, Third President of Kenya.

He also made references to the passing away of Shri Rabindar Kumar

Rana, Member of the Fourteenth Lok Sabha; Shri T. Basheer, Member of the Eighth and Ninth Lok Sabhas; Shri Nawal Kishore Rai, Member of the Tenth, Eleventh and Thirteenth Lok Sabhas; Shri Sukh Ram, Member of the Eighth, Tenth and Eleventh Lok Sabhas; Shri Hussain Dalwai, Member of the Eighth Lok Sabha; Shri Sivaji Patnaik, Member of the Sixth, Ninth and Tenth Lok Sabhas; Shri Chakra Dhari Singh, member of the Seventh Lok Sabha; and Shri Harivansh Sahai, Member of the Eleventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.17 A.M.

4. *Felicitations by the Speaker

The Speaker congratulated all the members of Lok Sabha on the occasion of full House.

He also made reference to achieving 200 crore COVID vaccine doses in the country.

11.18 A.M.

5. *Observation by the Speaker

The Speaker observed that the Presidential Election is an occasion of national celebration.

6. Questions

As the House adjourned after the Observation by the Speaker, Starred Questions could not be called for oral answers. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.19 A.M. and re-assembled at 2.00 P.M.)

*Original in Hindi. For details, please see the debates of the day.

2.00 P.M.**7. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table a copy of the Notification No. G.S.R.222(E) (Hindi and English versions) published in Gazette of India dated 26th March, 2022, making certain amendments in Notification No. G.S.R.835(E) dated 3rd November, 2015 under Section 30B of the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Coubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- (i) The International Financial Services Centres Authority (Performance Review Committee) Regulations, 2022 published in Notification No. IFSCA/2021-22/GN/REG022 in Gazette of India dated 25th March, 2022.
- (ii) Notification No. IFSCA/2021-22/GN/REG023 published in Gazette of India dated 13th April, 2022, notifying Aircraft Ground Support Equipment as a 'Financial Product' in exercise of powers conferred under Section 12 of IFSCA Act read with Central Government's notification No. S.O.5199(E) dated 14.12.2021.
- (iii) The International Financial Services Centres Authority (Fund Management) Regulations, 2022 published in Notification No. IFSCA/2022-23/GN/REG024 in Gazette of India dated 20th April, 2022.
- (iv) The International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2022 published in Notification No. IFSCA/2022-23/GN/REG025 in Gazette of India dated 30th June, 2022.
- (v) The International Financial Services Centres Authority (Finance Company) (Amendment) Regulations, 2022 published in Notification No. IFSCA/2022-23/GN/REG026 in Gazette of India dated 4th July, 2022.
- (vi) Notification No. IFSCA/2020-21/NICCL/245 published in Gazette of India dated 26th May, 2022 regarding renewal of recognition of NSE IFSC Clearing Corporation Limited under the IFSCA (Markets Infrastructure Institution) Regulations 2021.
- (vii) S.O.2374(E) published in Gazette of India dated 24th May, 2022 notifying courses offered in Financial Management, FinTech, Science, Technology, Engineering and Mathematics by foreign universities or foreign institutions as 'Financial Service' under Section 3 of the said Act.

- (viii) Notification No. IFSCA/2021-22/GN/REG023 published in Gazette of India dated 29th April, 2022, containing corrigendum to the notification dated 13.04.2022 notifying Aircraft Ground Support Equipment as a Financial Product.
- (ix) Notification No. IFSCA/2020-21/NSE-IFSC/262 published in Gazette of India dated 26th May, 2022, regarding renewal of recognition of NSE IFSC under the IFSCA (Markets Infrastructure Institution) Regulations, 2021.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
- (i) The Central Excise (Advance Rulings) Amendment Rules, 2017 published in Notification No. G.S.R.316(E) in Gazette of India dated 31st March, 2017, together with an explanatory memorandum.
- (ii) The Central Excise (Settlement of Cases) Amendment Rules, 2017 published in Notification No. G.S.R.349(E) in Gazette of India dated 12th April, 2017, together with an explanatory memorandum.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-
- (i) The Service Tax (Advance Rulings) Amendment Rules, 2017 published in Notification No. G.S.R.317(E) in Gazette of India dated 31st March, 2017, together with an explanatory memorandum.
- (ii) The Service Tax (Settlement of Cases) Amendment Rules, 2017 published in Notification No. G.S.R.350(E) in Gazette of India dated 12th April, 2017, together with an explanatory memorandum.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Customs (Advance Rulings) Amendment Rules, 2017 published in Notification No. G.S.R.315(E) in Gazette of India dated 31st March, 2017, together with an explanatory memorandum.
 - (ii) The Customs (Settlement of Cases) Amendment Rules, 2017 published in Notification No. G.S.R.348(E) in Gazette of India dated 12th April, 2017, together with an explanatory memorandum.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2022-2023.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society (Samagra Shiksha), Shimla, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society (Samagra Shiksha), Shimla, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the years 2018-

2019 and 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the years 2018-2019 and 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the years 2018-2019 and 2019-2020.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Gujarat Council of School Education, Gandhinagar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Gujarat Council of School Education, Gandhinagar, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Sanskrit University, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Sanskrit University, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Design and Manufacturing, Kurnool, for the years 2019-2020 and 2020-2021.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. S.O.1360(E) (Hindi and English versions) published in Gazette of India dated 25th March, 2022, making the Ordinances, mentioned therein, of the Indian Institute of Information Technology Design and Manufacturing, Kurnool under Section 50 of the Indian Institute of Information Technology Act, 2014.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy of the Draft Notification No. F. No. 3/4/2022-EM Part-(1) (Hindi and English versions) pertaining to the International Financial Services Centres Authority Act, 2019 under sub-section (2) of Section 31 of the said Act.

- (2) A copy each of the Reports (Hindi and English versions) of the National Housing Bank on the Trend and Progress of Housing in India, 2020 for the years 2020 and 2021.
- (3) A copy of the Public Enterprises Survey, 2020-2021 (Volume I & II) (Hindi and English versions).
- (4) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services-Army) (Report No. 3 of 2022)-Performance Audit on Inventory Management in Ordnance Services.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 2 of 2022)-Performance Audit on Management of Spectrum assigned on the administrative basis to Government Departments/ Agencies, Department of Telecommunications, Ministry of Communications.
- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Appropriation Accounts of Ministry of Railways (Railway Board) for the year 2020-2021 (Part I-Review).
 - (ii) Appropriation Accounts of Ministry of Railways (Railway Board) for the year 2020-2021 (Part II-Detailed Appropriation Accounts).
 - (iii) Appropriation Accounts of Ministry of Railways (Railway Board) for the year 2020-2021 [Part II-Detailed Appropriation Accounts-(Annexure-G)].
- (6) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended March 31, 2022.
- (7) A copy of the Life Insurance Corporation of India General (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.171(E)

in Gazette of India dated 4th March, 2022 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(8) A copy of the Notification No. S.D.(B.S.) No. 2823-2022/02.14.005 (Hindi and English versions) published in weekly Gazette of India dated 16th April, 2022, making amendments to the Regulation No. 24 of the Reserve Bank of India General Regulations, 1949 under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934.

(9) A copy of the Pension Fund Regulatory and Development Authority (Redressal of Subscriber Grievance) (Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. PFRDA/12/RGL/139/1 in Gazette of India dated 25th May, 2022 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

2.04 P.M.

8. Statement by Minister

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 320th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on "Development of Tourism Infrastructure in the Country" pertaining to the Ministry of Tourism.

9. Motion regarding the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021- Extension of Time

Shri Brijendra Singh moved the following motion:-

"That this House do extend up to the first week of Monsoon Session, 2022 of Parliament the time for the presentation of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021."

The motion was adopted.

10. Government Bill – Introduced

The Family Courts (Amendment) Bill, 2022

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Nishikant Dubey regarding inclusion of Khetauri, Ghatwal-Ghatwar and others in the list of Scheduled Tribes.
- (2) Shri Ashok Kumar Rawat regarding damage caused by annual flood in River Ganga in Misrikh Parliamentary constituency, Uttar Pradesh.
- (3) Dr. Krishan Pal Singh Yadav regarding setting up of a branch of Nationalised Bank in Bamorekalan in Guna Parliamentary constituency, Madhya Pradesh.
- (4) Shri P.P. Chaudhary regarding need to curb fraudulent mobile app loan.
- (5) Shri Gopal Jee Thakur regarding sluggish implementation of Pradhan Mantri Gram Sadak Yojana in Bihar particularly in Darbhanga.
- (6) Shri Parbatbhai Savabhai Patel regarding augmentation of irrigation facilities in Banaskantha parliamentary constituency, Gujarat.
- (7) Shri Chhedi Paswan regarding setting up of a post office at Sansad Adarsh Gram Panchayat Belawan, Rampur Block, Kaimur district, Bihar.
- (8) Shri Ravindra Kushawaha regarding need to connect Sohagara Dham with Ramayan Circuit and development of other tourist places in Salempur parliamentary constituency, Uttar Pradesh.
- (9) Shri Dharambir Singh regarding further education of Ukraine-returnee medical students in Indian medical colleges.
- (10) Shri Rajendra Agrawal regarding provision of salary, allowances and other facilities to wardens of civil defence service.

- (11) Shri Ganesh Singh regarding release of funds for works undertaken under Deen Dayal Upadhyay Gram Jyoti Yojana in Madhya Pradesh.
- (12) Shri Gopal Chinayya Shetty regarding grant of bail to alleged accused persons in Mumbai, Maharashtra.
- (13) Shri Jugal Kishore Sharma regarding need to provide compensation to farmers whose lands have been acquired for fencing purpose in border areas of the UT of Jammu & Kashmir.
- (14) Shri Komati Reddy Venkat Reddy regarding expediting of 6-laning work of NH-65 from Hyderabad to Vijayawada.
- (15) Shri Gaurv Gogoi regarding stoppage of trains at Sarupathar Railway Station.
- (16) Shri S.R. Parthiban regarding ESI facility for contract workers of Salem Steel Plant.
- (17) Shri Mahabali Singh regarding need to declare Nabinagar-Barun road as National Highway.
- (18) Shri Malook Nagar regarding release of pending dues of sugarcane farmers.
- (19) Shri Kotha Prabhakar Reddy regarding steps to solve Bank fraud cases.
- (20) Shri Shriniwas Dadasaheb Patil regarding establishment of a CGHS Wellness Centre in Satara District, Maharashtra.
- (21) Dr. M.P. Abdussamad Samadani regarding Airfare from Gulf countries to Kerala.

2.05 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 19th July, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, July 19, 2022/Ashadha 28, 1944 (Saka)

No. 178

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21 and 22 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.12 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 23–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

3. *Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

2.00 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

*Original in Hindi. For details, please see the debates of the day.

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the years 2019-2020 and 2020-2021.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the Notification No. S.O.1883(E) (Hindi and English versions) published in Gazette of India dated 20th April, 2022, appointing Chief Immigration Officer, Bureau of Immigration, New Jalpaiguri Railway Check Post as the "Civil Authority" for the purpose of the Foreigners Order, 1948 for the Immigration Check Post located at New Jalpaiguri, Jalpaiguri District of West Bengal with effect from 20th April, 2022 issued under sub-section 2 of Section 3A of the Foreigners Act, 1946.

(2) A copy of the Notification No. S.O.1884(E) (Hindi and English versions) published in Gazette of India dated 20th April, 2022, designating New Jalpaiguri Railway check Post in the district of Jalpaiguri of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers under sub-section (5) of Section 3 of the Passport (Entry into India) Act, 1920.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-

- (i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2019-2020.
- (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2019-2020.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-

- (i) The Insecticides (Amendment) Rules, 2021 published in Notification No. G.S.R.620(E) in Gazette of India dated 8th September, 2021.
- (ii) The Insecticides (Amendment) Rules, 2022 published in Notification No. G.S.R.39(E) in Gazette of India dated 24th January, 2022.

(2) A copy of the Notification No. S.O.153(E) (Hindi and English versions) published in Gazette of India dated 12th January, 2022, including the substances, mentioned therein, in the Schedule of the Insecticides Act, 1968 issued under Section 3 of the Insecticides Act, 1968.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Helen Keller's School for the Deaf, Kadapa, Andhra Pradesh, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Helen Keller's School for the Deaf, Kadapa, Andhra Pradesh, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Chaitanya Institute for the Learning Disabled, Vizianagaram, Andhra Pradesh, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chaitanya Institute for the Learning Disabled, Vizianagaram, Andhra Pradesh, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Utkal Kalyan Seva Sangha, Jharsuguda, Odisha, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Utkal Kalyan Seva Sangha, Jharsuguda, Odisha, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Priyadarsini Service Organisation, Visakhapatnam, Andhra Pradesh, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Priyadarsini Service Organisation,

Visakhapatnam, Andhra Pradesh, for the year 2016-2017.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Jibanjyoti Welfare Association for the Mentally and Physically Handicapped, Dhenkanal, Odisha, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jibanjyoti Welfare Association for the Mentally and Physically Handicapped, Dhenkanal, Odisha, for the year 2013-2014.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Society for Environmental Development and Voluntary Action, Nayagarh, Odisha, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Environmental Development and Voluntary Action, Nayagarh, Odisha, for the year 2013-2014.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Swayamkrushi, Secunderabad, Telengana, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Swayamkrushi, Secunderabad, Telengana, for the year 2012-2013.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institution for the Blind, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institution for the Blind, New Delhi, for the year 2011-2012.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the VELUGU, Madanapalle, Andhra Pradesh, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VELUGU, Madanapalle, Andhra Pradesh, for the year 2013-2014.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the years 2011-2012 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Social Reconstructive Activities, Cuttack, Odisha, for the years 2011-

2012 and 2014-2015.

- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Reports (Hindi and English versions) of the Vimala Mahila Samajam, Ernakulam, Kerala, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vimala Mahila Samajam, Ernakulam, Kerala, for the year 2014-2015.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2015-2016.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Abilympic Association of India C/o Amar Jyoti Charitable Trust, Delhi, for the years 2011-2012, 2013-2014 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Abilympic Association of India C/o Amar Jyoti Charitable Trust, Delhi, for the years 2011-2012, 2013-2014 and 2014-2015.

- (26) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Karimnagar District Freedom Fighter's Trust, Karimnagar, Telangana, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karimnagar District Freedom Fighter's Trust, Karimnagar, Telangana, for the year 2011-2012.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Victory India Charitable Tent of Rescue Yacht, Kuppam, Andhra Pradesh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victory India Charitable Tent of Rescue Yacht, Kuppam, Andhra Pradesh, for the year 2011-2012.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the All Manipur Mentally Handicapped Persons' Welfare Organization, Imphal, Manipur, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All Manipur Mentally Handicapped Persons' Welfare Organization, Imphal, Manipur, for the year 2016-2017.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Bethany Society, East Garo Hills, Meghalaya, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bethany Society, East Garo Hills, Meghalaya, for the year 2012-2013.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Charitable Society for the Welfare of the Disabled, Ernakulam, Kerala, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Charitable Society for the Welfare of the Disabled, Ernakulam, Kerala, for the year 2011-2012.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Mumbai, Maharashtra, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Association for the Blind, Mumbai, Maharashtra, for the year 2013-2014.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ramana Maharishi Academy for the Blind, Bangalore, Karnataka, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ramana Maharishi Academy for the Blind, Bangalore, Karnataka, for the year 2012-2013.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Surguja Gyanodaya Association, Surajpur, Chhattisgarh, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surguja Gyanodaya Association, Surajpur, Chhattisgarh, for the year 2014-2015.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the A Handicapped Service Foundation, Khamman, Telangana, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the A Handicapped Service Foundation, Khamman, Telangana, for the year 2014-2015.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of Dhula Regional Physically Handicapped Development Association,

Darrang, Assam, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dhula Regional Physically Handicapped Development Association, Darrang, Assam, for the year 2014-2015.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the year 2013-2014.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2021-2022.
- (2) A copy of the Coastal Aquaculture Authority (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.216(E) in Gazette of India dated 22nd March, 2022 under Section 26 of the Coastal Aquaculture Authority Act, 2005.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Saptagiri Sankar Ulaka presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2021-2022):-

- (1) Twentieth Report on the subject- "Quality Control Cells (QCCs)" of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Twenty-first Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirteenth Report of the Committee (Seventeenth Lok Sabha) on the subject- "Procurement, Storage and Distribution of Foodgrains by Food Corporation of India" of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

6. Report of Standing Committee on Housing and Urban Affairs

Shri Jagdambika Pal presented the Thirteenth Report* (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs on the subject, 'Implementation of Metro Rail Projects - An Appraisal'.

7. Report of Standing Committee on Education, Women, Children, Youth And Sports

Shri Rajendra Agrawal laid on the Table the 341st Report# (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports on "Review of education standards, accreditation process, research, examination reforms and academic environment in Deemed/Private Universities/other Higher Education Institutions".

* The Thirteenth Report was presented to Hon'ble Speaker on 9th May, 2022 under Direction 71 A of the Directions by the Speaker, Lok Sabha because this Report could not be presented on 7th April, 2022 as Lok Sabha adjourned sine die on that day. The Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

The Report was presented to the Hon'ble Chairman, Rajya Sabha on 4th July, 2022 and forwarded to Hon'ble Speaker, Lok Sabha on the same day.

8. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Thirty-fourth Report of Business Advisory Committee.

2.04 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Arun Kumar Sagar regarding need to provide stoppage of various trains at Tilhar Railway Station in Shahjahanpur, Uttar Pradesh and also improve railway facilities at the station.
- (2) Shri Ravi Kishan regarding setting up of Packaging House or an office for promotion of Export in Gorakhpur parliamentary constituency, Uttar Pradesh.
- (3) Shri Nihal Chand Chauhan regarding alleged embezzlement of money deposited by customers in Punjab National Bank located in Village Chohilanwali, Hanumangarh district, Rajasthan.
- (4) Shri Mukesh Rajput regarding construction of Sewage treatment plants in Farrukhabad parliamentary constituency, Uttar Pradesh.
- (5) Shri Manoj Tiwari regarding condition of Government Schools in Delhi.
- (6) Shri Basanta Kumar Panda regarding need to extend the proposed Junagarh-Nabrangpur railway line upto Dharamgarh in Odisha.
- (7) Shri Sunil Baburao Mendhe regarding need to set up branches of Nationalized banks in Bhandara-Gondiya parliamentary constituency in Maharashtra.
- (8) Dr. Dhal Singh Bisen regarding Delhi-Nagpur Industrial Corridor Route.
- (9) Shri Guman Singh Damor regarding need for electrification of villages in tribal inhabited areas in Ratlam parliamentary constituency, Madhya Pradesh.

- (10) Shri Girish Bhalchandra Bapat regarding development of Hadapsar Railway Station.
- (11) Dr. Shashi Tharoor regarding plight of Ukraine returnee medical students.
- (12) Dr. Sumathy (a) Thamizhachi Thangapandian regarding alleged discrimination of LGBTQIA community members.
- (13) Shri D.M. Kathir Anand regarding withdrawal of train services and fare concession.
- (14) Prof. Saugata Roy regarding extension of GST compensation of States.
- (15) Shri Vinayak Raut regarding release of Performance grants for Urban Local Bodies in Maharashtra.
- (16) Shri Dulal Chandra Goswami regarding setting up of Institute of Rural Management in Katihar parliamentary constituency, Bihar.
- (17) Shri Chandra Sekhar Sahu regarding selection of States under PM Mitra Scheme.
- (18) Shri Shyam Singh Yadav regarding Caste Census.
- (19) Shri Manne Srinivas Reddy regarding Reforms in the implementation of Crop Insurance Scheme.
- (20) Adv. A.M. Ariff regarding Agnipath Scheme.
- (21) Shri N.K. Premachandran regarding the registration of foreign medical graduates in State Medical Council.

2.05 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Wednesday, the 20th July, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

—
Wednesday, July 20, 2022/Ashadha 29, 1944 (Saka)

—
No. 179

11.00 A.M.

1. Starred Questions

Starred Question No. 41 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.15 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 42–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

3. *Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

*At 11.04 A.M. Original in Hindi. For details, please see the debates of the day.

2.00 P.M.**4. Papers laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O.1004(E) published in Gazette of India dated 7th March, 2022, regarding amendment in import policy conditions of items under ITC HS 0106 90 00 of Chapter 01 of ITC (HS), 2022, Schedule – I (Import Policy).
- (2) S.O.1145(E) published in Gazette of India dated 14th March, 2022, regarding amendment in import policy and insertion of policy condition under Chapter 29 and 38 of ITC (HS), 2022, Schedule – I (Import Policy).
- (3) S.O.1463(E) published in Gazette of India dated 29th March, 2022, regarding amendment in Import policy of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] (ITC(HS) 0713 3110) and Tur/Pigeon Peas (Cajanus Cajan) (ITC(HS) 0713 60 00) under ITC (HS)2022, Schedule – I (Import Policy).
- (4) S.O.1559(E) published in Gazette of India dated 1st April, 2022, regarding amendment in import policy condition of Urea [Exim Code 31021000] in the ITC (HS) 2022, Schedule – I (Import Policy).
- (5) S.O.2031(E) published in Gazette of India dated 30th April, 2022, regarding amendment in import policy of ITC (HS) Codes 71123000, 71129100, 71129200, 71129910, 71129920, and 71129990 under Chapter 71 of Schedule – I (Import Policy) of ITC (HS), 2022.

- (6) S.O.2053(E) published in Gazette of India dated 2nd May, 2022, regarding extension of relaxation of the Provisions under Notification 20/2015-20 dated 24.08.2021.
- (7) S.O.2320(E) published in Gazette of India dated 19th May, 2022, regarding amendment in import policy condition of Fresh Ginger under Chapter 09 of the ITC (HS) 2022, Schedule -I (Import Policy).
- (8) S.O.2357(E) published in Gazette of India dated 23rd May, 2022, regarding amendment in import policy condition under Chapter 29 and 30 of ITC (HS) 2022, Schedule - I (Import Policy).
- (9) S.O.2378(E) published in Gazette of India dated 25th May, 2022, regarding amendment in import policy of Paper and incorporation of policy condition in Chapter 48 of ITC (HS), 2022, Schedule – I (Import Policy).
- (10) S.O.2821(E) published in Gazette of India dated 21st June, 2022, regarding amendment in Import Policy Condition of Water Melon Seeds under ITC(HS) Code 1207 70 90 of Chapter-12 of ITC (HS), 2022, Schedule-I (Import Policy).
- (11) S.O.1549(E) published in Gazette of India dated 31st March, 2022, regarding extension of Foreign Trade Policy 2015-2020 which was valid up to 31st March, 2022 is extended up to 30th September, 2022.
- (12) S.O.1269(E) published in Gazette of India dated 23rd March, 2022, regarding amendment in Policy condition of Sl.No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018.
- (13) S.O.1270(E) published in Gazette of India dated 23rd March, 2022, regarding amendment in Export Policy and insertion of Policy Condition under Chapter 29 and 38 of ITC (HS),2018.
- (14) S.O.2162(E) published in Gazette of India dated 9th May, 2022, regarding amendment in Export Policy of Guar Gum.

- (15) S.O.2235(E) published in Gazette of India dated 14th May, 2022, regarding amendment in Export Policy of Onions Seeds.
- (16) S.O.2236(E) published in Gazette of India dated 14th May, 2022, regarding amendment in the Export Policy of Wheat.
- (17) S.O.2321(E) published in Gazette of India dated 19th May, 2022, regarding amendment in Export Policy of Bamboo Charcoal.
- (18) S.O.2375(E) published in Gazette of India dated 25th May, 2022, regarding amendment in Export Policy of sugar.
- (19) S.O.2985(E) published in Gazette of India dated 30th June, 2022, regarding amendment in Export Policy of items under HS Codes 27101241, 27101242, 27101243, 27101244, 27101249, 27101941, 27101944 and 27101949 of Chapter 27 of Schedule 2 of the ITC (HS) Export Policy.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

- (1) The Aadhaar (Authentication and Offline Verification) (First Amendment) Regulations, 2022 (No. 01 of 2022) published in Notification No. K-11020/240/2021/Auth/UIDAI (No. 01 of 2022) in Gazette of India dated 4th February, 2022.
- (2) The Aadhaar (Enrolment and Update) (Ninth Amendment) Regulations, 2022 (No. 2 of 2022) published in Notification No. HQ-16041/4/2021-EU-I-HQ-Part(I)(No.2 of 2022) in Gazette of India dated 3rd March, 2022.
- (3) The Aadhaar (Appointment of Officers and Employees) (Second Amendment) Regulations, 2022 (No. 3 of 2022) published in Notification

No. F. No. A-12013/13/RR/2016-UIDAI (No.3 of 2022) in Gazette of India dated 21st March, 2022.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

(1) A copy of the Indian Post Office (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.402(E) in Gazette of India dated 30th May, 2022 under Section 74 of the Indian Post Office Act, 1898.

(2) A copy of the Low Power Radio Frequency Devices in the frequency band 433.05 to 434.79 MHz (Exemption from License) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.347(E) in Gazette of India dated 11th May, 2022, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.

*The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (1) Notification No. 17/2022-C.E. published in Gazette of India dated 19th July, 2022, together with an explanatory memorandum seeking to reduce the Special Additional Excise Duty on exports of Petrol and Diesel.

- (2) Notification No. 18/2022-C.E. published in Gazette of India dated 19th July, 2022, together with an explanatory memorandum seeking to reduce the Special Additional Excise Duty on production of Petroleum Crude and export of Aviation Turbine Fuel.
- (3) Notification No. 19/2022-C.E. published in Gazette of India dated 19th July, 2022, together with an explanatory memorandum seeking to exempt the excisable goods, namely Petrol, Diesel and Aviation Turbine Fuel from Special Additional Excise Duty and Road and Infrastructure Cess when exported from units located in the Special Economic Zones (SEZ).
- (4) Notification No. 20/2022-C.E. published in Gazette of India dated 19th July, 2022, together with an explanatory memorandum seeking to reduce the Road and Infrastructure Cess on export of Petrol.

5. Assent to Bills

Secretary General laid on the Table the following 7 Bills passed by the Houses of Parliament during the Eighth Session of the Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 2nd February, 2022:-

1. The Appropriation (No.2) Bill, 2022;
2. The Appropriation (No.3) Bill, 2022;
3. The Jammu and Kashmir Appropriation Bill, 2022;
4. The Jammu and Kashmir Appropriation (No.2) Bill, 2022;
5. The Finance Bill, 2022;
6. The Appropriation Bill, 2022; and
7. The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022.

(II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 4 Bills passed by the Houses of Parliament and assented to by the President:-

1. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022;
2. The Delhi Municipal Corporation (Amendment) Bill, 2022;
3. The Criminal Procedure (Identification) Bill, 2022; and
4. The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2022.

6. Reports of Public Accounts Committee

Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2022-23):-

- (1) Fifty-first Report on 'Assessment of Assesseees in Entertainment Sector (DT)'.
- (2) Fifty-second Report on 'Construction and utilization of Limited Height Subway (LHS)'.

2.04 P.M.

7. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the

recommendations contained in the 357th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Ministry of Earth Sciences.

- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on 'Price Rise of Essential Commodities – Causes and Effects' pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
 - (ii) the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2022-23) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

8. Motion

Shri Arjun Ram Meghwal moved the following motion:-

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on 19th July, 2022."

The motion was adopted.

2.06 P.M.**9. Matters Under Rule 377**

- (1) Shri Mohanbhai Kalyanji Kundariya raised a matter regarding need to provide lift irrigation facility in Gujarat particularly in Rajkot and Morbi districts.
- (2) Shri Mohan Mandavi raised a matter regarding condition of schools in Chhattisgarh.
- (3) Shri Rodmal Nagar raised a matter regarding construction of Ramganjmandi-Bhopal railway line.
- (4) Shri Naranbhai Kachhadiya raised a matter regarding converting NH - 351 in Gujarat into four lane road.
- (5) Shri Sudhakar Tukaram Shrangre raised a matter regarding need to construct a pit line at Latur Railway Station.
- (6) Shri Bhagirath Chaudhary raised a matter regarding expansion of Kishangarh airport in Ajmer parliamentary constituency, Rajasthan.
- (7) Shri Ajay Nishad raised a matter regarding conversion of NH 28 from Mazaffarpur to Barauni into four- lane.
- (8) Smt. Rama Devi raised a matter regarding Scheduled Tribe status to Lohara caste in Bihar.
- (9) Shri Vishnu Dayal Ram raised a matter regarding setting up of Integrated Manufacturing cluster in Garhwa district, Jharkhand.
- (10) Shri Janardan Singh Sigriwal raised a matter regarding need to upgrade schools in Maharajganj parliamentary constituency in Bihar as PM Shri Schools.
- (11) Shri Chunni Lal Sahu raised a matter regarding payment of claims to farmers under Pradhan Mantri Fasal Bima Yojana in Mahasamund parliamentary constituency, Chhattisgarh.

- (12) Shri Sudarshan Bhagat raised a matter regarding need to set up a sports stadium of international standard in Lohardaga district, Jharkhand.
- (13) Shri Bidyut Baran Mahato raised a matter regarding release of arrears of payments to hospitals under Ayushman Bharat Yojana in Jamshedpur parliamentary constituency, Jharkhand.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Ramesh Chand Bind regarding need to provide stoppage of Shivganga Express at Gyanpur Road railway station in Uttar Pradesh.
- (2) Shri Unmesh B. Patil regarding introduction of air conditioned rail ambulance.
- (3) Shri Kodikunnil Suresh regarding setting up of an Airport at Chengannur in Mavelikkara parliamentary Constituency.
- (4) Shri V. K. Sreekandan regarding construction of a bridge over river Bhavani in Palakkad district, Kerala.
- (5) Shri T. N. Prathapan regarding plight of traditional Indian Fishermen.
- (6) Shri P. Velusamy regarding need to operate a regular reserved train between Coimbatore/Mettupalayam and South Tamil Nadu.
- (7) Shri Margani Bharat regarding RINL tender relating to coke oven batteries.
- (8) Shri Pocha Brahmananda Reddy regarding promoting export of agricultural products.
- (9) Dr. Alok Kumar Suman regarding need to develop sports infrastructure and facilities under 'Khelo India Yojana' in Goplaganj district, Bihar.
- (10) Shri Kunwar Danish Ali regarding payment of arrears of honorarium to Madrasa teachers and also increase the amount of honorarium being paid to them.

- (11) Shri K. Ram Mohan Naidu regarding merger of schools in Andhra Pradesh.
- (12) Shri P. Ravindhranath regarding sanctioning of a Central Agriculture University in Tamil Nadu.

*(Due to interruptions, Lok Sabha adjourned at 2.33 P.M.
and re-assembled at 4.00 P.M.)*

***4.06 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Thursday,
the 21st July, 2022.)*

UTPAL KUMAR SINGH
Secretary General

*From 4.00 P.M. to 4.06 P.M., Member raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, July 21, 2022/Ashadha 30, 1944 (Saka)

No. 180

11.00 A.M.

1. Starred Questions

Starred Question No. 61 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.10 A.M.
and re-assembled at 11.30 A.M.)*

11.30 A.M.

Starred Question Nos. 62 (clubbed with 69), 63, 64 (clubbed with 67 and 73) were orally answered. Replies to Starred Question Nos. 65, 66, 68, 70–72 and 74–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid on the Table:-

- (1) A copy of the Aircraft (Third Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.192(E) in Gazette of India dated

20th March, 2020 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. G.S.R.203(E) in Gazette of India dated 15th March, 2022 under Section 37 of the National Highways Authority of India Act, 1988, together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.1135(E) published in Gazette of India dated 11th March, 2022, regarding user fee notification for the project of four lane of Bellary to Byrapura Section from Design Km. 266.820 to Design Km. 308.550 of NH- 150A in the State of Karnataka.
 - (ii) S.O.1188(E) published in Gazette of India dated 16th March, 2022, regarding amendment in S.O. No. 4457 (E) dt. 13.12.2019 for Ranchi Piska More-Bijupara- Kuru (3.600 to Km. 55.00) in the State of Jharkhand on EPC mode.
 - (iii) S.O.1203(E) published in Gazette of India dated 17th March, 2022, regarding user fee notification for the project of six laning of National Corridor NH-19 from Palsit to Dankuni section from km 588.870 to km 652.700 (total design length 63.830 km) in the state of West Bengal under Bharatmala Pariyojana on BOT (Toll) basis.
 - (iv) S.O.1204(E) published in Gazette of India dated 17th March, 2022, regarding user fee notification for the project of Panagarh to Palsit

section from Km.521.120 to Km.588.870 on NH-19 in the State of West Bengal under Bharatmala Pariyojana on BOT (Toll) basis.

- (v) S.O.1374(E) published in Gazette of India dated 25th March, 2022, regarding user fee notification for the project of four laning of Medeshi-Washim-Sawarkheda (Hingloli) Section from design kilometer 60.725 to kilometer 128.200 (existing km 63.600 to km 132.760) of NH-161 in the State of Maharashtra on EPC mode.
- (vi) S.O.1423(E) published in Gazette of India dated 28th March, 2022, regarding amendment in the notification published vide S.O. No. 3022 (E) dated 22.08.2019 for the project of Kanaktora to Jharsugada section from Km. 0.000 to Km. 68.000 (Design Chainage from Km. 197.300 to Km. 263.040) of NH-49 (Old NH-200) in the State of Odisha.
- (vii) S.O.1424(E) published in Gazette of India dated 28th March, 2022, regarding user fee notification for the project of Four laning of Simaria – Khagaria Section from design Km. 206.050 to Km. 266.282 (existing Km. 209.945 to Km. 270.000) of NH-31 in the State of Bihar.
- (viii) S.O.1425(E) published in Gazette of India dated 28th March, 2022, regarding user fee notification for the project of Kallagam to Meensurutti Section from design Chainage Km. 38.700 to Km. 98.433 of NH-227 in the State of Tamil Nadu.
- (ix) S.O.1426(E) published in Gazette of India dated 28th March, 2022, regarding user fee notification for the project of Four laning of Trichy to Kallagam Section from design Km. 0.000 to Km. 38.700 of NH-227 in the State of Tamil Nadu.
- (x) S.O.1448(E) published in Gazette of India dated 29th March, 2022, regarding user fee notification for the project of Devaliya to Rajpipla

Section from design Km. 459.500 to Km. 483.500 of NH-56 in the State of Gujarat.

- (xi) S.O.1449(E) published in Gazette of India dated 29th March, 2022, regarding user fee notification for the project of Four laning of Janavali to Patradevi Section from Km. 395.000 to 460.410 of NH-66 in the State of Maharashtra.
- (xii) S.O.1450(E) published in Gazette of India dated 29th March, 2022, regarding user fee notification for the project of Jhadol-Ambhabelly Section from design Km. 43.900 to Km. 91.00 (existing Km. 51.515 to Km. 2.690 of VR) of NH-58E in the State of Rajasthan.
- (xiii) S.O.1451(E) published in Gazette of India dated 29th March, 2022, regarding user fee notification for the project of Satna-Bela Section from design Km. 155.000 to Km. 202.040 (existing Km. 155.000 to Km. 202.040) of NH-75 (New NH-39) in the State of Madhya Pradesh.
- (xiv) S.O.1452(E) published in Gazette of India dated 29th March, 2022, regarding user fee notification for the project of Four laning of Warora-Wani Section from design Km. 313.850 to Km. 332.160 (existing Km. 6.145 to Km. 21.475) of NH-930 in the State of Maharashtra.
- (xv) S.O.1535(E) published in Gazette of India dated 31st March, 2022, regarding amendment in published notification bearing No. S.O. 104 (E) dated 18.01.2010 for the project of Six laning of Delhi-Agra Section of NH-2 from Km. 20.500 to Km. 200.000 in the State of Haryana/Uttar Pradesh under NHDP Phase-V as BOT (Toll) on DBFOT Pattern.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (1) The Central Electricity Regulatory Commission (Payment of Fees)(Third Amendment) Regulations, 2022 published in Notification No. L-1/02/2022-CERC in Gazette of India dated 24th March, 2022.
- (2) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 published in Notification No. L-1/260/2021/CERC in Gazette of India dated 22nd March, 2022.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2021-2022.
 - (ii) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2021-2022.
 - (iii) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2021-2022.
- (2) A copy of the Petroleum and Natural Gas Regulatory Board (Gas Exchange) Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. PNGRB/Fin/9-Gas Ex(2)/2021(P-3676) in Gazette of India dated 6th May, 2022 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2020-2021.

- (2) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2021-2022.
- (2) Memorandum of Understanding between the Solar Energy Corporation of India Limited and the Ministry of New and Renewable Energy for the year 2021-2022.

4. Reports of Committee on Government Assurances

Shri Kaushlendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Sixty-second Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Road Transport and Highways '.
- (2) Sixty-third Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
(3) Sixty-fourth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
- (4) Sixty-fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Electronics and Information Technology'.

- (5) Sixty-sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (6) Sixty-seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

5. Reports of Standing Committee on Commerce

Shri Manoj Kotak laid on the Table the following Reports[@] (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 170th Report on 'Implementation of Districts as Export Hubs (DEHs) including One District One Product (ODOP) Initiatives'.
- (2) 171st Report on 'Issues affecting the Indian Tea Industry especially in Darjeeling region'.
- (3) 172nd Report on 'Promotion and Regulation of E-Commerce in India'.

6. Report of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Dr. Jayanta Kumar Roy laid on the Table Volume-I (Hindi and English versions) of 365th Report* containing 'Recommendations of the Committee' on "The Wild Life (Protection) Amendment Bill, 2021" of the Standing Committee on Science and Technology, Environment, Forests and Climate Change.

2. Also, laid Volume-II (in the language received) of the 365th Report containing 'Memoranda submitted by individuals/experts/ institutions'.

[@] The Reports were presented to Hon'ble Chairman, Rajya Sabha on 15th June, 2022 when the House was not in session. A copy of the Reports was also forwarded to Hon'ble Speaker, Lok Sabha on the same day.

* The Report was presented to Hon'ble Chairman, Rajya Sabha on 21st April, 2022 under Direction 30(i) of Directions by the Chairman, Rajya Sabha when the House was not in Session and Hon'ble Chairman was pleased to order for the publication and circulation of the Report under direction 30 (ii) and forwarded to Hon'ble Speaker, Lok Sabha on the same day.

7. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Suresh Kumar Pujari laid on the Table, Volume-I (Hindi and English version) of 117th Report[#] on "The Mediation Bill, 2021" of the Standing Committee on Personnel, Public Grievances, Law and Justice.

2. Also, laid on the table volume-II (in the language received) of the 117th Report containing 'Memoranda submitted by individuals /experts / institutions'.

8. Statements by Minister

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 281st Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the Recommendations/Observations contained in the 276th Report of the Committee on Demands for Grants (2020-21) pertaining to the Ministry of Civil Aviation.
- (2) the status of implementation of the recommendations contained in the 291st Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Civil Aviation.

[#]The Report was presented to Hon'ble Chairman, Rajya Sabha on 13th July, 2022 under Direction 30(i) of Directions by the Chairman, Rajya Sabha when the House was not in Session and Hon'ble Chairman was pleased to order for the publication and circulation of the Report under direction 30 (ii) and forwarded to Hon'ble Speaker, Lok Sabha on the same day.

- (3) the status of implementation of the recommendations contained in the 302nd Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the Recommendations/Observations contained in the 291st Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Civil Aviation.

%12.27 P.M.

9. Matters Under Rule 377

- (1) Dr. Heena Vijaykumar Gavit raised a matter regarding need to Amend existing guidelines pertaining to Jal Jeevan Mission.
- (2) Shri Arun Sao raised a matter regarding need to provide Urea, DAP at Subsidised rates to farmers in Chhattisgarh.
- (3) Shri Mansukhbhai D. Vasava raised a matter regarding need to take necessary steps for growth of agriculture sector in the country.
- (4) Shri Arjunlal Meena raised a matter regarding recent terror activity in Udaipur, Rajasthan and growing network of terrorist organization in the State.
- (5) Shri Prataprao Patil Chikhlikar raised a matter regarding Nanded-Bidar Railway line project.
- (6) Smt. Keshari Devi Patel raised a matter regarding need to include 'Margashirsha Shukla Ekadasi' as 'Antarashtriya Geeta Diwas'.
- (7) Shri Devji M. Patel raised a matter regarding augmentation of railway services providing better railway connectivity to Jalore district, Rajasthan.
- (8) Shri Rattan Lal Kataria raised a matter regarding need to promote scientific Instruments Industries in Ambala, Haryana.

- (9) Smt. Jaskaur Meena raised a matter regarding need to sanction Eastern Rajasthan Canal Project.
- (10) Shri Ram Kripal Yadav raised a matter regarding need to set up a Krishi Vigyan Kendra in Pataliputra parliamentary Constituency, Bihar.
- (11) Shri Subrata Pathak raised a matter regarding need to include Banjara community of Uttar Pradesh in the list of Scheduled Tribes.
- (12) Shri Sanjay Bhatia raised a matter regarding Corporate Social Responsibility initiative in Panipat Refinery & NDRI, Karnal in Haryana.
- (13) Dr. Umesh G. Jadhav raised a matter regarding expeditious disinvestment of CCIL Kurkunta.
- (14) Ms. Diya Kumari raised a matter regarding construction of National Highways in Rajsamand parliamentary constituency, Rajasthan.
- (15) Smt. Vanga Geetha Viswanath raised a matter regarding inclusion of Natural Fibers in Textile PLI Scheme.
- (16) Shri Rajendra Dhedy Gavit raised a matter regarding approval of city Water Action Plan under AMRUT 2.0 Scheme (CWAP).
- (17) Shri Dileshwar Kamait raised a matter regarding need to restore Old Pension Scheme to teachers & employees of Navodaya Vidyalaya Schools.
- (18) Shri Subhash Chandra Baheria raised a matter regarding need to restore the operation of trains discontinued due to Covid-19 pandemic.
- (19) Shri Ramesh Bidhuri raised a matter regarding redressal of electricity related grievances of the people in NCT of Delhi.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.17 P.M.)

[%]From 12.04 P.M. to 12.25 P.M. and 12.58 P.M. to 1.01 P.M., Members raised matters of urgent public importance.

2.17 P.M.

10. Government Bill – Postponed

The Indian Antarctic Bill, 2022

\$Dr. Jitendra Singh and #Shri Arjun Ram Meghwal requested the Chair to postpone the consideration and passing of the Indian Antarctic Bill, 2022 due to absence of Opposition.

The House agreed.

2.20 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 22nd July, 2022.)

UTPAL KUMAR SINGH
Secretary General

\$ Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space

Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, July 22, 2022/Ashadha 31, 1944 (Saka)

No. 181

11.00 A.M.

1. Starred Questions

Starred Question No. 81 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.13 A.M.
and re-assembled at 12.00 Noon.)*

12.00 Noon

Replies to Starred Question Nos. 82–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy India, Bhopal, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Advocate's Welfare Fund Act, 2001:-
 - (i) The Andaman & Nicobar Advocates Fund Welfare Rules, 2003 published in Notification No. 84/2003/F. No. 48-739/2002-SW in Andaman & Nicobar Gazette dated 4th June, 2003 together with a corrigendum (in English version only) thereto published in Notification No. 120 dated 16th June, 2004.
 - (ii) The Chandigarh Advocates Welfare Fund Rules, 2017 published in Notification No. 8/1/101-1H(8)-2017/22271 in Chandigarh Administration Gazette dated 8th September, 2017.
 - (iii) The Delhi Advocates Welfare Fund (Amendment) Rules, 2009 published in Notification No. F. No. 219/Litigation/01/Dysecylaw/1932-51 in Delhi Gazette dated 8th May, 2009.
 - (iv) The Delhi Advocates Welfare Fund (Amendment) Rules, 2019 published in Notification No. F. No. 2(22)Lit./01/Vol-IV-19/6380-6429 in Delhi Gazette dated 25th September, 2019.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Law and Justice for the year 2022-2023.
- (6) A copy of the Notification No. S.O.2223(E) (Hindi and English versions) published in Gazette of India dated 20th May, 2022, appointing the 20th day of May, 22 as the date on which the orders of the Delimitation Commission, Order No. 1 dated 14th March, 2022 and Order No. 2 dated the 5th May, 2022 published in Notification No. O.N.6(E) dated 14th March, 2022 and O.N.17(E)

dated 5th March, 2022 respectively shall take effect issued under Section 62 of the Jammu and Kashmir Reorganisation Act, 2019.

(7) A copy of the Notification No. O.N.6(E) (Hindi and English versions) published in Gazette of India dated 14th March, 2022, regarding Delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Jammu & Kashmir, together with the dissenting proposals of the Associate Members, and specifies 21st March, 2022 (Monday) as the date on or after which the proposals will be further considered by it issued under the Delimitation Act, 2002 and sub-section (5) of Section 60 of the Jammu and Kashmir Reorganisation Act, 2019 read with sub-section 2 of Section 10 of the Delimitation Act, 2002.

(8) A copy of the Notification No. O.N.17(E) (Hindi and English versions) published in Gazette of India dated 5th May, 2022, regarding Delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Jammu & Kashmir issued under sub-section (1) of Section 10 of the Delimitation Act, 2002 and Part-V of the Jammu and Kashmir Reorganisation Act, 2019.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Centre for Migration, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Centre for Migration, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2020-2021.
 - (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Maritime Foundation, New Delhi for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Maritime Foundation, New Delhi for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Deoghar, for the year 2019-2020, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Council of Medical Research, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Food Safety and Standards (Ayurveda Aahara) Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. Stds/SP-05/A-1.Y(01) in Gazette of India dated 6th May, 2022 under Section 93 of the Food Safety and Standards Act, 2006.
- (12) A copy of the National Commission for Allied and Healthcare Professions 3rd (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.2360(E) in Gazette of India dated 23rd May, 2022 under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Medical Devices (Third Amendment) Rules, 2022 published in Notification No. G.S.R.356(E) in Gazette of India dated 18th May, 2022.
- (ii) The Drugs (Fourth Amendment) Rules, 2021 published in Notification No. G.S.R.357(E) in Gazette of India dated 18th May, 2022.
- (iii) The Medical Devices (Fourth Amendment) Rules, 2022 published in Notification No. G.S.R.450(E) in Gazette of India dated 15th June, 2022.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2020-2021.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Report of Standing Committee on External Affairs

Shri P.P Chaudhary presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report of the Committee on the subject 'India and Bilateral Investment Treaties'.

5. Report of Standing Committee on Water Resources

Shri Pratap Chandra Sarangi presented the Seventeenth Report (Hindi and English versions) on the Action Taken by the Government on the Observations / Recommendations contained in the Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on Water Resources on 'Flood Management in the Country including International Water Treaties in the field of Water Resource Management with Particular Reference to Treaty/Agreement entered into with China, Pakistan and Bhutan" of the Standing Committee on Water Resources.

12.03 P.M.

6. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 25th July, 2022.

7. Motion for Association of one Member of Rajya Sabha with the Committee on Public Accounts

Dr. Satya Pal Singh moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri V. Vijayasai Reddy retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

8. Motion regarding the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021- Extension of Time

Dr. Sanjay Jaiswal moved the following motion:

“That this House do further extend up to the last week of Monsoon Session 2022 of the Parliament the time for presentation of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021, which was extended upto the first week of the current session on a motion adopted by this House on 18 July, 2022.”

The motion was adopted.

12.07 P.M.**9. Matters Under Rule 377**

- (1) Shri Rajveer Singh (Raju Bhaiya) raised a matter regarding introduction of a train from Etah to Delhi via Agra.
- (2) Shri Sushil Kumar Singh raised a matter regarding Bihta – Aurangabad railway line project.
- (3) Shri Pallab Lochan Das raised a matter regarding stoppage of trains at Viswanath Chariali and Gohpur Railway Stations in Assam.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rahul Kaswan regarding need to frame effective law to ban fraudulent Ponzi schemes.
- (2) Shri Anurag Sharma regarding need to connect Bundelkhand expressway to Gwalior - Jhansi-Kanpur Expressway.
- (3) Shri Sunil Kumar Singh regarding need to include 'Bhainhar Munda'/Bhainhar caste of Jharkhand in the list of Scheduled Tribes.
- (4) Shri Vivek Narayan Shejwalkar regarding need to set up a regulatory board for online games.
- (5) Shri K. Muraleedharan regarding setting up of a Kalari Academy and Museum at Kadirur.
- (6) Dr. D. Ravikumar regarding various issues pertaining to implementation of Reservation in jobs and promotion.
- (7) Dr. V. Kalanidhi regarding need to grant citizenship to Srilankan Tamils who repatriated to India under Indian Citizenship Act, 1955.
- (8) Shri Rahul Ramesh Shewale regarding need to take suitable measures against documentaries hurting religious sentiments.
- (9) Shri Hibi Eden regarding price hike of Kerosene oil.
- (10) Shri Jagdambika Pal regarding addition of Kalanamak Chawal to the list of special products under Agricultural and Processed Food Products Export Development Authority Act (APEDA Act).
- (11) Shri Hanuman Beniwal regarding alleged shoddy construction of National Highways in Nagaur parliamentary Constituency, Rajasthan.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.
and re-assembled at 2.01 P.M.)*

2.01 P.M.**10. Announcement by the Chair**

The Chair made the following announcement:-

“Hon’ble Members, I have to inform you that sitting of Lok Sabha on Monday, the 25th July, 2022 will commence at 2.00 P.M.”

2.02 P.M.**11. Government Bill – Passed**

The Indian Antarctic Bill, 2022

Time Allotted: 2 Hrs.

Time Taken: 36 Mts.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

1. Shri Jayant Sinha
2. Shri Bhartruhari Mahtab

Dr. Jitendra Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted

Clauses 6 to 57 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

2.38 P.M.

*(Due to interruptions, Lok Sabha adjourned till 2.00 P.M.,
Monday, the 25th July, 2022.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, July 25, 2022/Sravana 3, 1944 (Saka)

No. 182

2.00 P.M.

1. *Felicitations by the Speaker

The Speaker, on behalf of the House, congratulated Shri Neeraj Chopra for winning India's first ever Silver medal in World Athletics Championship in Javelin Throw.

The Speaker, on behalf of the House, further congratulated Smt. Droupadi Murmu, for taking oath as President of India.

2.02 P.M.

2. Starred Questions

Starred Question No. 101–103 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 2.22 P.M.
and re-assembled at 3.00 P.M.)*

Replies to Starred Question Nos. 104–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

4. *Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

3.00 P.M.

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (i) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.081 in Gazette of India dated 5th April, 2022.
- (ii) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.082 in Gazette of India dated 28th April, 2022.
- (iii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.084 in Gazette of India dated 14th June, 2022.
- (iv) The Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.085 in Gazette of India dated 14th June, 2022.

*Made at 2.15 P.M. Original in Hindi. For details, please see the debates of the day.

- (v) The Insolvency and Bankruptcy Board of India (Grievance and Complaint Handling Procedure) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.086 in Gazette of India dated 14th June, 2022.
 - (vi) The Insolvency and Bankruptcy Board of India (Inspection and Investigation) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.087 in Gazette of India dated 14th June, 2022.
 - (vii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.088 in Gazette of India dated 4th July, 2022.
 - (viii) The Insolvency and Bankruptcy Board of India (Insolvency Professional Agencies) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.089 in Gazette of India dated 4th July, 2022.
 - (ix) The Insolvency and Bankruptcy Board of India (Employees' Service) (Amendment) Regulations, 2022 published in Notification No. IBBI/2022-23/GN/REG.090 in Gazette of India dated 6th July, 2022.
- (2) A copy of the Nidhi (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.301(E) in Gazette of India dated 19th April, 2022 under sub-section (4) of Section 469 of the Companies Act, 2013.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
 - (i) The Faceless Jurisdiction of Income-tax Authorities Scheme, 2022 published in Notification No. S.O.1400(E) in Gazette of India dated 28th March, 2022, together with an explanatory memorandum.

- (ii) The Income-tax (Third Amendment) Rules, 2022 published in Notification No. G.S.R.229(E) in Gazette of India dated 29th March, 2022, together with an explanatory memorandum.
- (iii) The e-Assessment of Income Escaping Assessment Scheme, 2022 published in Notification No. S.O.1466(E) in Gazette of India dated 29th March, 2022, together with an explanatory memorandum.
- (iv) The Faceless Inquiry or Valuation Scheme, 2022 published in Notification No. S.O.1468(E) in Gazette of India dated 30th March, 2022, together with an explanatory memorandum.
- (v) The Income-tax (6th Amendment) Rules, 2022 published in Notification No. G.S.R.256(E) in Gazette of India dated 4th April, 2022, together with an explanatory memorandum.
- (vi) The Income-tax (7th Amendment) Rules, 2022 published in Notification No. G.S.R.274(E) in Gazette of India dated 5th April, 2022, together with an explanatory memorandum.
- (vii) The e-Dispute Resolution Scheme, 2022 published in Notification No. S.O.1642(E) in Gazette of India dated 5th April, 2022, together with an explanatory memorandum.
- (viii) The Income-tax (8th Amendment) Rules, 2022 published in Notification No. G.S.R.275(E) in Gazette of India dated 6th April, 2022, together with an explanatory memorandum.
- (ix) The Income-tax (9th Amendment) Rules, 2022 published in Notification No. G.S.R.307(E) in Gazette of India dated 21st April, 2022, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.313(E) dated 25th April, 2022.

- (x) The Income-tax (10th Amendment) Rules, 2022 published in Notification No. G.S.R.309(E) in Gazette of India dated 22nd April, 2022, together with an explanatory memorandum.
- (xi) The Income-tax (11th Amendment) Rules, 2022 published in Notification No. G.S.R.325(E) in Gazette of India dated 29th April, 2022, together with an explanatory memorandum.
- (xii) The Income-tax (13th Amendment) Rules, 2022 published in Notification No. G.S.R.341(E) in Gazette of India dated 6th May, 2022, together with an explanatory memorandum.
- (xiii) The Income-tax (14th Amendment) Rules, 2022 published in Notification No. G.S.R.343(E) in Gazette of India dated 9th May, 2022, together with an explanatory memorandum.
- (xiv) The Income-tax (15th Amendment) Rules, 2022 published in Notification No. G.S.R.346(E) in Gazette of India dated 10th May, 2022, together with an explanatory memorandum.
- (xv) The Faceless Penalty (Amendment) Scheme, 2022 published in Notification No. S.O.2425(E) in Gazette of India dated 27th May, 2022, together with an explanatory memorandum.
- (xvi) S.O.2426(E) in Gazette of India dated 27th May, 2022, together with an explanatory memorandum making certain amendments in Notification No. S.O.118(E) dated 12th January, 2021.
- (xvii) The Income-tax (16th Amendment) Rules, 2022 published in Notification No. G.S.R.404(E) in Gazette of India dated 31st May, 2022, together with an explanatory memorandum.
- (xviii) S.O.2735(E) in Gazette of India dated 14th June, 2022, together with an explanatory memorandum making certain amendments in Notification No. S.O.1790(E) dated 5th June, 2017.

- (xix) The Income-tax (17th Amendment) Rules, 2022 published in Notification No. G.S.R.455(E) in Gazette of India dated 16th June, 2022, together with an explanatory memorandum.
- (xx) The Income-tax (18th Amendment) Rules, 2022 published in Notification No. G.S.R.458(E) in Gazette of India dated 17th June, 2022, together with an explanatory memorandum.
- (2) A copy of the Notification No. S.O.1440(E) (Hindi and English versions) published in Gazette of India dated 29th March, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Taxation and other Laws (Relaxation of certain provisions) Act, 2020.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
- (i) The Coinage (Issue of Commemorative coin on the occasion of 400th Birth Anniversary of Sri Guru Tegh Bahadur Ji) Rules, 2022 published in Notification No. G.S.R.295(E) in Gazette of India dated 11th April, 2022.
 - (ii) The Coinage (Issue of Commemorative coin on the occasion of Centenary year of University of Delhi) Rules, 2022 published in Notification No. G.S.R.311(E) in Gazette of India dated 22nd April, 2022.
 - (iii) The Coinage (Issue of Commemorative coin on the occasion of Birth Centenary of Shri Jawaharlal Darda) Rules, 2022 published in Notification No. G.S.R.317(E) in Gazette of India dated 26th April, 2022.
 - (iv) The Coinage (Issue of Commemorative coin on the occasion of 175 years of Indian Institute of Technology, Roorkee) Rules, 2022

published in Notification No. G.S.R.478(E) in Gazette of India dated 27th June, 2022.

- (v) The Coinage (Issue of Commemorative coin on the occasion of 250th Birth Anniversary of Raja Ram Mohan Roy) Rules, 2022 published in Notification No. G.S.R.508(E) in Gazette of India dated 4th July, 2022.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) G.S.R.249(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Customs, dated 31st March, 2003.
 - (ii) G.S.R.278(E) published in Gazette of India dated 6th April, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 40/2015-Customs, dated 21st July, 2015.
 - (iii) G.S.R.501(E) published in Gazette of India dated 1st July, 2022, together with an explanatory memorandum making certain amendments in the six notifications, mentioned therein.
 - (iv) G.S.R.247(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to amend notification No. 25/2021-Customs dated 31.03.2021 so as to deepen tariff concessions in respect of specified goods when imported from Mauritius as per the India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement.
 - (v) G.S.R.297(E) published in Gazette of India dated 13th April, 2022, together with an explanatory memorandum seeking to temporarily exempt Basic Customs Duty (BCD) and Agriculture Infrastructure and

Development Cess (AIDC) on imports of Raw Cotton up to and including 30th September, 2022.

- (vi) G.S.R.328(E) published in Gazette of India dated 30th April, 2022, together with an explanatory memorandum seeking to notify the 1st tranche of tariff concessions in relation to the India UAE Comprehensive Economic Partnership Agreement (CEPA).
- (vii) G.S.R.326(E) published in Gazette of India dated 30th April, 2022, together with an explanatory memorandum seeking to make technical and consequential amendments to various Customs tariff notifications in order to align the HS Codes mentioned in the said notifications with the changes made vide Finance Act, 2022, with effect from the 1st of May, 2022.
- (viii) G.S.R.327(E) published in Gazette of India dated 30th April, 2022, together with an explanatory memorandum seeking to make technical and consequential amendments to notification No. 11/2018-Customs, dated the 2nd February, 2018, in order to align to the HS Codes mentioned in the said notifications with the changes made vide Finance Act, 2022, with effect from the 1st of May, 2022.
- (ix) G.S.R.376(E) published in Gazette of India dated 21st May, 2022, together with an explanatory memorandum seeking to reduce the Road and Infrastructure Cess (RIC), collected as Additional duty of Customs on Petrol from Rs. 13 per litre to Rs. 5 per litre and Diesel from Rs.8 per litre to Rs. 2 per litre.
- (x) G.S.R.378(E) published in Gazette of India dated 21st May, 2022, together with an explanatory memorandum seeking to further amend notification No. 50/2017-Customs dated 30th June, 2017, to reduce

basic customs duty on certain raw materials and intermediate goods used by the steel and plastic industry.

- (xi) G.S.R.379(E) published in Gazette of India dated 21st May, 2022, together with an explanatory memorandum seeking to further amend notification No. 11/2021-Customs dated 1st February, 2021, to reduce Agriculture Infrastructure and Development Cess (AIDC) on Anthracite/Coking Coal.
- (xii) G.S.R.380(E) published in Gazette of India dated 21st May, 2022, together with an explanatory memorandum seeking to amend Second Schedule of the Customs Tariff Act, 1975 to increase and levy Export duty on certain raw materials and intermediate goods of the steel industry.
- (xiii) G.S.R.381(E) published in Gazette of India dated 21st May, 2022, together with an explanatory memorandum seeking to amend notification No. 27/2011-Customs, dated 1st March, 2011 to increase export duty on certain raw materials and intermediate goods of the steel industry.
- (xiv) G.S.R.392(E) published in Gazette of India dated 24th May, 2022, together with an explanatory memorandum seeking to provide global Tariff Rate Quota (TRQ) of 20 LMT per financial year per edible oil to both Crude Sunflower Oil and Crude Soyabean Oil, thereby exempting such imports from the whole of Basic Customs Duty (BCD) and from the whole of Agriculture Infrastructure and Development Cess (AIDC), for period of 2 years, that is, the financial years 2022-23, with effect from the 25th May, 2022.
- (xv) G.S.R.428(E) published in Gazette of India dated 7th June, 2022, together with an explanatory memorandum seeking to amend

notification No. 50/2017-Customs dated 30.06.2017 extending the time period for furnishing the final Mega power status certificate from 120 months to 156 months and extending the period of validity of security in the form of Fixed Deposit Receipt or Bank Guarantee from 126 months to 162 months, in case of provisional mega power projects.

- (xvi) G.S.R.500(E) published in Gazette of India dated 30th June, 2022, together with an explanatory memorandum seeking to exempts of Petroleum Crude and ATF from whole of the additional duty of Customs leviable thereon under sub-section (1) of section 3 of the said Customs Tariff Act, as is equivalent to the Special Additional Excise Duty.
- (xvii) G.S.R.486(E) published in Gazette of India dated 30th June, 2022, together with an explanatory memorandum seeking to increase BCD rate on Gold from 7.5% to 12.5%.
- (xviii) G.S.R.487(E) published in Gazette of India dated 30th June, 2022, together with an explanatory memorandum seeking to exempt Gold imports from Social Welfare Surcharge.
- (xix) G.S.R.488(E) published in Gazette of India dated 30th June, 2022, together with an explanatory memorandum seeking to increase the rate applicable under BCD exemption on Gold imported under replenishment scheme from 6.9% to 11.85%.
- (xx) G.S.R.489(E) published in Gazette of India dated 30th June, 2022, together with an explanatory memorandum seeking to increase BCD rate on Gold imported under TRQ of India –UAE CEPA from 6.6% to 11.5%.

- (xxi) G.S.R.509(E) published in Gazette of India dated 4th July, 2022, together with an explanatory memorandum seeking to extend the exemption from Basic Customs Duty (BCD) and Agriculture Infrastructure and Development Cess (AIDC) on imports of Raw Cotton up to and including 31st October, 2022.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
- (i) The Central Excise Rules, 2017 published in Notification No. G.S.R.733(E) in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
 - (ii) The CENVAT Credit Rules, 2017 published in Notification No. G.S.R.734(E) in Gazette of India dated 30th June, 2017, together with an explanatory memorandum.
 - (iii) The Central Excise (Appeals) Amendment Rules, 2017 published in Notification No. G.S.R.1442(E) in Gazette of India dated 23rd November, 2017, together with an explanatory memorandum.
 - (iv) The Central Excise (Amendment) Rules, 2022 published in Notification No. G.S.R.490(E) in Gazette of India dated 30th June, 2022, together with an explanatory memorandum.
 - (v) G.S.R.491(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to amend notification No. 05/2019-Central Excise dated 6th July, 2019.
 - (vi) G.S.R.492(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to prescribe rate of Special Additional Excise Duty for motor Spirit (petrol) and high-speed Diesel, when cleared for exports.

- (vii) G.S.R.493(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to prescribe Special Additional Excise Duty on Crude Petroleum and ATF by amending the eighth schedule to Finance Act 2002.
- (viii) G.S.R.494(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to exempt crude petroleum from Special Additional Excise Duty, produced by a person, whose annual production of the said goods during the preceding Financial Year was less than two million barrels.
- (ix) G.S.R.495(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to exempt crude petroleum from Special Additional Excise Duty, produced by a person, which is in excess of crude petroleum oil produced by such person during the preceding Financial Year.
- (x) G.S.R.496(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to exempt applicable duties like Basic Excise Duty and Agriculture Infrastructure Development Cess on petrol and diesel and Basic Excise Duty on ATF, when cleared for exports.
- (xi) G.S.R.497(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to exempt Aviation Turbine Fuel, from the whole of the Special Additional Excise Duty except in case when cleared for exports.
- (xii) G.S.R.498(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to prescribe rates of Road and Infrastructure Cess for Motor Spirit (petrol) and High-Speed Diesel, when cleared for exports.

- (xiii) G.S.R.499(E) published in Gazette of India dated 30th June, 2022 together with an explanatory memorandum seeking to amend notification No. 04/2019-Central Excise (Road and Infrastructure Cess) so as to exclude the provisions of the said notification for the goods cleared for exports.
 - (xiv) G.S.R.377(E) published in Gazette of India dated 21st May, 2022 together with an explanatory memorandum seeking to reduce the Road and Infrastructure Cess collected duty of Excise on Petrol from Rs. 13 per litre to Rs. 5 per litre and Diesel from Rs. 8 per litre to Rs. 2 per litre.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iv) of (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.246(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed vide Notification No. 01/2017-Customs (ADD) dated 5th January, 2017 on imports of Jute Products from Nepal and Bangladesh upto and inclusive of 31st August, 2022.
 - (ii) G.S.R.321(E) published in Gazette of India dated 28th April, 2022, together with an explanatory memorandum seeking to impose anti-dumping duty on "N,N'-DicyclohexylCarbodiimide (DCC)" originating in or exported from China PR for a period of 5 years, till 27th April, 2027 based on the recommendation of the Directorate General of Trade Remedies.
 - (iii) G.S.R.350(E) published in Gazette of India dated 11th May, 2022, together with an explanatory memorandum seeking to rescind

Notification No. 21/2017-Customs (ADD) dated 16th May, 2017 to remove levy of ADD on Amoxicillin also known as AmoxicillinTrihydrate originating in or imported from China PR.

- (iv) G.S.R.374(E) published in Gazette of India dated 20th May, 2022, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of "Polyurethane Leather which includes any kind of textile coated one sided or both sided with Polyurethane" from China PR up to and inclusive of 19th May, 2027.
- (v) G.S.R.387(E) published in Gazette of India dated 24th May, 2022, together with an explanatory memorandum seeking to amend notification No. 77/2021-Customs(ADD) dated 27th December, 2021 to replace the duty table as per recommendations made by DGTR in the Final Findings issued vide F. No. 6/38/2020-DGTR dated 10th April, 2022. The said notification imposes anti-dumping duty on 'Decor Paper' originating in or exported from China PR for a period of 5years.
- (vi) G.S.R.388(E) published in Gazette of India dated 24th May, 2022, together with an explanatory memorandum seeking to impose the anti-dumping duty on imports of "Ceramic Tableware and Kitchenware, excluding knives and toilet items" originating or exported from China PR for period of 5 years on recommendation of DGTR.
- (vii) G.S.R.403(E) published in Gazette of India dated 30th May, 2022, together with an explanatory memorandum seeking to extend the anti-dumping duty imposed on imports of "Styrene Butadiene Rubber (SBR) of 1500 series and 1700 series" originating in or exported from European Union, Korea RP, or Thailand, imposed vide Notification No. 43/2017-Customs(ADD), dated 30th August, 2017, for a further period

till 31st October, 2022, on the request of Directorate General of Trade Remedies (DGTR).

- (viii) G.S.R.406(E) published in Gazette of India dated 31st May, 2022, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed vide Notification No. 01/2017-Customs(ADD), dated 5th January, 2017 on imports of the Jute Products from Nepal and Bangladesh upto and inclusive of 30th November, 2022.
- (ix) G.S.R.417(E) published in Gazette of India dated 3rd June, 2022, together with an explanatory memorandum seeking to extend the levy of ADD on import of Toluene Di-isocyanate (TDI) originating in or exported from China PR, Japan and Korea RP, by amending notification No. 3/2018-Customs (ADD) dated 23rd January, 2018.
- (x) G.S.R.430(E) published in Gazette of India dated 8th June, 2022, together with an explanatory memorandum seeking to extend the anti-dumping duty imposed on imports of "new/used pneumatic radial tyres with or without tubes and or flap of rubber (including tubeless tyres) having normal rim dia code above 16" used in buses and lorries /trucks" originating in or exported from China PR, imposed vide Notification No. 45/2017 –Customs (ADD) dated 18th September 2017, for further period till 17th December, 2022, on the request of Directorate General of Trade Remedies (DGTR).
- (xi) G.S.R.451(E) published in Gazette of India dated 15th June, 2022, together with an explanatory memorandum seeking to levy anti-dumping duty on FluoroBacksheet excluding transparent originating in or exported from China PR for a period of five years.
- (xii) G.S.R.323(E) published in Gazette of India dated 28th April, 2022, together with an explanatory memorandum seeking to impose

countervailing duty on imports of "Copper Tubes and Pipes" originating in or exported from Malaysia, Thailand and Vietnam on the basis of recommendation of DGTR Final Findings No. 04/10/2020-DGTR, dated 31.01.2022.

- (xiii) G.S.R.414(E) published in Gazette of India dated 2nd June, 2022, together with an explanatory memorandum seeking to provide for provisional assessment of Saccharin, exported from Thailand into India, till the completion of anti-circumvention investigation concerning alleged circumvention of countervailing duty imposed on Saccharin from China PR.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) G.S.R.236(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to amend notification No. 01/2017 –Central Tax (Rate) dated 28th June, 2017 to implement the changes recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.
- (ii) G.S.R.237(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to provide for a concessional rate of 3% for intra state supply of bricks conditional to not availing the ITC as recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.
- (iii) G.S.R.242(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to amend notification No. 10/2019 –Central Tax dated 7th March, 2019 to implement the changes recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.

- (iv) G.S.R.243(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to amend notification No. 14/2019 –Central Tax dated 7th March, 2019 to implement the changes recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.
- (v) G.S.R.354(E) published in Gazette of India dated 17th May, 2022, together with an explanatory memorandum seeking to extend the due date of filing FORM GSTR-3B for the month of April, 2022.
- (vi) G.S.R.355(E) published in Gazette of India dated 17th May, 2022, together with an explanatory memorandum seeking to extend the due date of payment of tax, in FORM GST PMT-06, for the month of April, 2022 by taxpayers who are under QRMP scheme.
- (vii) G.S.R.397(E) published in Gazette of India dated 26th May, 2022, together with an explanatory memorandum seeking to waive off late fee under section 47 for the period from 01.05.2022 till 30.06.2022 for delay in filing FORM GSTR-4 for FY 2021-22.
- (viii) S.O.3070(E) published in Gazette of India dated 5th July, 2022, together with an explanatory memorandum seeking to notify the provisions of clause (c) of section 110 and section 111 of the Finance Act, 2022.
- (ix) G.S.R.513(E) published in Gazette of India dated 5th July, 2022, together with an explanatory memorandum seeking to exempt taxpayers having AATO upto Rs. 2 crores from the requirement of furnishing annual return for FY 2021-22.
- (x) G.S.R.514(E) published in Gazette of India dated 5th July, 2022, together with an explanatory memorandum seeking to extend due date of furnishing FORM GST CMP-08 for the quarter ending June, 2022 till 31.07.2022.

- (xi) G.S.R.515(E) published in Gazette of India dated 5th July, 2022, together with an explanatory memorandum seeking to extend the waiver of late fee for delay in filing FORM GSTR-4 for FY 2021-22.
 - (xii) G.S.R.516(E) published in Gazette of India dated 5th July, 2022, together with an explanatory memorandum seeking to extend dates of specified compliances in exercise of powers under section 168A of CGST Act.
 - (xiii) G.S.R.517(E) published in Gazette of India dated 5th July, 2022, together with an explanatory memorandum seeking to make amendments (First Amendment, 2022) to the CGST Rules, 2017.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
- (i) G.S.R.238(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to amend notification No. 01/2017 –Integrated Tax (Rate) dated 28th June, 2017 to implement the changes recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.
 - (ii) G.S.R.239(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to provide for a concessional rate of 6% for intra state supply of bricks conditional to not availing the ITC as recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.240(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to amend notification No. 01/2017 –Union Territory Tax (Rate) dated 28th June, 2017 to

implement the changes recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.

- (ii) G.S.R.241(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to provide for a concessional rate of 3% for intra state supply of bricks conditional to not availing the ITC as recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns.
- (iii) G.S.R.244(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to amend 02/2019 – Union Territory Tax dated 7th March, 2019 to implement the changes recommended by the GST Council in 45th meeting with respect to Special Composition Scheme for Brick Kilns .
- (iv) G.S.R.245(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum seeking to amend 02/2017- Union Territory Tax dated 27th June, 2017 to implement the Special Composition Scheme for Brick Kilns.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Buddhist Confederation, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Buddhist Confederation, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table a copy of the National Council for Teacher Education (Recognition Norms and Procedure) Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. NCTE-Regl012/13/2021-Reg.Sec.-HQ in Gazette of India dated 5th May, 2022 under Section 33 of the National Council for Teacher Education Act, 1993.

6. Statements of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twelfth Report on Action taken by the Government on the observations/recommendations contained in the Third Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Tribal Affairs.
- (2) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twenty-fifth Report on Action taken by the Government on the observations/recommendations contained in the 22nd Report of the Committee on 'Demands for Grants (2021-22)' of the Ministry of Minority Affairs.
- (3) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twenty-seventh Report on Action taken by the Government on the observations/recommendations contained in the Nineteenth Report of the Standing Committee on Social

Justice and Empowerment (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Tribal Affairs.

- (4) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twenty-eighth Report on Action taken by the Government on the observations/recommendations contained in the Twentieth Report of the Standing Committee on Social Justice and Empowerment (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (5) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twenty-ninth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-first Report of the Standing Committee on Social Justice and Empowerment) (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

7. Statements by Minister

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) to make the following statements regarding:-

- (1) the status of implementation of recommendations contained in the 280th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action taken by the Government on the Recommendations/ Observations contained in the 270th Report of the Committee on 'Development of Tourism in Jammu and Kashmir' pertaining to the Ministry of Tourism.

- (2) the status of implementation of recommendations contained in the 295th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on "Potential of Tourist Spots in the Country - Connectivity and Outreach" pertaining to the Ministry of Tourism.
- (3) the status of implementation of recommendations contained in the 306th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action taken by the Government on the Recommendations/Observations contained in the 295th Report of the Committee on 'Potential of Tourist Spots in the Country - Connectivity and Outreach' pertaining to the Ministry of Tourism.

8. Motion for Election of two Members to the Central Advisory Board of Archaeology

Shri G. Kishan Reddy moved the following motion :-

“That in pursuance of the provision in paragraph 9 of the Government of India, Archaeological Survey of India, Resolution No. T-17019/7/2019-EE dated 19 May, 2022, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution.”

The motion was adopted.

3.07 P.M.**9. Matters Under Rule 377**

- (1) Smt. Shardaben Anilbhai Patel raised a matter regarding need to shift FCI godown in Mahesana parliamentary constituency.
- (2) Shri Arjunlal Meena raised a matter regarding need to appoint teaching & non-teaching staff in Eklavya Model Residential Schools.
- (3) Shri Uday Pratap Singh raised a matter regarding stoppage of trains at various railway stations in Hoshangabad parliamentary constituency, Madhya Pradesh.
- (4) Shri Chhedi Paswan raised a matter regarding need to confer Bharat Ratna Award on Jan Nayak Karpoori Thakur.
- (5) Dr. Umesh G. Jadhav raised a matter regarding establishment of a National level Sports college and Sports infrastructure under Khelo India Scheme in Gulbarga parliamentary Constituency.
- (6) Shri Tirath Singh Rawat raised a matter regarding Universal Blood Donation Card.
- (7) Shri Raju Bista raised a matter regarding grant of Parja Patta land rights to Tea and Cinchona garden workers.
- (8) Shri Sunil Kumar Singh raised a matter regarding assistance to farmers distressed due to scanty rains in Chatra parliamentary constituency, Jharkhand.
- (9) Shri Parbatbhai Savabhai Patel raised a matter regarding setting up of a Novodaya Vidyalaya in Tharad in Banaskantha parliamentary constituency, Gujarat.
- (10) Shri Mitesh Rameshbhai Patel raised a matter regarding expeditious construction of Railway flyovers in Anand Parliamentary constituency, Gujarat.
- (11) Shri Arun Sao raised a matter regarding implementation of 'Jal Jeevan Mission' in Chhattisgarh.

- (12) Smt. Riti Pathak raised a matter regarding need to provide benefits of PM Awas Yojana & Saubhagya Yojana to Village Panchayats in Sidhi parliamentary Constituency, Madhya Pradesh.
- (13) Shri Jagdambika Pal raised a matter regarding compensation to farmers distressed due to scanty rain in Uttar Pradesh.
- (14) Shri Devendra Singh Bhole Singh raised a matter regarding need to establish an All India Institute of Speech and Hearing in Kanpur Nagar district, Uttar Pradesh.
- (15) Shri Pratap Chandra Sarangi raised a matter regarding rejuvenation of East Coast Canal.
- (16) Shri Komati Reddy Venkat Reddy raised a matter regarding alleged irregularities in allotment of coal blocks.
- (17) Smt. Aparupa Poddar raised a matter regarding age relaxation for recruitment in Army.
- (18) Shri Kaushalendra Kumar raised a matter regarding increase in wages & work days under MGNREGS in Bihar.
- (19) Smt. Manjulata Mandal raised a matter regarding implementation of Bharatmala Pariyojana in Bhadrak parliamentary constituency.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Chandan Singh regarding Corona related deaths in Bihar.
- (2) Dr. A. Chellakumar regarding writing off bad loans.
- (3) Dr. Shashi Tharoor regarding Nemom coaching/satellite Terminal Project.
- (4) Shri Shriniwas Dadasaheb Patil regarding need to accord the status of classical language to Marathi.

3.46 P.M.

10. Suspension of Members from the service of the House under Rule 374 (2)

The Chair named the following Members Under Rule 374 of the Rules of Procedure and Conduct of Business in Lok Sabha for disregarding the authority of the Chair and abusing the rules of the House by persistently and wilfully obstructing the business thereof :-

1. Shri Manickam Tagore B.
2. Shri T.N. Prathapan
3. Ms. S. Jothi Mani
4. Ms. Ramya Haridas

Thereafter, the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) moved the following motion:-

“That this House having taken a serious note of the misconduct of Shri Manickam Tagore B., Shri T.N. Prathapan, Ms. S. Jothi Mani and Ms. Ramya Haridas and in utter disregard to the House and the authority of the Chair and having been named by the Chair, resolve that Shri Manickam Tagore B., Shri T.N. Prathapan, Ms. S. Jothi Mani and Ms. Ramya Haridas be suspended from the service of the House for the remainder of the Session under Rule 374(2).”

The motion was put to vote and adopted.

3.51 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 26th July, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, July 26, 2022/Sravana 4, 1944 (Saka)

No. 183

11.00 A.M.

1. *Reference by the Speaker

The Speaker, on behalf of the House, paid homage to the martyrs of Kargil War on the 23rd Anniversary of the Kargil Vijay Diwas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs of Kargil War.

11.02 A.M.

2. Starred Questions

Starred Question No. 121 and 122 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.10 A.M.
and re-assembled at 11.45 A.M.)*

11.45 A.M.

Starred Question Nos. 123 and 124 were orally answered. Replies to Starred Question Nos. 125–140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1490 and 1492–1610 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

12.01 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the year 2019-2020, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Port Blair Municipal Council, Port Blair, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Union Territory of Ladakh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2022 (in English version) published in Notification No. S.O.20 dated 21.02.2022 and Hindi version dated 13th April, 2022 in Ladakh Gazette together with a corrigendum thereto (in English version only) published in Notification No. SG-LD-E-26042022-107 dated 25th April, 2022 under sub-section (3) of Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section 5 of Section 35 of the Unlawful Activities (Prevention) Act, 1967:-

- (i) S.O.1729(E) published in Gazette of India dated 8th April, 2022 adding the name of " Hafiz Talha Saeed" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 32.
- (ii) S.O.1735(E) published in Gazette of India dated 11th April, 2022 adding the name of " Mohiuddin Aurangzeb Alamgir @Maktab Ammer @Mujahid Bhai @Muhammad Bhai @M. Ammar @ Abu Ammar Madam @ Orangzaib Anzar @Maulana Ammar Madni @Maulana Ammar @Abu Ammar @Ammar Alvi" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 33.
- (iii) S.O.1768(E) published in Gazette of India dated 11th April, 2022 adding the name of " Ali Kashif Jan @Jan Ali Kashif" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 34.
- (iv) S.O.1820(E) published in Gazette of India dated 13th April, 2022 adding the name of " Mushtaq Ahmed Zargar @Latram" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 35.
- (v) S.O.1737(E) published in Gazette of India dated 18th April, 2022 adding the name of "Ashiq Ahmed Nengroo @Nengroo @Ashaq Hussain Nengroo @ Ashaq Moulvi" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 36.
- (vi) S.O.1857(E) published in Gazette of India dated 19th April, 2022 adding the name of "Sheikh Sajad @Sheikh Sajjad Gul @Sajjad Gul @Sajjad Ah Sheikh" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 37.

- (vii) S.O.1876(E) published in Gazette of India dated 19th April, 2022 adding the name of "Arjumand Gulzar Dar @ Hamza Burhan @Doctor" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 38.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Seeds Corporation Limited, for the year 2020-2021.
- (ii) Annual Report of the National Seeds Corporation Limited, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2020-2021.
- (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-

- (i) Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2018-2019 and 2019-2020.
- (ii) Explanatory Memorandum on the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2018-2019 and 2019-2020.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2020-2021.
Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2020-

2021.

- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the years 2016-2017 to 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the years 2016-2017 to 2018-2019.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the Fifteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-2023) on the subject "Role of autonomous bodies, Public Enterprises, educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes including AIIMS in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to implementation of reservation policy in the All India Institute of Medical Sciences (AIIMS)"

6. Reports of Joint Committee on Offices of Profit

Dr. Satyapal Singh presented the Fifth, Sixth and Seventh Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Reports of Committee on Papers Laid on the Table

Shri Ritesh Pandey presented the Eighty-second, Eighty-third, Eighty-fourth and Eighty-fifth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-2022).

8. Report of Standing Committee on Finance

Shri Jayant Sinha presented the Forty-sixth Report* (Hindi and English versions) of the Standing Committee on Finance on the subject "Strengthening Credit Flows to the MSME Sector".

* 46th Report was presented to Hon'ble Speaker (17th Lok Sabha) on 8th April, 2022 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the same was seen by the Hon'ble Chairman, Rajya Sabha on 13th April, 2022. The Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Statements of Standing Committee on Water Resources

Shri Guman Singh Damor laid on the Table, the following Further Action Taken Statements (Hindi and English versions) of the Standing Committee on Water Resources (2021-22):-

- (1) Further Action Taken Statement on Thirteenth Report on Action Taken on Observations / Recommendations contained in Tenth Report (17th Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti – Department of Water Resources, River Development & Ganga Rejuvenation.
- (2) Further Action Taken Statement on Fourteenth Report on Action Taken on Observations / Recommendations contained in Eleventh Report (17th Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.

***12.04 P.M.**

10. Statement by Minister

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2022-2023) pertaining to the Department of Land Resources, Ministry of Rural Development.

*(Due to interruptions, Lok Sabha adjourned at 12.06 P.M.
and re-assembled at 2.00 P.M.)*

*From 12.05 P.M. to 12.06 P.M., Member raised matter of urgent public importance.

2.00 P.M.**11. Matters Under Rule 377**

- (1) Shri Bhola Singh raised a matter regarding construction of ring road in Bulandshahr district Uttar Pradesh.
- (2) Shri Arun Kumar Sagar raised a matter regarding alleged irregularities in implementation of works under Jal Jeevan Mission in Sahjahanpur district, Uttar Pradesh.
- (3) Shri Vivek Narayan Shejwalkar raised a matter regarding discussion and dialogue with experts and affected stakeholders on policy reforms.
- (4) Smt. Rama Devi raised a matter regarding need to include Sheohar district in Bihar in Aspirational Districts Programme.
- (5) Shri Gopal Jee Thakur raised a matter regarding development of Government Kameshwar Singh Ayurvedic Hospital and Rajkiya Maharani Rameshwari Bharatiya Chikitsa Vigyan Sansthan in Darbhanga district by the Central Government.
- (6) Dr. Sujay Radhakrishna Vikhepatil raised a matter regarding four-laning of Ahmednagar-Karmala-Tembhurni Section of NH- 561A in Ahmednagar parliamentary constituency.
- (7) Shri Rahul Kaswan raised a matter regarding implementation of Jal Jeevan Mission in Rajasthan.
- (8) Shri Sunil Kumar Soni raised a matter regarding need to rescind Section 28 of the Prevention of Cruelty to Animals Act, 1960.
- (9) Shri Ramcharan Bohra raised a matter regarding operation of inter state domestic air services from Rajasthan.
- (10) Shri Lavu Sri Krishna Devarayalu raised a matter regarding implementation of the Eastern Dedicated Freight Corridor between Kharagpur and Vijayawada.

- (11) Shri Dhairyasheel Sambhajirao Mane raised a matter regarding need to permit observance of S. hirola Nag Panchami festival in Hatkana ngle parliamentary Constituency in Maharashtra.
- (12) Shri Sunil Kumar raised a matter regarding development of Someshwar Parbat, a place of religious attraction in Bihar on the lines of Mata Vaishno Devi.
- (13) Shri Mahesh Sahoo raised a matter regarding introduction of a train from Dhenkanal to Chennai.
- (14) Shri P. Ravindhranath raised a matter regarding setting of a district level coaching centre for competitive examinations across the country.
- (15) Shri Hanuman Beniwal raised a matter regarding alleged shoddy construction of roads under Bharatmala Project in Rajasthan.
- (16) Dr. Jai Siddeshwar Shivacharya Mahaswamiji raised a matter regarding relief and assistance to Pomegranate farmers distressed due to attack of shothole borer pest on pomegranate in Maharashtra.
- (17) Shri K. Navaskani raised a matter regarding implementation of scheme to remove Juliflora and allocation of funds for setting up of grove forest in Ramanathapuram district.

2.31 P.M.

12. Government Bill – Passed

The Family Courts (Amendment) Bill, 2022

Time Allotted: 4 Hrs.
Time Taken : 3 Hrs. 34 Mts.

The motion for consideration of the Bill was moved by Shri Kiren Rijju.

The following members took part in the debate:-

1. Smt. Sunita Duggal
2. Shri Kaushlendra Kumar
3. Shri Bhartruhari Mahtab
4. Dr. Sanjeev Kumar Singari

5. Shri Ritesh Pandey
6. Shri Jayadev Galla
7. Dr. Rajdeep Roy
8. Shri Hanuman Beniwal
9. Shri P. Ravindhranath
10. Shri Gopal Chinayya Shetty
11. Smt. Geetha Viswanath Vanga
12. Shri Syed Imtiaz Jaleel
13. Shri Rajiv Pratap Rudy
14. Kunwar Danish Ali
15. Dr. Nishikant Dubey
16. Dr. S.T. Hasan
17. Shri Shankar Lalwani
18. Smt. Navneet Ravi Rana
19. Shri Suresh Kumar Pujari
20. Shri Pratap Chandra Sarangi
21. Shri P.P. Chaudhary
22. Shri Anubhav Mohanty

Shri Kiren Rijju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Kiren Rijju.

The motion was adopted and the Bill was passed.

6.05 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 27th July, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

—
Wednesday, July 27, 2022/Sravana 5, 1944 (Saka)

—
No. 184

11.00 A.M.

1. *Announcement by the Speaker

The Speaker made an announcement welcoming Her Excellency Ms. Esperanca Bias, Speaker of the Assembly of the Republic of Mozambique and other members of the Parliamentary Delegation from Mozambique who were on a visit to India as honoured guests.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 141 and 142 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.17 A.M.
and re-assembled at 12.00 Noon.)*

12.00 Noon

Replies to Starred Question Nos. 143–146 and 148–160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1679 and 1681–1840 were laid on the Table.

4. *Observation by the Speaker

The Speaker appealed to members to maintain the dignity and decorum of the House.

*At 11.14 A.M. Original in Hindi. For details, please see the debates of the day.

12.00 Noon

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2021, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2020-2021.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2022 published in Notification No. G.S.R.440(E) in Gazette of India dated 10th June, 2022.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Regulations, 2022 published in Notification No. G.S.R.441(E) in Gazette of India dated 10th June, 2022.

- (iii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2022 published in Notification No. G.S.R.445(E) in Gazette of India dated 13th June, 2022.
- (iv) The Indian Police Service (Pay) Fourth Amendment Rules, 2022 published in Notification No. G.S.R.446(E) in Gazette of India dated 13th June, 2022.
- (v) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2022 published in Notification No. G.S.R.473(E) in Gazette of India dated 24th June, 2022.
- (vi) The Indian Police Service (Pay) Fifth Amendment Rules, 2022 published in Notification No. G.S.R.474(E) in Gazette of India dated 24th June, 2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy of the Legal Metrology (Packaged Commodities) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.226(E) in Gazette of India dated 28th March, 2022 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 105 of the Consumer Protection Act, 2019:-

- (i) The National Consumer Disputes Redressal Commission (Group 'C' posts) Recruitment Rules, 2022 published in Notification No. G.S.R.484(E) in Gazette of India dated 30th June, 2022.

- (ii) The Consumer Protection (Mediation) Amendment Regulations, 2022 published in Notification No. F. No. A-119/MC/NCDRC/2020 in Gazette of India dated 6th July, 2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

| | |
|---------------------|-----------------------|
| 1. Statement No. 33 | Seventh Session, 2011 |
| 2. Statement No. 40 | Eighth Session, 2011 |
| 3. Statement No. 34 | Ninth Session, 2011 |
| 4. Statement No. 35 | Tenth Session, 2012 |
| 5. Statement No. 31 | Twelfth Session, 2012 |

SIXTEENTH LOK SABHA

| | |
|----------------------|-----------------------------|
| 6. Statement No. 29 | Second Session, 2019 |
| 7. Statement No. 30 | Third Session, 2014 |
| 8. Statement No. 25 | Sixth Session, 2015 |
| 9. Statement No. 22 | Seventh Session, 2016 |
| 10. Statement No. 24 | Eighth Session, 2016 |
| 11. Statement No. 24 | Ninth Session, 2016 |
| 12. Statement No. 19 | Tenth Session, 2016 |
| 13. Statement No. 22 | Eleventh Session, 2017 |
| 14. Statement No. 21 | Twelfth Session, 2017 |
| 15. Statement No. 16 | Thirteenth Session, 2017-18 |
| 16. Statement No. 17 | Fourteenth Session, 2018 |
| 17. Statement No. 17 | Fifteenth Session, 2018 |
| 18. Statement No. 14 | Sixteenth Session, 2018-19 |

SEVENTEENTH LOK SABHA

| | |
|----------------------|-----------------------|
| 19. Statement No. 14 | First Session, 2019 |
| 20. Statement No. 11 | Second Session, 2019 |
| 21. Statement No. 10 | Third Session, 2020 |
| 22. Statement No. 10 | Fourth Session, 2020 |
| 23. Statement No. 9 | Fifth Session, 2021 |
| 24. Statement No. 8 | Sixth Session, 2021 |
| 25. Statement No. 2 | Seventh Session, 2021 |
| 26. Statement No. 2 | Eighth Session, 2022 |

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O.2368(E) (Hindi and English versions) published in Gazette of India dated 24th May, 2022, regarding dispensation of CRS Sanction in certain items issued under sub-section (1) of Section 196 of the Railways Act, 1989.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public

Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Food Security (Assistance to State Governments) (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.384(E) in Gazette of India dated 23rd May, 2022 under sub-section (3) of Section 39 of the National Food Security Act, 2013.
- (4) A copy of the Notification No. S.O.2780(E) (Hindi and English versions) published in Gazette of India dated 17th June, 2022 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Digital India Corporation, New Delhi, for the years 2018-2019 to 2020-2021.
 - (ii) Annual Report of the Digital India Corporation, New Delhi, for the years 2018-2019 to 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and

Research, Mumbai, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-Met), Pune, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-Met), Pune, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2019-2020.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2020-2021.

(ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

(1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, for the year 2022-2023.

(2) A copy of the Indian Boiler (Amendment) Regulations, 2022(Hindi and English versions) published in Notification No. G.S.R.375(E) in Gazette of India dated 20th May, 2022 under sub-section (2) of Section 28A of the Boilers Act, 1923.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Tapir Gao presented the Sixteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-2023) on Action taken by the Government on the recommendations contained in the Fifth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in New Delhi Municipal Council (NDMC)".

7. Statements of Standing Committee on Energy

Shri Shivkumar C. Udasi laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Action-taken by the Government on recommendations/ observations contained in Chapter-I of the Twenty-second Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/observations contained in the Sixth Report (Seventeenth Lok Sabha) of the Committee on Demands for Grants (2021-22) of the Ministry of New and Renewable Energy.
- (2) Action-taken by the Government on recommendations/ observations contained in Chapter-I of the Twenty-third Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Seventh Report (Seventeenth Lok Sabha) of the Committee on Demands for Grants (2021-22) of the Ministry of Power.

12.04 P.M.**8. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid a statement (Hindi and English versions) correcting the reply given on 20.07.2022 to Unstarred Question No. 685 by Shri Shyam Singh Yadav, MP regarding 'Suspension of MPLAD Funds'
- (2) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid a statement (Hindi and English versions) correcting the reply given on 20.07.2022 to Unstarred Question No. 659 by Shri Suresh Pujari, MP regarding 'Meetings of Telephone Divisions'.
- (3) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the Recommendations/Observations contained in the 359th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Department of Biotechnology, Ministry of Science and Technology.

- (ii) the status of implementation of the Recommendations/Observations contained in the 361st Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (4) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 11th Report of the Standing Committee on Railways on Demands for Grants (2022-23) pertaining to the Ministry of Railways.
- (5) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the Recommendations/Observations contained in the 144th Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/ Observations contained in the 139th Report of the Committee on 'Impact of Goods and Services Tax (GST) on Exports' pertaining to the Ministry of Commerce and Industry.
 - (ii) the status of implementation of the Recommendations/Observations contained in the 146th Report of the Department-related Parliamentary Standing Committee on Commerce on

"Impact of Banking Misappropriation on Trade and Industry" pertaining to the Ministry of Commerce and Industry.

- (iii) the status of implementation of the Recommendations/Observations contained in the 151st Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 146th Report of the Committee on "Impact of Banking Misappropriation on Trade and Industry" pertaining to the Ministry of Commerce and Industry.
- (4) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 166th Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 160th Report of the Committee on Demands for Grants (2021-22) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- (5) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 26th Report of the Standing Committee on Communications and Information Technology on "Suspension of Telecom Services/Internet and its Impact" pertaining to the Department of Telecommunications, Ministry of Communications.

*(Due to interruptions, Lok Sabha adjourned at 12.10 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**9. Matters under Rule 377**

- (1) Ms. Debasree Chaudhuri raised a matter regarding establishment of Paramount Training Centre of SAI at Raiganj, West Bengal.
- (2) Dr. Ramapati Ram Tripathi raised a matter regarding stoppage of various trains at Tariasujan railway station in Uttar Pradesh.
- (3) Shri Suresh Pujari raised a matter regarding increasing number of Kidney diseases in Deogharh district of Odisha.
- (4) Shri Rajendra Agrawal raised a matter regarding screening of contents of commercial advertisements.
- (5) Dr. Sanghamitra Maurya raised a matter regarding need to celebrate 3rd January, the birth anniversary of Savitribai Phule as Women Teachers' Day.
- (6) Shri Pradeep Kumar Singh raised a matter regarding release of funds for Kosi-Mechi Interlinking Project in Bihar.
- (7) Shri Gopal Chinayya Shetty raised a matter regarding augmentation of healthcare facilities to fight Covid-10 Pandemic and to set up a mechanism to check the exorbitant fees charged by private hospitals.
- (8) Dr. Sanjay Jaiswal raised a matter regarding Revival of Raxaul Airport.
- (9) Shri Ravindra Kushawaha raised a matter regarding Regarding setting up of a solar power plant in Salempur Parliamentary Constituency, Uttar Pradesh.
- (10) Shri Lalubhai B. Patel raised a matter regarding release of captured fishermen by Pakistani authorities.
- (11) Shri Ravi Kishan raised a matter regarding need for introduction of Shatabdi/superfast chair car train between Gorakhpur and Prayagraj.
- (12) Shri Chunni Lal Sahu raised a matter regarding reconstruction of embankment on Pairi river and payment of compensation of farmers for loss of crops caused by heavy rain in Mahasamund parliamentary constituency, Chhattisgarh.
- (13) Shri Dushyant Singh raised a matter regarding Extension of New Delhi-Sogaria Express train to Baran Railway Station.
- (14) Shri N. Reddeppa raised a matter regarding Completion of Rail Over Bridges (RoBs) and Rail Under Bridges (Rubs) in Andhra Pradesh.

- (15) Prof. Saugata Roy raised a matter regarding Agnipath Scheme.
- (16) Shri Rajendra Dhedya Gavit raised a matter regarding early construction of Metro Corridor No. -13 from Shivaji Chowk (Mira Road) to Virar (DPR UP).
- (17) Shri Chandeshwar Prasad raised a matter regarding establishment of Jharna-Naudiha halt station in Bakhtiyarpur-Rajgir-Gaya Railway Section.
- (18) Shri Chandra Sekhar Sahu raised a matter regarding release of MNREGS funds for Odisha.
- (19) Shri Ram Shiromani Verma raised a matter regarding construction of hostels for students of Jawahar Navodaya Vidyalayas in Shrawasti and Balrampur districts in Uttar Pradesh and deployment of adequate staff in Kendriya Vidyalayas in the districts.
- (20) Shri Vallabbhaneni Balashowry raised a matter regarding accounting of water share of Andhra Pradesh by Krishna River Management Board.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K. Muraleedharan regarding grant of benefit of pension under the Central Civil Services Pension Rules (1972) to employees of Jawahar Navodaya Vidyalayas who joined services prior to 1.1.2004.
- (2) Dr. Mohammad Jawed regarding measures to tackle the problem of migration from Seemanchal region of Bihar.
- (3) Shri (Adv.) Dean Kuriakose regarding statutory mechanism for compensation to victims of wildlife attacks.
- (4) Shri A.K.P. Chinraj regarding bookings in trains from Chennai Central to Rasipuram and train No. 17235/36.
- (5) Shri P.R. Natarajan regarding Angipath scheme.
- (6) Shri N.K. Premachandran regarding establishment of a campus of National Institute of Disaster Management or campus of Forensic Science University in the land owned by NTC in Parvathy Mills Limited, Kollam.

***10. Submission by Members**

The following members made submission regarding withdrawal of suspension of members from the sittings of the Lok Sabha:-

1. Smt. Supriya Sule
2. Shri Sudip Bandyopadhyay
3. Shri A. Raja

**Shri Pralhad Joshi responded.

#3.23 P.M.

11. Government Bill – Passed

The National Anti-Doping Bill, 2021

Time Allotted: 4 Hrs.
Time Taken: 3 Hrs. 25 Mts.

The motion for consideration of the Bill was moved by Shri Anurag Singh Thakur.

The following members took part in the debate:-

1. Shri Manoj Kumar Tiwari
2. Shri Rahul Ramesh Shewale
3. Prof. Sougata Ray
4. Shri Chandeshwar Prasad
5. Shri Bhartruhari Mahtab
6. Shri Shyam Singh Yadav
7. Shri P. Ravindhranath
8. Shri Bheemrao Baswanthrao Patil
9. Smt. Supriya Sule
10. Col. Rajyavardhan Singh Rathore

*From 2.08 P.M. to 2.13 P.M.

** Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

#From 2.47 P.M. to 3.23 P.M., Members raised matters of urgent public importance.

11. Shri Prasun Banerjee
12. Shri Sri Krishna Devarayalu Lavu
13. Shri Kinjarapu Ram Mohan Naidu
14. Smt. Navneet Ravi Rana
15. Smt. Aparajita Sarangi
16. Shri Anubhav Mohanty
17. Kunwar Danish Ali
18. Shri Ravi Kishan Shukla

Shri Anurag Singh Thakur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Clause 16 was adopted, as amended.

Clause 17 was adopted, as amended.

Clauses 18 to 21 were adopted.

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 26 were adopted.

Clause 27 was adopted, as amended.

Clause 28 was adopted.

Clause 29 was adopted, as amended.

Clause 30 was adopted, as amended.

Clause 31 was adopted, as amended.

Clauses 32 to 34 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Anurag Singh Thakur.

The motion was adopted and the Bill, as amended, was passed.

6.48 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 28th July, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, July 28, 2022/Sravana 6, 1944 (Saka)

No. 185

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 161-180 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1841-1869, 1871-1880, 1982-1999 and 2001-2070 would be printed in the official report for the day.

*(Due to interruptions Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

*(Due to continued interruptions Lok Sabha adjourned at 12.01 P.M.
and re-assembled at 4.00 P.M.)*

4.01 P.M.

*(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M.,
Friday, the 29th July, 2022.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, July 29, 2022/Sravana 7, 1944 (Saka)

No. 186

11.00 A.M.

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 181-200 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2071–2137, 2139–2194 and 2196–2300 would be printed in the official report for the day.

*(Due to interruptions Lok Sabha adjourned at 11.01 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

2. Papers laid on the Table

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy of the Notification No. IMU/HQ/ADM/Notification/2022/01 (Hindi and English versions) published in Gazette of India dated 21st June, 2022, relating to ordinances 1 to 4 of 2022 on administrative and academic matters of Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

(2) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.319(E) in Gazette of India dated 27th April, 2022 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O.1765(E) published in Gazette of India dated 11th April, 2022, regarding amendment in the published fee notification bearing Ni. S.O. 1141(E) dated 07th March, 2019 for Six-laning of Hapur bypass to Moradabad section including Hapur Bypass to Moradabad section including Hapur bypass from Km 50.000 (Design Ch. Km 50.000) to Km 148.277 (Design Ch.Km 149.867) of the National Highway No. 24 (New NH -9) on DBFOT basis.
- (ii) S.O.1767(E) published in Gazette of India dated 11th April, 2022, regarding user Fee Notification for section from design/existing chainage from km 25.00 to km 97.00 (except km 90 to km 91.4, km 93.0 to km 94.4 and km 96.5 to km 97.0. having length of 68.70 km) of NH 727 (Old NH-28 B) in the state of Bihar.
- (iii) S.O.1926(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for four lane from Km.42.000 to Km.179.946 of Khed Sinnar Section of National Highway No 50 (New NH-60) in the State of Maharashtra.
- (iv) S.O.1927(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for Nashik to Peth from design Km

11.600 to Km 65.115 (existing km 11.600 to km 65.600) of (From Nashik Municipal corporation Border –Ramshej- Umarale-Karanjali-Peth-Gujarat state border) of National Highway No. 848 in the State of Maharashtra.

- (v) S.O.2032(E) published in Gazette of India dated 2nd May, 2022, regarding amendment user Fee Notification in Published fee notification bearing number S.O. 3759 (E) dated 14thSeptember, 2021 .
- (vi) S.O.2248(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder of Banari to Masania Kala village section from design kilometer 160.687 to design kilometer 216.334 (existing km 178.944 to km 241.553) of National Highway number 200 (New NH-49) in the State of Chhattisgarh.
- (vii) S.O.2249(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder section] on the type of vehicles specified in column (1) of Table 1 below for the use of Manjarsumbha to Chumbali Phata from design Km. 137+300 to Km. 169+472 (existing km 45+877 to km 13+689) section of NH-548D (Length – 32.172 Km) developed to two lane with paved shoulder /4 lane standards in the state of Maharashtra.
- (viii) S.O.2428(E) published in Gazette of India dated 27th May, 2022, regarding user Fee Notification for Patgaon Khopoli section from design 43.783 to 91.139 (Existing Km 44.933 to Km 92.908) of National Highway 548A in the State of Maharashtra.
- (ix) S.O.2607(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for four and more lane section of Ghaghra Bridge to Varanasi Section from design kilometer 240.340 to

kilometer 263.360 (existing km 232.140 to km 253.760) and from design kilometer 281.840 to kilometer 299.350 (existing km 271.140 to km 287.950) of National Highway 233 (New NH-28) in the state of Uttar Pradesh.

- (x) S.O.2611(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for two lane with paved shoulder of Bhuj Khavda Dharmshala section from design kilometer 65.478 to kilometer 162.209 of National Highway number 341 in the State of Gujarat.
- (xi) S.O.2648(E) published in Gazette of India dated 9th June, 2022, regarding user Fee Notification for Ranchi-Mahulua Section from design kilometer 217.300 to kilometer 233.350 (existing km 217.300 to km 233.350) of National Highway Number 33 in the State of Jharkhand.
- (xii) S.O.2760(E) published in Gazette of India dated 15th June, 2022, regarding user Fee Notification for Alwar to Nuh Section from design kilometer 92.400 to kilometer 127.350 (existing km 92.400 to km 127.350) of National Highway 248A in the State of Rajasthan.
- (xiii) S.O.2891(E) published in Gazette of India dated 23rd June, 2022, regarding user Fee Notification for four lane of Kagal-Peth Section from design Km 592.240 to Km 658.00 (existing Km 592.240 to Km 658.00) of National Highway number 48 (Old NH-4) in the State of Maharashtra.
- (xiv) S.O.2890(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for four lane of Peth-Satara Section from design Km. 658.000 to Km. 725.000 (existing Km. 658.000 to Km. 725.000) of National Highway number 48(Old NH-4) in the State of Maharashtra.

- (xv) S.O.2892(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for from Km 0.000 to km 227.020 (starting from 0.000 Km at Ismailabad (Gangheri) and ending at Km 227.020 at Narnaul bypass) (length 227.020 km) of National Highway No. 152D in the State of Haryana.
- (xvi) S.O.2942(E) published in Gazette of India dated 30th June, 2022, regarding user Fee Notification for Shivnagar to Ambikapur section from design 163.400 to kilometer 215.800 of National Highway number 130 in the State of Chhattisgarh.
- (xvii) S.O.2984(E) published in Gazette of India dated 30th June, 2022, regarding user Fee Notification for Vadape to Thane Section from design kilometer 539.500 to kilometer 563.00 (existing km 539.500 to km 563.00) of National Highway number 3 (New NH 848) in the State of Maharashtra.
- (xviii) S.O.3036(E) published in Gazette of India dated 4th July, 2022, regarding user Fee Notification for four Lane of Bilaspur to Pathrapali Section from design kilometer 0.000 to kilometer 53.300 (existing kilometer 0.000 to kilometer 53.300) of National Highway number 111 (New NH-130) in the State of Chhattisgarh.
- (2) A copy each of the following notifications (Hindi and English versions) issued under Section 109 of the Motor Vehicles Act, 1988:-
- (i) S.O.2914(E) published in Gazette of India dated 23rd July, 2021 making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.
- (ii) S.O.5419(E) published in Gazette of India dated 28th December, making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
- (i) The Central Motor Vehicles (16th Amendment) Rules, 2021 published in Notification No. G.S.R.525(E) in Gazette of India dated 3rd August, 2021.
 - (ii) The Rent-a-Cab (Amendment) Scheme, 2021 published in Notification No. S.O.3202(E) in Gazette of India dated 9th August, 2021.
 - (iii) The Rent a Motor Cycle (Amendment) Scheme, 2021 published in Notification No. S.O.3220(E) in Gazette of India dated 11th August, 2021.
 - (iv) The Central Motor Vehicles (17th Amendment) Rules, 2021 published in Notification No. G.S.R.575(E) in Gazette of India dated 17th August, 2021.
 - (v) The Central Motor Vehicles (20th Amendment) Rules, 2021 published in Notification No. G.S.R.594(E) in Gazette of India dated 27th August, 2021.
 - (vi) The Central Motor Vehicles (19th Amendment) Rules, 2021 published in Notification No. G.S.R.595(E) in Gazette of India dated 27th August, 2021.
 - (vii) The Central Motor Vehicles (18th Amendment) Rules, 2021 published in Notification No. G.S.R.596(E) in Gazette of India dated 27th August, 2021.
 - (viii) S.O.3627(E) published in Gazette of India dated 6th September, 2021, constituting the National Road Safety Board to perform the functions assigned to them under the Act.

- (ix) The Central Motor Vehicles (21st Amendment) Rules, 2021 published in Notification No. G.S.R.652(E) in Gazette of India dated 23rd September, 2021.
- (x) The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 published in Notification No. G.S.R.653(E) in Gazette of India dated 23rd September, 2021.
- (xi) The Central Motor Vehicles (22nd Amendment) Rules, 2021 published in Notification No. G.S.R.676(E) in Gazette of India dated 30th September, 2021.
- (xii) The Central Motor Vehicles (23rd Amendment) Rules, 2021 published in Notification No. G.S.R.714(E) in Gazette of India dated 4th October, 2021.
- (xiii) The Central Motor Vehicles (24th Amendment) Rules, 2021 published in Notification No. G.S.R.720(E) in Gazette of India dated 6th October, 2021.
- (xiv) The Central Motor Vehicles (25th Amendment) Rules, 2021 published in Notification No. G.S.R.728(E) in Gazette of India dated 12th October, 2021.
- (xv) The Central Motor Vehicles (26th Amendment) Rules, 2021 published in Notification No. G.S.R.800(E) in Gazette of India dated 15th November, 2021.
- (xvi) The Central Motor Vehicles (1st Amendment) Rules, 2022 published in Notification No. G.S.R.48(E) in Gazette of India dated 27th January, 2022.
- (xvii) S.O.359(E) published in Gazette of India dated 27th January, 2022, making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

- (xviii) The Central Motor Vehicles (2nd Amendment) Rules, 2022 published in Notification No. G.S.R.153(E) in Gazette of India dated 15th February, 2022.
- (xix) The Central Motor Vehicles (3rd Amendment) Rules, 2022 published in Notification No. G.S.R.126(E) in Gazette of India dated 24th February, 2022.
- (xx) The Central Motor Vehicles (4th Amendment) Rules, 2022 published in Notification No. G.S.R.161(E) in Gazette of India dated 25th February, 2022.
- (xxi) The Central Motor Vehicles (Motor Vehicle Accident Fund) Rules, 2022 published in Notification No. G.S.R.162(E) in Gazette of India dated 25th February, 2022.
- (xxii) The Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 published in Notification No. G.S.R.163(E) in Gazette of India dated 25th February, 2022.
- (xxiii) The Central Motor Vehicles (5th Amendment) Rules, 2022 published in Notification No. G.S.R.164(E) in Gazette of India dated 28th February, 2022.
- (xxiv) The Central Motor Vehicles (6th Amendment) Rules, 2022 published in Notification No. G.S.R.200(E) in Gazette of India dated 14th March, 2022.
- (xxv) The Central Motor Vehicles (7th Amendment) Rules, 2022 published in Notification No. G.S.R.233(E) in Gazette of India dated 31st March, 2022.
- (xxvi) The Central Motor Vehicles (8th Amendment) Rules, 2022 published in Notification No. G.S.R.272(E) in Gazette of India dated 5th April, 2022.

- (xxvii) The Motor Vehicles (Third Party Insurance Base Premium and Liability) Rules, 2022 published in Notification No. G.S.R.394(E) in Gazette of India dated 25th May, 2022.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.465(E) in Gazette of India dated 22nd June, 2022 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (7) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.467 in Gazette of India dated 24th June, 2022 under sub-section (3) of Section 9 of the National Highways Act, 1956.
- (8) A copy each of the following notifications (Hindi and English versions) issued under sub-section (2) of Section 1 of the Motor Vehicles Act, 1988:-
- (i) S.O.691(E) published in Gazette of India dated 15th February, 2022, appointing the 15th day of February, 2022 as the date on which Section 44 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
 - (ii) S.O.859(E) published in Gazette of India dated 25th February, 2022, appointing the 1st day of February, 2022 as the date on which Sections, mentioned therein, of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, Jammu, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission for the UT of J&K and UT of Ladakh, Jammu, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission)(Fifth Amendment)) Regulations, 2018 published in Notification No. L-7/105(121)/2007-CERC in Gazette of India dated 24th May, 2022 shall come into force with effect from 01.05.2022, subject to certain conditions.
 - (ii) The Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 published in Notification No. RA-14026(11)/1/2022-CERC in Gazette of India dated 24th May, 2022.
 - (iii) The Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 published in Notification No. G.S.R.416(E) in Gazette of India dated 3rd June, 2022.
 - (iv) The Electricity (Rights of Consumers) Amendment Rules, 2022 published in Notification No. G.S.R.306(E) in Gazette of India dated 21st April, 2022.

- (v) The Electricity (Promoting Renewable Energy Through Green energy Open Access) Amendment Rules, 2022 published in Notification No. G.S.R.418(E) in Gazette of India dated 6th June, 2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 32 of the New Delhi International Arbitration Centre Act, 2019:-
 - (i) The New Delhi International Arbitration Centre (Terms and Conditions and the Salary and allowances payable to Chairperson and Full-time Members) Rules, 2022 published in Notification No. G.S.R.442(E) in Delhi Gazette dated 13th June, 2022.
 - (ii) The New Delhi International Arbitration Centre (Form of Annual Statement of Accounts) Rules, 2022 published in Notification No. G.S.R.464(E) in Delhi Gazette dated 21st June, 2022.
 - (iii) The New Delhi International Arbitration Centre (Number of Posts and Recruitment of Registrar, Counsel and other officers and employees) Rules, 2022 published in Notification No. G.S.R.469(E) in Delhi Gazette dated 24th June, 2022.
 - (iv) The New Delhi International Arbitration Centre (Travelling and other Allowances Payable to Part-time Members) Rules, 2022 published in Notification No. G.S.R.470(E) in Delhi Gazette dated 24th June, 2022.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 84 of the Arbitration and Conciliation Act, 1996:-

- (i) The Arbitration Council of India (Terms and Conditions and the Salary and allowances payable to Chairperson and Members) Rules, 2022 published in Notification No. G.S.R.527(E) in Delhi Gazette dated 9th July, 2022.
- (ii) The Arbitration Council of India (Qualifications, Appointment and other Terms and Conditions of the Service of Chief Executive Officer) Rules, 2022 published in Notification No. G.S.R.528(E) in Delhi Gazette dated 9th July, 2022.
- (iii) The Arbitration Council of India (Travelling and other Allowances Payable to Part-time Members) Rules, 2022 published in Notification No. G.S.R.529(E) in Delhi Gazette dated 9th July, 2022.
- (iv) The Arbitration Council of India (Number of Officers and Other Employees, their qualifications, appointment and other Terms and Conditions) Rules, 2022 published in Notification No. G.S.R.530(E) in Delhi Gazette dated 9th July, 2022.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951:-

- (i) The Registration of Electors (Amendment) Rules, 2022 published in Notification No. S.O.2802(E) in Gazette of India dated 17th June, 2022 together with a corrigendum thereto published in Notification No.S.O.2811(E) dated 18th June, 2022.
- (ii) The Conduct of Elections (Second Amendment) Rules, 2022 published in Notification No. S.O.2804(E) in Gazette of India dated 17th June, 2022.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2020-2021.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the years 2017-2018 to 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the years 2017-2018 to 2020-2021.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 9 of the Micro Small Medium Enterprises Development Act, 2006:-

- (i) The Micro, Small and Medium Enterprises Fund (Amendment) Rules, 2022 published in Notification No. G.S.R.389(E) in Gazette of India dated 24th May, 2022.
- (ii) The Micro, Small and Medium Enterprises Development (Furnishing of Information) (Amendment) Rules, 2022 published in Notification No. G.S.R.358(E) in Gazette of India dated 19th May, 2022.
- (iii) The Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016 published in Notification No. G.S.R.750(E) in Gazette of India dated 1st August, 2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-

- (i) The Passports (Amendment) Rules, 2016 published in Notification No. G.S.R.1170(E) in Gazette of India dated 26th December, 2016.
- (ii) The Passport (Amendment) Rules, 2016 published in Notification No. G.S.R.1171(E) in Gazette of India dated 26th December, 2016.
- (iii) The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.390(E) in Gazette of India dated 19th April, 2017.
- (iv) The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.410(E) in Gazette of India dated 26th April, 2017.
- (v) The Passports Application (Facilitation and Processing) Rules, 2017 published in Notification No. G.S.R.1063(E) in Gazette of India dated 24th August, 2017.

- (vi) The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.1150(E) in Gazette of India dated 13th September, 2017.
- (vii) The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1215(E) in Gazette of India dated 3rd October, 2017.
- (viii) The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1366(E) in Gazette of India dated 3rd November, 2017.
- (ix) The Passports (1st Amendment) Rules, 2018 published in Notification No. G.S.R.39(E) in Gazette of India dated 18th January, 2018.
- (x) The Passports (IInd Amendment) Rules, 2018 published in Notification No. G.S.R.339(E) in Gazette of India dated 6th April, 2018.
- (xi) The Passports (3rd Amendment) Rules, 2018 published in Notification No. G.S.R.1117(E) in Gazette of India dated 15th November, 2018.
- (xii) The Passports (Amendment) Rules, 2019 published in Notification No. G.S.R.933(E) in Gazette of India dated 18th December, 2019.
- (xiii) The Passports Application (Facilitation and Processing) (Amendment) Rules, 2020 published in Notification No. G.S.R.297(E) in Gazette of India dated 15th May, 2020.
- (xiv) The Passport (Amendment) Rules, 2020 published in Notification No. G.S.R.356(E) in Gazette of India dated 5th June, 2020.
- (xv) G.S.R.732(E) published in Gazette of India dated 17th October, 2014, exempting the passport holders whose passports got damaged or lost due to flood in the State of Jammu and Kashmir in September, 2014 from payment of Passport fees, subject to certain conditions.
- (xvi) G.S.R.195(E) published in Gazette of India dated 17th March, 2015, withdrawing the exemption granted to the citizens of India as members of the crew and tindals of sailing vessels with effect from 1st June, 2015, subject to certain conditions.

- (xvii) G.S.R.272(E) published in Gazette of India dated 3rd March, 2016, exempting the passport holders whose passports got damaged or lost due to flood in the State of Tamil Nadu in November, 2015 from payment of Passport fees, subject to certain conditions.
- (xviii) G.S.R.722(E) published in Gazette of India dated 26th July, 2016, rescinding Notification No. G.S.R.353(E) dated 26th May, 1976.
- (xix) G.S.R.723(E) published in Gazette of India dated 22nd July, 2016, delegating the power to issue passports for a period of one year at a time to persons of Indian origin residing in the Republic of Union of Myanmar holding Foreigners Registration Certificates issued by the Government of the Republic of the Union of Myanmar to Embassy of India, Yangon.
- (xx) G.S.R.435(E) published in Gazette of India dated 4th May, 2017, regarding waiver of Emergency Certificate fees during grace period announced by the Saudi Arabia Government, subject to certain conditions.
- (xxi) S.O.4966(E) published in Gazette of India dated 25th September, 2018, exempting passport fee for such passport holders whose passports got damaged or lost due to flood in the State of Kerala in August, 2018, subject to certain conditions.
- (xxii) G.S.R.756(E) published in Gazette of India dated 11th December, 2020, regarding waive off Emergency Certificate fees during the grace period announced by Government of Oman, subject to certain conditions.
- (xxiii) G.S.R.35(E) published in Gazette of India dated 20th January, 2021, regarding waive off Emergency Certificate fees during the period of

Amnesty scheme announced by the Government of Oman, subject to certain conditions.

- (xxiv) S.O.515(E) published in Gazette of India dated 8th February, 2022, exempting payment of passport fee by those passport holders whose passports have been lost or damaged due to tropical cyclone "Shaheen" in Oman, subject to certain conditions.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table a copy each of the following notifications (Hindi and English versions) issued under sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978:-

- (1) S.O.3217(E) published in Gazette of India dated 18th July, 2022, regarding alignment of Phase-1A of Lucknow Metro Rail Project under the Metro Railways (Constructions of Work) Act, 1978.
- (2) S.O.3218(E) published in Gazette of India dated 18th July, 2022, regarding alignment of Corridor-I and Corridor-II of Kanpur Metro Rail Project under the Metro Railways (Constructions of Work) Act, 1978.
- (3) S.O.3219(E) published in Gazette of India dated 18th July, 2022, regarding alignment of Corridor-I and Corridor-II of Agra Metro Rail Project under the Metro Railways (Constructions of Work) Act, 1978.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2020-2021,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. S.R.O.9 (Hindi and English versions) published in Gazette of India dated 23rd June, 2022, notifying that women shall be eligible for enrolment in the Indian Navy as sailors in the branches, mentioned therein, as per requirement of service and specializations as specified in the notification issued under Section 9(2) of the Navy Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2020-2021.

(ii) Annual Report of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020

and 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Drugs (5th Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.502(E) in Gazette of India dated 1st July, 2022, under Section 38 of the Drugs and Cosmetics Act, 1940.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Vegan Foods) Regulations, 2022 published in Notification No. F. No. Stds/TF-Vegan Foods/Notif./FSSAI in Gazette of India dated 14th June, 2022.
 - (ii) The Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-21/T(Alcohol-5) in Gazette of India dated 14th June, 2022.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021 and Section 52 of the Surrogacy (Regulation) Act, 2021:-
- (i) S.O.1907(E) published in Gazette of India dated 21st April, 2022, notifying the establishment of the National Assited Reporductive Technology and Surrogacy Registry under Department of Health Research for the purposes of the Appropriate Authority in respect of each UT at Central Government level for Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021.
 - (ii) S.O.2073(E) published in Gazette of India dated 4th May, 2022, notifying the Appropriate Authority in respect of each UT for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
 - (iii) S.O.2074(E) published in Gazette of India dated 4th May, 2022, notifying the UT Board in respect of each UT at Central Government level for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

- (iv) S.O.2075(E) published in Gazette of India dated 4th May, 2022, notifying the UT Board in respect of each UT with Legislature for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
 - (v) S.O.2076(E) published in Gazette of India dated 4th May, 2022, notifying composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-
- (i) The Surrogacy (Regulation) Removal of Difficulties Order, 2022 published in Notification No. S.O.2204(E) in Gazette of India dated 12th May, 2022.
 - (ii) S.O.2317(E) published in Gazette of India dated 19th May, 2022, regarding omission of work 'ex-officio' from Section 17 of the Surrogacy (Regulation) Act, 2021.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-
- (i) The National Medical Commission (Compulsory Rotating Medical Internship) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18th November, 2021.

- (ii) The National Medical Commission (Foreign Medical Graduate Licentiate) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18th November, 2021.
 - (iii) The National Medical Commission (Prevention and Prohibition of Ragging in Medical Colleges and Institutions) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 20th November, 2021.
 - (iv) The Teachers Eligibility Qualifications in Medical Institutions Regulations, 2022 published in Notification No. F. No. NMC/MCI-23(I)/2021-MED in Gazette of India dated 22nd February, 2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (13) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2020-2021, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

3. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that in furtherance of the motion adopted by the Rajya Sabha at its sitting held on the 28th March, 2022, for filling up of vacancies of ten members to the Committee on the Welfare of Other Backward Classes (OBCs) and of which nine members were duly elected and reported to the House on the 1st April, 2022, Rajya Sabha concurred in recommending to the Lok Sabha the election to remaining one vacancy of Rajya Sabha to the Committee on the Welfare of Other Backward Classes and Shri Ram Nath Thakur had been duly elected to the said Committee.

4. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ajay Tamta laid on the Table the Study Visit Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Agatti, Kochi, Coorg and Bengaluru from 21st April, 2022 to 26th April, 2022.

5. Report of Standing Committee on Industry

Shri Bidyut Baran Mahato laid on the table the 317th Report (Hindi and English versions) on Action taken by the Government on the recommendations/ observations contained in the 309th Report of the Committee on 'Electric & Hybrid Mobility – Prospects And Challenges in Automobile Industry' pertaining to the Ministry of Heavy Industries of the Standing Committee on Industry.

12.05 P.M.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the Recommendations/Observations contained in the 9th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the Recommendations/Observations contained in the 2nd Report of the Committee on Demands for Grants (2019-2020) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (ii) the status of implementation of the Recommendations/Observations contained in the 13th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the Recommendations/Observations contained in the 6th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding Government Business for the week commencing the 1st August, 2022.

12.06 P.M.**8. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Basanta Kumar Panda regarding establishment of Electric Loco Periodical Overhauling Workshop in Kalahandi parliamentary Constituency, Odisha.
- (2) Shri Narender Kumar regarding four-laning of NH-11 from Jhunjhunu to Pacheri and construction of by-pass road at Chirawa and Singhana in Rajasthan.
- (3) Shri Anurag Sharma regarding non-payment of compensation to farmers of Jhansi district, Uttar Pradesh under Pradhan Mantri Fasal Bima Yojana.
- (4) Shri Ranjeetsinha Hindurao Naik-Nimbalkar regarding establishment of 'Khelo India' Centres in Madha Parliamentary constituency, Maharashtra.
- (5) Shri C. P. Joshi regarding construction of a road connecting Pratapgarh district headquarters in Rajasthan to Jaora in Madhya Pradesh.
- (6) Shri Bhagirath Chaudhary regarding amendment of para 3.28 of Guidelines on MPLADS to include disbursement of electric tri-cycle to differently-abled persons.
- (7) Dr. Manoj Rajoria regarding Dholpur-Saramthura-Karauli-Gangapur city Railway line Project.
- (8) Shri Sanjay Bhatia regarding extension of Yamuna Expressway upto Paonta Sahib in Himachal Pradesh.
- (9) Shri Bidyut Baran Mahato regarding need to install mobile towers to strengthen internet connectivity & Telecommunication in Naxal-affected areas of Jamshedpur parliamentary constituency, Jharkhand.

- (10) Shri Ashok Kumar Yadav regarding Kosi Project in Bihar.
- (11) Shri Hibi Eden regarding Agnipath Scheme.
- (12) Shri Kuruva Gorantla Madhav regarding beneficiaries of Ujjwala Scheme.
- (13) Shri Shrirang Appa Barne regarding financial assistance for farmers affected by heavy rains.

12.06 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Monday, the 1st August, 2022.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 1, 2022/Sravana 10, 1944 (Saka)

No. 187

11.00 A.M.

1. *Felicitation by the Speaker

The Speaker, on his behalf and on behalf of the House, congratulated Ms. Saikhom Mirabai Chanu, Shri Jeremy Lalrinnunga and Shri Achinta Sheuli for winning Gold Medals; Shri Sanket Sargar and Ms. Bindyarani Devi for winning Silver medals; and Shri Gururaja Poojary for winning Bronze Medal in Birmingham Commonwealth Games, 2022.

2. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 201-220 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2301–2530 would be printed in the official report for the day.

3. *Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

*(Due to interruptions Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12.00 Noon)*

*Original in Hindi. For details, please see the debates of the day.

12.00 Noon**4. Papers laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Companies (Indian Accounting Standards) Amendment Rules, 2022 published in Notification No. G.S.R.255(E) published in Gazette of India dated 4th April, 2022.
- (ii) The Companies (Accounts) Second Amendment Rules, 2022 published in Notification No. G.S.R.235(E) published in Gazette of India dated 31st March, 2022.
- (iii) The Companies (Management and Administration) Amendment Rules, 2022 published in Notification No. G.S.R.279(E) published in Gazette of India dated 6th April, 2022.
- (iv) The Companies (Incorporation) Amendment Rules, 2022 published in Notification No. G.S.R.291(E) published in Gazette of India dated 8th April, 2022.
- (v) The Companies (Registration of Charges) Amendment Rules, 2022 published in Notification No. G.S.R.320(E) published in Gazette of India dated 27th April, 2022.

- (vi) The Companies (Share Capital and Debentures) Amendment Rules, 2022 published in Notification No. G.S.R.335(E) published in Gazette of India dated 4th May, 2022.
- (vii) The Companies (Prospectus and Allotment of Securities) Amendment Rules, 2022 published in Notification No. G.S.R.338(E) published in Gazette of India dated 5th May, 2022.
- (viii) The Companies (Incorporation) Second Amendment Rules, 2022 published in Notification No. G.S.R.363(E) published in Gazette of India dated 20th May, 2022.
- (ix) The Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2022 published in Notification No. G.S.R.401(E) published in Gazette of India dated 30th May, 2022.
- (x) The Companies (Accounts) Third Amendment Rules, 2022 published in Notification No. G.S.R.407(E) published in Gazette of India dated 31st May, 2022.
- (xi) The Companies (Appointment and Qualification of Directors) Amendment Rules, 2022 published in Notification No. G.S.R.410(E) published in Gazette of India dated 1st June, 2022.
- (xii) The Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2022 published in Notification No. G.S.R.436(E) published in Gazette of India dated 9th June, 2022.
- (xiii) The Companies (Appointment and Qualification of Directors) Second Amendment Rules, 2022 published in Notification No. G.S.R.439(E) published in Gazette of India dated 10th June, 2022.

- (xiv) The National Financial Reporting Authority Amendment Rules, 2022 published in Notification No. G.S.R.456(E) published in Gazette of India dated 17th June, 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (ii) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 64 of the Competition Act, 2002:-
- (i) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2022 published in Notification No. F. No. CCI/CD/Amend/Comb. Regl./2022 in Gazette of India dated 1st April, 2022.
- (ii) The Competition Commission of India (General) Amendment Regulations, 2022 published in Notification No. L-3(2)/Regl-Gen.(Amdt.)/2022/CCI in Gazette of India dated 8th April, 2022.
- (iii) The Competition Commission of India (Procedure for Engagement of Experts and Professionals) Amendment Regulations, 2022 published in Notification No. F. No. A-12015/01/2022HR/CC in Gazette of India dated 12th April, 2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Lead Stabilizer in Polyvinyl Chloride (PVC) Pipes and Fittings (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.334(E) in Gazette of India dated 4th May, 2022 under Section 26 of the Environment (Protection) Act, 1986.
- (6) A copy of the Forest (Conservation) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.480(E) in Gazette of India dated 28th June, 2022 under sub-section (2) of Section 4 of the Forest (Conservation) Act, 1980.
- (7) A copy of Notification No.G.S.R.345(E) (Hindi and English versions) published in Gazette of India dated 10th May, 2022, regarding 'Sale & Use of Petcoke in Lime Kilns' under Sections 5 & 25 of the Environment (Protection) Act, 1986.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Environment (Protection) Act, 1986:-
 - (i) S.O.1947(E) published in Gazette of India dated 26th April, 2022, regarding reconstitution of West Bengal Coastal Zone Management Authority.

- (ii) S.O.2090(E) published in Gazette of India dated 5th May, 2022, regarding amendment in Island Protection Zone.
- (iii) S.O.2095(E) published in Gazette of India dated 5th May, 2022, regarding amendment in Island Coastal Regulation Zone.
- (iv) S.O.2194(E) published in Gazette of India dated 12th May, 2022, regarding reconstitution of National Coastal Zone Management Authority.
- (v) S.O.1807(E) published in Gazette of India dated 12th April, 2022, regarding validity of Environmental Clearance.
- (vi) S.O.1886(E) published in Gazette of India dated 20th April, 2022, decentralising the EC process for facilitating clearances at State level.
- (vii) S.O.1953(E) published in Gazette of India dated 27th April, 2022, regarding exclusion of ropeway projects for requirement of environmental clearance.
- (viii) S.O.2163(E) published in Gazette of India dated 9th May, 2022, regarding streamline the process of the public hearing by reducing undue delay.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society of Mumbai, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society of Mumbai, Mumbai, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2020-2021.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the years 2019-2020 and 2020-2021.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2020-2021.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2020-2021.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2020-2021.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the 38th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, July, 2022.
- (2) A copy of the Securities and Exchange Board of India (Employees' Service)(Second Amendment) Regulations, 2022 (Hindi and English versions)

published in Notification No. F. No. SEBI/LAD-NRO/GN/2022/87 in Gazette of India dated 22nd June, 2022 under section 31 of the Securities and Exchange Board of India Act, 1992.

(3) A copy of the Circular No. 12 of 2022 (Hindi and English versions) dated 16th June, 2022 guidelines for removal of difficulties under sub-section (2) of Section 194R of the Income-tax Act, 1961.

(4) A copy of the Circular No. 13 of 2022 (Hindi and English versions) dated 22nd June, 2022 guidelines under sub-section (6) of Section 194S of the Income -tax Act, 1961.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

(i) The Income-tax (19th Amendment) Rules, 2022 published in Notification No. G.S.R.463(E) in Gazette of India dated 21st June, 2022, together with an explanatory memorandum.

(ii) The Income-tax (20th Amendment) Rules, 2022 published in Notification No. G.S.R.482 in Gazette of India dated 30th June, 2022, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.505(E) dated 1st July, 2022.

(iii) The Income-tax (22nd Amendment) Rules, 2022 published in Notification No. G.S.R.537(E) in Gazette of India dated 12th July, 2022, together with an explanatory memorandum.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

(i) G.S.R.429(E) published in Gazette of India dated 7th June, 2022, together with an explanatory memorandum seeking to provide waiver of interest for specified electronic commerce operators for specified tax periods.

- (ii) G.S.R.541(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 11/2017-Central Tax (Rate) so as to notify CGST rates of various services as recommended by GST Council in the 47th meeting held on 28th and 29th June, 2022.
 - (iii) G.S.R.544(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) so as to implement recommendations made by GST Council in the 47th meeting held on 28th and 29th June, 2022.
 - (iv) G.S.R.547(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 13/2017-Central Tax (Rate) so as to implement recommendations made by GST Council in the 47th meeting held on 28th and 29th June, 2022.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) The Customs Brokers Licensing (Amendment) Regulations, 2022 published in Notification No.G.S.R.471(E) in Gazette of India dated 24th June, 2022, together with an explanatory memorandum.
 - (ii) The Sea Cargo Manifest and Transhipment (First Amendment) Regulations, 2022 published in Notification No.G.S.R.483(E) in Gazette of India dated 30th June, 2022, together with an explanatory memorandum.
 - (iii) G.S.R.248(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum extending the exemption from Integrated Tax and Compensation Cess upto 30.06.2022 on goods imported under Advance Authorisation and Export Promotion Capital Goods Schemes.

(iv) G.S.R.539(E) published in Gazette of India dated 12th July, 2022, together with an explanatory memorandum seeking to amend notification No. 50/2017-Customs dated 30.06.2017.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.510(E) published in Gazette of India dated 4th July, 2022 together with an explanatory memorandum seeking to exempt Central Excise Duty and other applicable cess on E12 and E15 Fuel, that is a blend consisting of the specified percentage of motor spirit, (commonly known as petrol) (88%/85%) on which appropriate duties of Excise (including applicable cess) have been paid and specified percentage of ethanol (12%/15%) on which applicable GST has been paid and conforming to standard IS 17586 and to change the description of Bio-diesel so as to extend the exemption to high-speed diesel blended with biodiesel produced from all sources.
- (ii) G.S.R.534(E) to G.S.R.536(E) published in Gazette of India dated 12th July, 2022 together with an explanatory memorandum seeking to exempt Central Excise Duty and other applicable cess on E12 and E15 Fuel, that is a blend consisting of the specified percentage of motor spirit, (commonly known as petrol) (88%/85%) on which appropriate duties of Excise (including applicable cess) have been paid and specified percentage of ethanol (12%/15%) on which applicable GST has been paid and conforming to standard IS 17586 and to change the description of Bio-diesel so as to extend the exemption to high-speed diesel blended with biodiesel produced from all sources.

(9) A copy of Notification No. G.S.R.533(E) (Hindi and English versions) published in Gazette of India dated 12th July, 2022, together with an explanatory memorandum seeking to amend the name of Country of Export from 'Singapore' to 'Any country including Indonesia' for the producer 'PT, ENERGI SEJAHTERA MAS' and exporter 'Sinarmas CESP A Pte. Which imposed Anti-dumping duty on imports of Saturated Fatty Alcohols' from Indonesia, Malaysia, Thailand and Saudi Arabia under sub-section 7 of Section 9A of the Customs Tariff Act, 1975.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- (i) G.S.R.542(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 08/2017-Integrated Tax (Rate) so as to notify IGST rates of various services as recommended by GST Council in the 47th meeting held on 28th& 29th June, 2022.
- (ii) G.S.R.545(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 09/2017-Integrated Tax (Rate) so as to notify IGST rates of various services as recommended by GST Council in the 47th meeting held on 28th& 29th June, 2022.
- (iii) G.S.R.548(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 10/2017-Integrated Tax (Rate) so as to notify IGST rates of various services as recommended by GST Council in the 47th meeting held on 28th& 29th June, 2022.

(11) A copy each of the following Notifications (Hindi and English versions) Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- (i) G.S.R.543(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 11/2017-Union Territory Tax (Rate) so as to notify UTGST rates of various services as recommended by GST Council in the 47th meeting held on 28th and 29th June, 2022.
- (ii) G.S.R.546(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 12/2017-Union Territory Tax (Rate) so as to implement recommendations by GST Council in the 47th meeting held on 28th and 29th June, 2022.
- (iii) G.S.R.549(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 13/2017-Union Territory Tax (Rate) so as to implement recommendations by GST Council in the 47th meeting held on 28th and 29th June, 2022.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Skill Development Agency, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Skill Development Agency, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

National Council for Vocational Education and Training, New Delhi, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Vocational Education and Training, New Delhi, for the years 2019-2020 and 2020-2021.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tibet House, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tibet House, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tibet House, New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.48(E) in Gazette of India dated 28th January, 2021 under sub-section

(4) of Section 38 of the Ancient Monuments and Archaeological Sites Remains Act, 1958.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. N-12/13/01/2019-P&D (Hindi and English versions) published in Gazette of India dated 1st April, 2022 regarding ESIC COVID-19 Relief Scheme under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan Punjab, Mohali, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha Abhiyan Punjab, Mohali, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Samagra Shiksha, Kavaratti, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Lakshadweep Samagra Shiksha, Kavaratti, for the year 2020-2021, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Samagra Shiksha, Kavaratti, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society (Samagra Shiksha), Shimla, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society (Samagra Shiksha), Shimla, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2020-2021.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Samagra Shiksha Mission, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paschim Banga Samagra Shiksha Mission, Kolkata, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Mizoram, Aizawl, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Mizoram, Aizawl, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the of the North Eastern Handicrafts and Handlooms Development Corporation

Limited, Guwahati, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Dimapur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Dimapur, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Technology Durgapur, Durgapur, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Goa, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (9) above.

- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2020-2021.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2020-2021.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2020-2021.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Raipur, Raipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Jammu, Jammu, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Jammu, Jammu, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2020-2021.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2020-2021.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2020-2021.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2020-2021, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2020-2021.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2020-2021.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2020-2021.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2020-2021.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

Delhi, New Delhi, for the year 2020-2021.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Andhra Pradesh, Taepalligudem, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Andhra Pradesh, Taepalligudem, for the year 2020-2021.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2020-2021.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2020-2021.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2020-2021.
- (44) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Dharwad, Dharwad, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Dharwad, Dharwad, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Dharwad, Dharwad, for the year 2020-2021.
- (46) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year

2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2020-2021.
- (48) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2020-2021, together with Audit Report thereon.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2020-2021.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2020-2021, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2020-2021.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy of the University Grants Commission (Fitness of Open Universities for grants) (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.359(E) in Gazette of India dated 19th May, 2022 under Section 28 of the University Grants Commission Act, 1956.
- (54) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2022 (Hindi and English versions)

published in Notification No. F. No. CA/431/2022/MSAE(Regulations) in Gazette of India dated 30th June, 2022 under sub-section (3) of Section 45 of the Architects Act, 1972.

(55) A copy of the All India Council for Technical Education (Group 'A', 'B' and 'C' posts) Recruitment Regulations, 2022 (Hindi and English versions) published in Notification No. 3-24/Admn/Estt./Amend/RRs/2011/Vol.I in Gazette of India dated 27th May, 2022 under Section 24 of the All India Council for Technical Education Act, 1987.

(56) A copy of the Indian Institute of Management Udaipur Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. 8-9/2021-TS.V. in Gazette of India dated 26th March, 2022 under Section 37 of the Indian Institute of Management Act, 2017.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Financing Infrastructure and Development, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2021-2022.
- (3) A copy of the Report (Hindi and English versions) on the performance of

Export-Import Bank of India, Mumbai, for the year 2021-2022.

(4) A copy of the Insurance Regulatory and Development Authority (Salary and Allowances payable to and other terms and conditions of service of Chairperson and other members) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.461(E) in Gazette of India dated 21st June, 2022 under sub-section (3) of Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(5) A copy of the Life Insurance Corporation of India (Payment of Gratuity to the Chief Executive and Managing Directors) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.437(E) in Gazette of India dated 9th June, 2022 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(6) A copy of the National Bank for Financing Infrastructure and Development General (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.580(E) in Gazette of India dated 15th July, 2022 under Section 33 of the National Bank for Financing Infrastructure and Development Act, 2021.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- (i) The Pension Fund Regulatory and Development Authority (Form of Annual Statement of Accounts and Records) Amendment Rules, 2022 published in Notification No. G.S.R.521(E) in Gazette of India dated 6th July, 2022.
- (ii) The Pension Fund Regulatory and Development Authority(Employees' Service)(Amendment) Regulations, 2022

published in Notification No. PFRDA/12/RGL/139/11 in Gazette of India dated 13th April, 2022.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-

(i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022 published in Notification No. S.O.3026(E) in Gazette of India dated 1st July , 2022.

(ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022 published in Notification No. S.O.3027(E) in Gazette of India dated 1st July , 2022.

(iii) The UCO Bank (Officers') Service (Amendment) Regulations, 2020 published in Notification No. F. No. HO/EST/2021-22/297 in Gazette of India dated 31st March, 2022

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (11) of Section 45 of the Banking Regulations Act, 1949:-

(i) The Punjab and Maharashtra Co-operative Bank Limited (Amalgamation with Unity Small Finance Bank Limited) Scheme, 2022 published in Notification No. G.S.R.45(E) in Gazette of India dated 25th January, 2022.

(ii) The Lakshmi Vilas Bank Limited (Amalgamation) with DBS Bank India Limited) Scheme, 2020 published in Notification No. G.S.R.731(E) in Gazette of India dated 25th November, 2020.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (9) above.

(11) A copy of the RBI Employees' Gratuity and Superannuation Fund (Amendment) Regulations, 2021(Hindi and English versions) published in

Notification No. F. No. CSBD/Funds/S57/05.12.003/2022-23 in Gazette of India dated 6th May, 2022 under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934.

(12) A copy of the Notification No. S.O.3035(E) (Hindi and English versions) published in Gazette of India dated 4th July, 2022 applying certain provisions of the Act in International Financial services Centre with exceptions, modifications and adaptations under sub-section (3) of Section 114 of the Insurance Act, 1938.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 17 of the General Insurance Business (Nationalisation) Act, 1972:-

- (i) The United India Fire and General Insurance Company Limited (Merger) Amendment Scheme, 2022 published in Notification No. S.O.1821(E) in Gazette of India dated 13th April, 2022.
- (ii) The National Insurance Company Limited (Merger) Amendment Scheme, 2022 published in Notification No. S.O.1822(E) in Gazette of India dated 13th April, 2022.
- (iii) The Oriental Fire and General Insurance Company Limited (Merger) Amendment Scheme, 2022 published in Notification No. S.O.1823(E) in Gazette of India dated 13th April, 2022.

5. Report of Committee on Public Undertakings

Shri Santosh Kumar Gangwar presented the 17th Report (Hindi and English versions) of the Committee on Public Undertakings on 'Avoidable loss due to extension of loan in terminated projects relating to India Infrastructure Finance Company Limited (IIFCL) based on C&AG Audit Para No. 5.2 of Report No. 18 of 2020'.

6. Final Action Taken Statements of the Standing Committee on Chemicals & Fertilizers

Shrimati Aparupa Poddar laid on the Table Four Final Action Taken Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in the following Action Taken Reports of the Standing Committee on Chemicals & Fertilizers (2021-22):-

- (1) Twenty-fifth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Twentieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' (Department of Fertilizers).
- (2) Twenty-sixth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Nineteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' (Department of Chemicals and Petrochemicals).
- (3) Twenty-seventh Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Sixteenth Report (Seventeenth Lok Sabha) on 'Demand and Availability of Petrochemicals including Import and Exports' (Department of Chemicals and Petrochemicals).
- (4) Twenty-eighth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Twenty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' (Department of Pharmaceuticals).

12.04 P.M.**7. Statements by Ministers**

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 274th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on action taken by the Government on the Recommendations/ Observations contained in the 271st Report of the Committee on 'Fellowships, Scholarships, Grants, Pensions and Schemes administered by the Ministry of Culture' pertaining to the Ministry of Culture.
- (2) The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 337th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2022-23) pertaining to the Department of Higher Education, Ministry of Education.

12.05 P.M.**8. Government Bill – Introduced**

The Central Universities (Amendment) Bill, 2022

*(Due to interruptions, Lok Sabha adjourned at 12.06 P.M.
and re-assembled at 2.01 P.M.)*

2.01 P.M.**9. Observation by the Speaker**

The Speaker *appealed to Members to uphold Parliamentary tradition.

Shri Adhir Ranjan Chowdhury and #Shri Pralhad Joshi also spoke.

The Speaker *emphasized the need to maintain the dignity of the House.

Thereafter, #Shri Pralhad Joshi moved motion regarding revocation of the suspension of members with immediate effect, who were suspended from the service of the House for the remainder of the Session on 25th July, 2022.

The motion was put to vote and adopted.

2.17 P.M.**10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagannath Sarkar regarding constitution of district Development Coordination and Monitoring Committees in West Bengal.
- (2) Dr. Ramesh Chand Bind regarding establishment of a 100-bedded Hospital under National Health Mission in Bhadohi district, Uttar Pradesh.
- (3) Shri Kunwar Pushpendra Singh Chandel regarding setting up of Cultural Centre for Alha, a folk song of Bundelkhand.
- (4) Shri Jual Oram regarding conversion of the Jharsuguda Airport from UDAN Scheme to General Category.

*Original in Hindi. For details, please see the debates of the day.

Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

- (5) Shri Rajendra Agrawal regarding No objection Certificate for Kidney transplantation.
- (6) Shri Bidyut Baran Mahato regarding stoppage of train Nos. 18030 and 18615 at Chakulia Railway station and introduction of direct train from Tatanagar to Buxar and Deen Dayal Upadhyay junction.
- (7) Shri Jayant Sinha regarding impending drought condition in Jharkhand.
- (8) Shri Ashok Mahadeorao Nete regarding compensation to farmers and people affected by heavy rains in Gadchiroli-Chimur parliamentary constituency, Maharashtra.
- (9) Shri Janardan Singh Sigriwal regarding setting up of a centre of National Institute of Electronics & Information Technology in Maharajganj parliamentary Constituency, Bihar.
- (10) Smt. Sandhya Ray regarding six-laning of Gwalior-Bhind-Etawah National Highway.
- (11) Shri Dushyant Singh regarding implementation of Jal Jeevan Mission in Rajasthan.
- (12) Shri Anto Antony regarding Legislations on Ecologically Sensitive Zones.
- (13) Shri Hibi Eden regarding threats being posed by Sea erosion.
- (14) Dr. M. K. Vishnu Prasad regarding completion of the Tindivanam-Tiruvannamalai new railway line project.
- (15) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding grant of adequate funds for archaeological excavations in Tamil Nadu.
- (16) Shri Bellana Chandra Sekhar regarding incorporation of a comprehensive crop diversification model.
- (17) Smt. Aparupa Poddar regarding grant of an additional attempt for UPSC examination aspirants affected by Covid-19.
- (18) Shri Sunil Kumar regarding need to restore the operation of train between

Narkatiaganj and Bhikhna Thori in Bihar.

- (19) Ms. Chandrani Murmu regarding participation of Members of Parliament in Public hearings pertaining to Environmental issues.
- (20) Shri Kunwar Danish Ali regarding service condition of Scientists working in DRDO.
- (21) Shri Shrinivas Dadasaheb Patil regarding utilisation of sugarcane stubble for production of energy.
- (22) Shri Bharatsinhji Shankarji Dabhi regarding construction of a footover bridge and stoppage of trains at Siddhpur railway station in Patan parliamentary constituency, Gujarat.

2.17 P.M.

11. Postponement of Government Bill

\$Shri Arjun Ram Meghwal requested the Speaker that the consideration and passing of the Government Bill listed at item No. 19 in today's List of Business might be postponed and instead discussion under Rule 193 listed at item No. 20 be taken up.

The House agreed.

\$ Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture

2.18 P.M.

12. Discussion under Rule 193

Shri Manish Tewari raised a discussion on price rise.

Time Permissible: 2 Hrs.
Time Taken: 6 Hrs. 25 Mts.

The following members took part in the discussion:-

1. Shri Nishikant Dubey
2. Smt. Kanimozhi Karunanidhi
3. Dr.(Smt.) Kakoli Ghosh Dastidar
4. Shri Kaushalendra Kumar
5. Smt. Sangeeta Azad
6. Shri Nama Nageswara Rao
7. Shri Pinaki Misra
8. Smt. Supriya Sadanand Sule
9. Shri Bharat Ram Margani
10. Shri Uday Pratap Singh
11. Shri Kalyan Banerjee
12. Ms. S. Jothi Mani
13. Shri Jayadev Galla
14. Adv. A.M. Ariff
15. Smt. Jaskaur Meena
16. Shri E.T. Mohammed Basheer
17. Dr. S.T. Hasan
18. Shri Jayant Sinha
19. Shri Hasnain Masoodi
20. Smt. Harsimrat Kaur Badal
21. Shri Asaduddin Owaisi

22. Shri Pallab Lochan Das
23. Shri Hanuman Beniwal
24. Shri N.K. Premachandran
25. Dr. Sujay Radhakrishna Vikhepatil
26. Dr. DNV Senthilkumar S.
27. Smt. Geetha Viswanath Vanga
28. Shri Thomas Chazhikadan
29. Shri Saumitra Khan
30. Shri Ram Shiromani Verma
31. Shri Adhir Ranjan Chowdhury

%Smt. Nirmla Sitharaman replied to the debate.

The discussion was concluded.

8.43 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 2nd August, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, August 2, 2022/Sravana 11, 1944 (Saka)

No. 188

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–223, 224 (clubbed with 226), 225 and 227 were orally answered. Replies to Starred Question Nos. 228–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

3. *Observation by the Speaker

The Speaker appealed to Members to address the Chair while participating in debates.

12.01 P.M.

4. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2020-2021.

*Made at 12.00 Noon. Original in Hindi. For details, please see the debates of the day.

- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2020-2021.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 9 of 2022)-Compliance Audit of Activities of selected Central Public Sector Enterprises for the year ended 31st March, 2020 under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology,

New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) A copy of the Annual Accounts (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the period 01.04.2020 to 30.04.2020, together with Audit Report thereon.
 - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2020-2021.
 - (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-

- (i) S.O.3126(E) published in Gazette of India dated 7th July, 2022, making certain amendments in Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, mentioned therein.
- (ii) S.O.1719(E) (Hindi and English versions) published in Gazette of India dated 8th April, 2022, making certain amendments in Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, mentioned therein.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the Indo-Tibetan Border Police Force, Motor Transport and Motor Mechanic Cadre, Group 'B' and 'C' posts, Recruitment (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.466(E) in Gazette of India dated 22nd June, 2022, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-

- (i) Notification No. F. No. 1/1/2021/HP-I/Estt./2467-2474 published in Delhi Gazette dated 17th November, 2021 regarding constitution of "Cyber Police Station" in 15 Police Districts.
- (ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/6/2020/HP-1/Estt./3483-3489 in Delhi Gazette dated 11th February, 2022 and containing corrigendum thereto published in Notification No. F. No. 16/6/2020/HP-1/Estt./169 to 175 dated 11th February, 2022.

- (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/25/2020/HP-1/Estt./185-191 in Delhi Gazette dated 13th April, 2022.
 - (iv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/7/2020/HP-I/Estt./177-183 in Delhi Gazette dated 13th April, 2022 and containing corrigendum thereto published in Notification No. F. No. 16/7/2020/HP-I/Estt./542 to 548 dated 4th May, 2022.
 - (v) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2022 published in Notification No. F. No. 16/17/2020/HP-1/Estt./161-167 in Delhi Gazette dated 13th April, 2022 and containing corrigendum thereto published in Notification No. F. No. 16/7/2020/HP-I/Estt./535 to 541 dated 4th May, 2022.
- (3) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.506(E) in Gazette of India dated 1st July, 2022 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following notifications (Hindi and English versions) under Section 21 of the Coconut Development Board Act, 1979:-
 - (i) The Coconut Development Board (Amendment) Rules, 2021 published in Notification No. G.S.R.17(E) in Gazette of India dated the 17th January, 2022.
 - (ii) The Coconut Development Board (Amendment) Rules, 2021 published in Notification No. S.O.277(E) in Gazette of India dated the 19th January, 2022.

- (iii) The Coconut Development Board Employees (Conditions of Service) Amendment Regulations, 2022 published in Notification No. S.O.2430(E) in Gazette of India dated the 27th May, 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Almond (Kernel) Grading and Marking Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.538(E) in Gazette of India dated 12th July, 2022 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (4) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2022 (Hindi and English versions) published in Notification No. S.O.1885(E) in Gazette of India dated 20th April, 2022 under Section 4(d) of the Destructive Insects and Pests Act, 1914.
- (5) A copy of the Notification No. S.O.1890(E) (Hindi and English versions) published in Gazette of India dated 21st April, 2022 regarding inclusion of new insecticides in the Schedule to the Insecticides Act, 1968 issued under Section 3 of the said Act.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2019-2020.
- (ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kerala Agro Industries Development Corporation Limited, Trivandrum, for the

year 2014-2015.

- (ii) Annual Report of the Kerala Agro Industries Development Corporation Limited, Trivandrum, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2020-2021.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2020-2021.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2018-2019, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2018-2019.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table a copy of the 52nd Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and

development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2020-2021.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the S.K.R. Pupils Welfare Society, Prakasam District, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the S.K.R. Pupils Welfare Society, Prakasam District, Andhra Pradesh, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Care Land, Kurnool, Andhra Pradesh, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Care Land, Kurnool, Andhra Pradesh, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rotary Institute for Children in Need of Special Care, Thiruvananthapuram, Kerala, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rotary Institute for Children in Need of Special Care, Thiruvananthapuram, Kerala, for the year

2013-2014.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Dhula Regional Physically Handicapped Development Association, Darrang, Assam, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dhula Regional Physically Handicapped Development Association, Darrang, Assam, for the years 2012-2013 and 2013-2014.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sisu Sakha Sangha, Khordha, Odisha, for the year 2013-2014.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Disabled Children, Guntur, Andhra Pradesh, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Disabled Children, Guntur, Andhra Pradesh, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Open Learning Systems, Bhubaneswar, Odisha, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Open Learning Systems, Bhubaneswar, Odisha, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuvajana Seva Sangam, Chittoor, Andhra Pradesh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuvajana Seva Sangam, Chittoor, Andhra Pradesh, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the

Akhil Bhartiya Viklang Kalyan Samitit, Ayodhya, Uttar Pradesh, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Akhil Bhartiya Viklang Kalyan Samitit, Ayodhya, Uttar Pradesh, for the year 2013-2014.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Bikash Bharati Welfare Society, Kolkata, West Bengal, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bikash Bharati Welfare Society, Kolkata, West Bengal, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2021-2022.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha :-

- (i) That at its sitting held on the 1st August, 2022, Rajya Sabha agreed without any amendment to the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 1st August, 2022, Rajya Sabha agreed without any amendment to the Indian Antarctic Bill, 2022, as passed by the Lok Sabha.

6. Reports of Committee on Petitions

Shri Harish Dwivedi presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Thirty-second Report on the representation of S/Shri Yogendra Sharma, Rahul Singh, Yogendra Bhakta, S. Kannan, Smt. K. Manjula, and other Individuals/ Associations forwarded by Members of Parliament requesting to cover the employees of Navodaya Vidyalaya Samiti/Jawahar Navodaya Vidyalaya (*erstwhile* Model School) who joined their services before 1 January, 2004 under the Central Civil Services (Pension) Rules, 1972.
- (2) Thirty-third Report on the representation of Shri Kailash Gorakh Patil, Chairman, Chopda Taluka Shetkari Sahakari Sootgirni Maryadit, Chopda, Jalgaon (Maharashtra) requesting for release of subsidy, restructuring of loans, providing additional working capital from National Cooperative Development Corporation (NCDC) and completion of inspection, etc.
- (3) Thirty-fourth Report on the Action Taken by the Government on the recommendations of the Committee on Petitions (Seventeenth Lok Sabha) in their Fifteenth Report on the representation of Shri Manohar Singh and

others regarding introducing reforms in Journalism in the country and other important issues related therewith.

7. Reports of Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) The Nineteenth Report on the status of framing of subordinate legislation viz. Rules/Regulations etc. under various Acts being administered by the Ministry of Railways, Government of India.
- (2) The Twentieth Report on action taken by the Government on the Observations/ Recommendations contained in the Second Report of the Committee on Subordinate Legislation (17th Lok Sabha).

8. Reports of Standing Committee on Energy

Shri Rajiv Ranjan Singh *alias* Lalan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2021-22):-

- (1) Twenty-sixth Report on the subject 'Review of Power Tariff Policy - Need for uniformity in tariff structure across the Country'.
- (2) Twenty-seventh Report on the subject 'Evaluation of Wind Energy in India'.
- (3) Twenty-eighth Report on action-taken by the Government on observations/ recommendations contained in Seventeenth Report (Seventeenth Lok Sabha) on the subject 'Action Plan for Achievement of 175 GW Renewable Energy Target'.
- (4) Twenty-ninth Report on action-taken by the Government on observations/ recommendations contained in Eighteenth Report (Seventeenth Lok

Sabha) on the subject 'Development of Coal Blocks allocated to Power Sector Companies'.

- (5) Thirtieth Report on action-taken by the Government on observations/recommendations contained in Nineteenth Report (Seventeenth Lok Sabha) on the subject 'Delay in Execution/Completion of Power Projects by Power Sector Companies'.

9. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sudip Bandyopadhyay laid on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (2021-2022):-

- (1) Fourteenth Report on Action Taken by the Government on the observations/recommendations contained in the Ninth Report on Demands for Grants (2021-22) (Department of Food and Public Distribution).
- (2) Fifteenth Report on Action Taken by the Government on the observations/recommendations contained in the Tenth Report on Demands for Grants (2021-22) (Department of Consumer Affairs).
- (3) Sixteenth Report on Action Taken by the Government on the observations/recommendations contained in the Eleventh Report on the subject 'Price Rise of Essential Commodities – Causes & Effects' (Department of Consumer Affairs).
- (4) Seventeenth Report on Action Taken by the Government on the observations/recommendations contained in the Twelfth Report on the subject 'Strengthening of Public Distribution System –Augmenting use of

Technological Means and Implementation of 'One Nation, One Ration Card' Scheme' (Department of Food and Public Distribution).

10. Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021

Dr. Sanjay Jaiswal presented the Report (Hindi and English versions) of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021.

11. Record of Evidence given before the Joint Committee on the Biological Diversity (Amendment) Bill, 2021

Dr. Sanjay Jaiswal laid on the Table the record of evidence given before the Joint Committee on the Biological Diversity (Amendment) Bill, 2021.

***12.06 P.M.**

12. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of Agriculture and Farmers Welfare (Shri Narendra Singh Tomar) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 38th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.
- (2) The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid the following statements (Hindi and English versions) regarding:-

*From 12.07 P.M. to 12.51 P.M., Members raised matters of urgent public importance.

- (i) the status of implementation of the Recommendations/Observations contained in the 299th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
 - (ii) the status of implementation of the Recommendations/Observations contained in the 302nd Report of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the Recommendations/Observations contained in the 299th Report of the Committee on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
 - (iii) the status of implementation of the Recommendations/Observations contained in the 306th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2021-22) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (3) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 40th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023) pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.

- (4) The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 236th Report of the Department Related Parliamentary Standing Committee on Home Affairs on Action Taken by the Government on the Recommendations/ Observations contained in the 229th Report of the Committee on 'Management of Covid-19 Pandemic and related issues' pertaining to the Ministry of Home Affairs.
- (5) The Minister of Fisheries, Animal Husbandry and Dairying (Shri Parshottam Rupala) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 39th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-2023) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

(Lok Sabha adjourned at 12.51 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.**13. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. Ramapati Ram Tripathi regarding tourism related plans concerning Gupta period Surya Temple and Dev Taal in Doeria parliamentary constituency, Uttar Pradesh.
- 2) Dr. Umesh G. Jadhav regarding Development of Infrastructural facilities at Kalaburagi Airport.
- 3) Shri Upendra Singh Rawat regarding stoppage of trains at Haidargarh railway station in Barabanki parliamentary constituency, Uttar Pradesh.
- 4) Shri Brijendra Singh regarding construction of service lane on NH-52 in Hisar parliamentary constituency, Haryana.
- 5) Shri Ravindra Kushawaha regarding setting up of a Medical College in Ballia district in Uttar Pradesh.
- 6) Smt. Rama Devi regarding making Urea available in adequate quantity to farmers in Bihar.
- 7) Shri Tirath Singh Rawat regarding need to restore the operation of Mussoorie express and Garhwal Express trains.
- 8) Smt. Jaskaur Meena regarding setting up of a Hospital for treatment of Silicosis in Dausa district Rajasthan and an Industrial Park for conservation & promotion of stone carving in the district.
- 9) Shri Pashupati Nath Singh regarding setting up of an Airport in Dhanbad, Jharkhand.
- 10) Shri Ramdas Chandrabhanji Tadas regarding restoration of concession on Railway ticket fare to senior citizens.

- 11) Smt. Ranjanben Dhananjay Bhatt regarding six laning of bridges in Vadodara parliamentary constituency.
- 12) Shri Khagen Murmu regarding land erosion caused by Ganga and Pulhar river in Malda district, West Bengal.
- 13) Shri Parbatbhai Savabhai Patel regarding setting up of an Ayurvedic Hospital in Banaskantha parliamentary constituency, Gujarat.
- 14) Smt. Aparajita Sarangi regarding inclusion of some tribal communities in the Scheduled Tribes order under Article 342 of the Constitution.
- 15) Shri Arun Kumar Sagar regarding construction of a railway underpass or level crossing at level crossing no. 41 in Shahjahanpur parliamentary constituency, Uttar Pradesh.
- 16) Shri Ramesh Bidhuri regarding need to ban PFI.
- 17) Shri Deepak Bajj regarding price rise of cooking gas & petroleum products.
- 18) Shri (Adv.) Adoor Prakash regarding revision of wages of Accredited Social Health Activists (ASHA) workers.
- 19) Shri Kuldeep Rai Sharma regarding internet connectivity through undersea Optical Fibre Cable (OFC) from Puri in Odisha to Diglipur (North and Middle Andaman).
- 20) Shri S.R. Parthiban regarding approval and grant of funds for the Integrated Textile Park Project in Salem district.
- 21) Shri C.N. Annadurai regarding list of Beneficiaries of the PMAY (Rural) Scheme.
- 22) Shri Lavu Sri Krishna Devarayalu regarding social security of gig and platform workers.
- 23) Prof. Saugata Roy regarding generation of employment opportunities in the country.

- 24) Shri Prataprao Jadhav regarding inclusion of Penganga river in the Wainganga-Nalganga river linking Survey.
- 25) Shri Anubhav Mohanty regarding release of funds for the promotion of Odia language.
- 26) Shri Chandeshwar Prasad regarding setting up of an Agro Processing Cluster in Arwal district of Bihar.
- 27) Shri P.R. Natarajan regarding need to issue Notification enhancing ceiling of gratuity to workers during the intervening period between January 2016 and March, 2018 from Rs. 10 Lakh to Rs. 20 Lakh.
- 28) Shri Syed Imtiaz Jaleel regarding inclusion of Ostomy patients in the permanent disability category.
- 29) Shri N.K. Premachandran regarding CGHS dispensary at Kollam.
- 30) Smt. Agatha K. Sangma regarding condition of Jawahar Navodaya Vidyalaya, Kendrikona, Meghalaya and inclusion of employees of school under CCS Pension Scheme (1972).

2.02 P.M.**14. Government Bill – Passed**

The Wild Life (Protection) Amendment Bill, 2021

Time Allotted: 04 Hrs.

Time Taken: 05 Hrs. 05 Mts.

The motion for consideration of the Bill was moved by Shri Bhupender Yadav.

The following members took part in the debate:-

1. Shri Pradyut Bordoloi
2. Shri Kirti Vardhan Singh
3. Shri A. Raja
4. Smt. Aparupa Poddar
5. Shri Kuruva Gorantla Madhav
6. Shri Rahul Ramesh Shewale
7. Shri Sunil Kumar
8. &Dr. Rajkumar Ranjan Singh (intervened)
9. Smt. Sarmistha Kumari Sethi
10. Shri Ram Shiromani Verma
11. Shri Faizal P.P. Mohammed
12. Shri Jayadev Galla
13. Adv. Dean Kuriakose
14. Km. Diya Kumari
15. Dr. M.P. Abdussamad Samadani
16. Adv. A.M. Ariff
17. Dr. S.T. Hasan
18. Smt. Aparajita Sarangi
19. Shri N.K. Premachandran
20. Shri Ganesh Singh

& Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education

21. Shri Hanuman Beniwal
22. Shri P. Ravindhranath
23. Shri Jandardan Mishra
24. Shri Hasnain Masoodi
25. Shri Anto Antony
26. Ms. Agatha K. Sangama
27. Smt. Navneet Ravi Rana
28. Shri Suresh Kumar Pujari
29. Shri Thomas Chazhikadan
30. Dr. Tholkappiyan Thirumaavalavan
31. Dr. Mohammad Jawed
32. Sardar Simranjit Singh Mann
33. Smt. Goddeti Madhavi
34. Prof. Sougata Ray
35. Shri Jasbir Singh Gill
36. Shri Dhal Singh Bisen
37. Ms. Ramya Haridas
38. Shri Adhir Ranjan Chowdhury
39. Smt. Sangeeta Kumari Singh Deo

Shri Bhupender Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was negatived.

Clauses 6 to 10 were adopted.

Clause 11 was adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted, as amended.

Clause 14 was adopted.

Clause 15 was adopted, as amended.

Clauses 16 and 17 were adopted.

Shri Bhupender Yadav moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Wildlife (Protection) Amendment Bill, 2021 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 17A was adopted.

New Clause 17A was also adopted.

Clauses 18 to 25 were adopted.

Clause 26 was adopted.

Clause 27 was adopted, as amended.

Clauses 28 and 29 were adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted.

Clauses 32 and 33 were adopted.

Clauses 34 and 35 were adopted.

Clause 36 was adopted, as amended.

Clause 37 was adopted.

Clause 38 was adopted, as amended.

Clause 39 was adopted.

Clause 40 was adopted, as amended.

Clause 41 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Bhupender Yadav.

The motion was adopted and the Bill, as amended, was passed.

7.07 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 3rd August, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

—
Wednesday, August 3, 2022/Sravana 12, 1944 (Saka)

—
No. 189

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241 and 243 were orally answered. Replies to Starred Question Nos. 242 and 244–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.15 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 7 of 2022)-Compliance Audit of Activities of Rashtriya Ispat Nigam Limited for the year ended 31st March, 2020.

- (2) Report of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 8 of 2022)-Compliance Audit of Steel Authority of India Limited for the year ended 31st March, 2020

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy of the Legal Metrology (Packaged Commodities) (Second Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.577(E) in Gazette of India dated 14th July, 2022 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) G.S.R.204(E) published in Gazette of India dated 15th March, 2022, making certain amendments in Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.
- (ii) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Amendment Rules, 2022 published in Notification No. G.S.R.205(E) in Gazette of India dated 15th March, 2022.
- (iii) G.S.R.273(E) published in Gazette of India dated 5th April, 2022, notifying the M/s Indian Mine Planners and Consultants under 'Category A Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (iv) G.S.R.284(E) published in Gazette of India dated 5th April, 2022, notifying the M/s United Exploration India Private Limited under 'Category A Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (v) G.S.R.285(E) published in Gazette of India dated 7th April, 2022, notifying the M/s Gemcokati Exploration Private Limited under 'Category A Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (vi) G.S.R.286(E) published in Gazette of India dated 7th April, 2022, notifying the M/s Geotechnical Mining Solutions under 'Category B Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (vii) The Mineral Conservation and Development (Amendment) Rules, 2022 published in Notification No. G.S.R.294(E) in Gazette of India dated 11th April, 2022.
- (viii) S.O.2050(E) published in Gazette of India dated 2nd May, 2022, notifying the M/s GeoExpOre Private Limited under 'Category A Exploration Agencies', M/S. V. M. Salgaocar and Brother Private Limited under 'Category B Exploration Agencies' and M/s Geovale Services Private Limited under 'Category A Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (ix) S.O.2307(E) published in Gazette of India dated 18th May, 2022, notifying the M/s FCI Aravali Gypsum and Minerals India Limited under

'Category B Exploration Agencies' for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

(x) The Mineral Conservation and Development (Amendment) Rules, 2022 published in Notification No. G.S.R.415(E) in Gazette of India dated 3rd June, 2022.

(2) A copy of the Indian Railways (Open Lines) General (Second Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.603(E) in Gazette of India dated 27th July, 2022 under Section 199 of the Railways Act, 1989.

(3) A copy of the Notification No. G.S.R.507(E) (Hindi and English versions) published in Gazette of India dated 4th July, 2022 requested the Ministry of Electronics and Information Technology and Unique Identification Authority of India for facilitating the Aadhaar authentication services, on voluntary basis to establish identity of the candidates appearing in Computer Based Test before examination or during course of Examination conducted by the Railway Recruitment Control Board through twenty-one Railway Recruitment Boards issued under sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-
- (i) The Special Economic Zones (Second Amendment) Rules, 2022 published in Notification No. G.S.R.519(E) in Gazette of India dated 6th July, 2022, together with an explanatory note.
 - (ii) The Special Economic Zones (Third Amendment) Rules, 2022 published in Notification No. G.S.R.576(E) in Gazette of India dated 14th July, 2022, together with an explanatory note.
 - (iii) The Special Economic Zones (Amendment) Rules, 2022 published in Notification No. G.S.R.288(E) in Gazette of India dated 8th April, 2022, together with an explanatory note.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2020-2021.
 - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Post Payments Bank, New Delhi, for the years 2016-2017 to 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Post Payments Bank, New Delhi, for the years 2016-2017 to 2018-2019.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (1) Notification No. 21/2022-C.E. published in Gazette of India dated 2nd August, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022-Central Excise dated 30th June, 2022 to reduce the Special Additional Excise Duty on Diesel.
- (2) Notification No. 22/2022-C.E. published in Gazette of India dated 2nd August, 2022, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022-Central Excise dated 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude and exempt export of Aviation Turbine Fuel.

4. Report of Standing Committee on External Affairs

Shri P.P.Chaudhary presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on the subject 'Welfare of Indian Diaspora: Policies/Schemes'.

5. Reports of Standing Committee on Finance

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Forty-seventh Report on Action taken by the Government on the recommendations contained in 40th Report on Demands for Grants (2022-23) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).
- (2) Forty-eighth Report on Action taken by the Government on the recommendations contained in 41st Report on Demands for Grants (2022-23) of the Ministry of Finance (Department of Revenue).
- (3) Forty-ninth Report on Action taken by the Government on the recommendations contained in 42nd Report on Demands for Grants (2022-23) of the Ministry of Corporate Affairs.
- (4) Fiftieth Report on Action taken by the Government on the recommendations contained in 43rd Report on Demands for Grants (2022-23) of the Ministry of Planning.
- (5) Fifty-first Report on Action taken by the Government on the recommendations contained in 44th Report on Demands for Grants (2022-23) of the Ministry of Statistics and Programme Implementation.

6. Final Action Taken Statements of Standing Committee on Housing and Urban Affairs

Shri Shankar Lalwani laid the following Three Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs:-

- (1) Statement on Final Action Taken on the Sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on 24th Report (Sixteenth Lok Sabha) on the subject, 'Rain Water Harvesting in Metropolitan Cities'.
- (2) Statement on Final Action Taken on the Seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on 25th Report (Sixteenth Lok Sabha) on the subject, 'Solid Waste Management including Hazardous Waste, Medical Waste and E-Waste'.
- (3) Statement on Final Action Taken on the Ninth Report (Seventeenth Lok Sabha) on Action Taken by the Government on 5th Report (Seventeenth Lok Sabha) on, 'Demands for Grants (2021-22) of the Ministry of Housing and Urban Affairs'.

7. Reports of Standing Committee on Rural Development & Panchayati Raj

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj:-

- (1) Twenty-fifth Report on Action taken by the Government on the recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) on 'Critical Evaluation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)' pertaining to the Department of Rural Development (Ministry of Rural Development).
- (2) Twenty-sixth Report on Action Taken by the Government on the Recommendations contained in the Twenty-second Report on Demands

for Grants (2022-23) pertaining to Department of Rural Development (Ministry of Rural Development).

- (3) Twenty-seventh Report on Action Taken by the Government on the Recommendations contained in the Twenty-third Report on Demands for Grants (2022-23) pertaining to Department of Land Resources (Ministry of Rural Development).
- (4) Twenty-eighth Report on Action Taken by the Government on the Recommendations contained in the Twenty-fourth Report on Demands for Grants (2022-23) pertaining to Ministry of Panchayati Raj.

12.04 P.M.

8. Statements by Ministers

(1) The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the Recommendations/Observations contained in the 16th Report of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2021-22) pertaining to the Ministry of Coal.
 - (ii) the status of implementation of the Recommendations/Observations contained in the 19th Report of the Standing Committee on Coal, Mines and Steel on "Coal Conservation and Development of Infrastructure for Transportation of Coal Across the Country" pertaining to the Ministry of Coal.
- (2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions;

Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 112th Report of the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2022-2023) pertaining to the Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions.

(3) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the Recommendations/Observations contained in the 154th Report of the Department-related Parliamentary Standing Committee on Commerce on 'Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir' pertaining to the Ministry of Commerce and Industry.
- (ii) the status of implementation of the Recommendations/Observations contained in the 162nd Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by the Government on the Recommendations/Observations contained in the 154th Report of the Committee on 'Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir' pertaining to the Ministry of Commerce and Industry.

9. Motion for Election of Four Members to the Central Silk Board

Smt. Darshana Vikram Jardosh on behalf of Shri Piyush Goyal moved the following motion:-

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

12.07 P.M.

10. Government Bill – Introduced

The Energy Conservation (Amendment) Bill, 2022

Prof. Sougata Ray opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Power; and Minister of New and Renewable Energy (Shri R.K. Singh) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Jai Sidheshwar Shivacharya Mahaswamiji regarding need to release a commemorative postage stamp in honour of Shriram Bhikaji Velankar, father of PIN code system in India.
- (2) Shri Gopal Jee Thakur regarding need to refurbish the historical National School, Darbhanga, Bihar and to declare it as a national heritage.
- (3) Shri Sudarshan Bhagat regarding declaration of Jharkhand as a drought affected state.
- (4) Shri Dharambir Singh regarding resumption of services of Ekta Express (train No. 14795/96).
- (5) Shri Arun Sao regarding examination of works conducted under Compensatory Afforestation Fund Management and Planning Authority (CAMPA) in Chhattisgarh.
- (6) Shri Mitesh Rameshbhai Patel regarding holidays on the occasion of Deepawali, Holi & Dussehara festivals.
- (7) Shri Vivek Narayan Shejwalkar regarding complete digitalization of the Direct Benefit Transfer system.
- (8) Dr. Sujay Radhakrishna Vikhepatil regarding completion and operationalization of the Surat-Ahmednagar New Greenfield Expressway project in Ahmednagar parliamentary constituency.
- (9) Smt. Diya Kumari regarding expeditious setting up of sanctioned Kendriya Vidyalayas in Rajsamand Parliamentary Constituency, Rajasthan.
- (10) Shri Sunil Kumar Soni regarding setting up of a Sainik school in Naya Raipur, Chhattisgarh.
- (11) Shri Vishnu Dayal Ram regarding need to provide stoppage of Ranchi -

New Delhi Rajdhani Express train at Nagar Unntari (Shri Banshidhar Nagar) railway station in Garhwa district, Jharkhand.

- (12) Shri Nihal Chand Chauhan regarding need to provide air connectivity in Sri Ganganagar district, Rajasthan.
- (13) Dr. Sanghamitra Maurya regarding drought like conditions in Uttar Pradesh.
- (14) Smt. Riti Pathak regarding construction of an overbridge at Bargawan level crossing on N.H. 39 in Sidhi parliamentary constituency, Madhya Pradesh.
- (15) Shri Vijayakumar (*alias*) Vijay Vasanth regarding completion of road and railway works and prevention of sea erosion in Kanyakumari parliamentary constituency.
- (16) Shri K. Shanmuga Sundaram regarding scheme for the promotion of native edible oils.
- (17) Shri Maddila Gurumoorthy regarding development of IIT and IISER in Triupati into Centres of excellence.
- (18) Smt. Pratima Mondal regarding rail connectivity between Kultali and Joynagar.
- (19) Smt. Kalaben Mohanbhai Delkar regarding construction of roads in Dadra & Nagar Haveli and Daman & Diu.
- (20) Shri Dinesh Chandra Yadav regarding need to restore the operation of train no. 02563/02564 from Saharsa junction in Bihar.
- (21) Shri Girish Chandra regarding Mid-day Meal Scheme.
- (22) Shri Hasnain Masoodi regarding grant of minimum wages and regularization of workers.
- (23) Smt. Majulata Mandal regarding PM Awas Yojana (Gramin) beneficiaries in Odisha.

2.01 P.M.**12. Government Bill – Passed**

The Central Universities (Amendment) Bill, 2022

Time Allotted: 04 Hrs.
Time Taken: 1 Hr. 46 Mts.

The motion for consideration of the Bill was moved by Shri Dharmendra Pradhan.

The following members took part in the debate:-

1. Smt. Ranjanben Dhananjay Bhatt
2. Shri Kaushalendra Kumar
3. Smt. Sangeeta Azad
4. *Shri Ashwini Vaishnaw
5. Shri Chandra Sekhar Sahu
6. Shri Shrirang Appa Barne
7. Shri Reddeppa Nallakonda Gari
8. Shri Ram Kripal Yadav
9. Shri Hasnain Masoodi
10. %Shri Kinjarapu Ram Mohan Naidu

*(Due to interruptions, Lok Sabha adjourned at 2.59 P.M.
and re-assembled at 4.00 P.M.)*

4.00 P.M.

Shri Dharmendra Pradhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Dharmendra Pradhan.

The motion was adopted and the Bill was passed.

*Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology

%He resumed his speech after the House re-assembled.

4.48 P.M.

13. Government Bill – Withdrawn

#The Data Protection Bill, 2021, as reported by Joint Committee

4.49 P.M.

14. Discussion under Rule 193

Time Permissible: 02 Hrs.

Time Taken : 03 Hrs. 13 Mts.

Further discussion on the need to promote sports in India and steps taken by the Government in this regard raised by Shri Gaurav Gogoi on the 31st March, 2022, continued.

The following members took part in the discussion:-

1. Dr. Nishikant Dubey
2. Kunwar Danish Ali
3. Dr. Satya Pal Singh
4. Shri Vijay Kumar
5. Shri Jagdambika Pal
6. Smt. Goddeti Madhavi
7. Shri Gopal Chinayya Shetty (speech unfinished).

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 4th August, 2022.)

UTPAL KUMAR SINGH
Secretary General

#The Bill was introduced on 11 December, 2019. The Bill was referred to the Joint Committee of the Houses for examination and report and the report of the Joint Committee was presented to Lok Sabha on 16.12.2021. A Statement containing reasons for which the Bill is being withdrawn has been circulated to members today (3.08.2022).

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, August 4, 2022/Sravana 13, 1944 (Saka)

No. 190

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261–265 were orally answered. Replies to Starred Question Nos. 266–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.33 A.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

3. Papers laid on the Table

*The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 11 of 2022)-(Compliance Audit) on Rationalisation/Deferment of Premium in BOT Projects by NHAI, Ministry of Road Transport and Highways, under Article 151(1) of the Constitution.

*At 2.08 P.M.

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Aviation University, Amethi, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
 - (i) The Aircraft (First Amendment) Rules, 2022 published in Notification No. G.S.R.289(E) in Gazette of India dated 8th April, 2022, together with an explanatory note.
 - (ii) The Aircraft (Second Amendment) Rules, 2022 published in Notification No. G.S.R.253(E) in Gazette of India dated 1st April, 2022, together with an explanatory note.
 - (iii) The Aircraft (Investigation of Accidents and Incidents) (Amendment) Rules, 2022 published in Notification No. G.S.R.310(E) in Gazette of India dated 22nd April, 2022, together with an explanatory note.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O.364(E) published in Gazette of India dated 28th January, 2022, regarding entrustment of National Highway to the State Govt. of Karnataka.
- (ii) S.O.709(E) and S.O.711(E) published in Gazette of India dated 15th February, 2022, regarding entrustment of National Expressway in the State of Rajasthan to NHAI.
- (iii) S.O.791(E) and S.O.792(E) published in Gazette of India dated 18th February, 2022, regarding entrustment of National Highway in the State of Madhya Pradesh to NHAI.
- (iv) S.O.850(E) and S.O.851(E) published in Gazette of India dated 25th February, 2022, regarding entrustment of New National Highway to State Govt. of Telangana.
- (v) S.O.1591(E) to S.O.1593(E) published in Gazette of India dated 4th April, 2022, regarding entrustment of New National Highway in the State of Tamil Nadu to the State Govt. of Tamil Nadu.
- (vi) S.O.1030(E) and S.O.1031(E) published in Gazette of India dated 9th March, 2022, regarding entrustment of National Highways to NHAI.
- (vii) S.O.1129(E) and S.O.1130(E) published in Gazette of India dated 11th March, 2022, regarding declaration of New National Highway in the State of Uttarakhand.
- (viii) S.O.1261(E) published in Gazette of India dated 22nd March, 2022, regarding entrustment of National Highways to the State Govt. of Chhattisgarh.

- (ix) S.O.1880(E) published in Gazette of India dated 20th April, 2022, regarding entrustment of National Highways to NHAI in the State of Rajasthan.
- (x) S.O.2016(E) published in Gazette of India dated 29th April, 2022, regarding declaration of New National Highways in the State of Andhra Pradesh.
- (xi) S.O.2017(E) published in Gazette of India dated 29th April, 2022, regarding declaration of New National Highway in the State of Mizoram.
- (xii) S.O.2214(E) published in Gazette of India dated 13th May, 2022, regarding declaration of New National Highway in the State of Haryana.
- (xiii) S.O.2253(E) published in Gazette of India dated 17th May, 2022, regarding declaration of New National Highway in the State of Tamil Nadu.
- (xiv) S.O.2365(E) and S.O.2366(E) published in Gazette of India dated 24th May, 2022, regarding entrustment of National Highways to NHAI in the State of Jharkhand.
- (xv) S.O.2402(E) and S.O.2408(E) published in Gazette of India dated 27th May, 2022, regarding entrustment of National Highways to BRO in the State of Uttarakhand.
- (xvi) S.O.2773(E) published in Gazette of India dated 16th June, 2022, regarding declaration of New National Highway in the State of Madhya Pradesh.
- (xvii) S.O.2815(E) to S.O.2817(E) published in Gazette of India dated 21st June, 2022, regarding entrustment of National Highway to State Govt. of Gujarat.

- (xviii) S.O.2818(E) published in Gazette of India dated 21st June, 2022, regarding entrustment of National Highway to State Govt. of Bihar.
- (xix) S.O.2917(E) published in Gazette of India dated 28th June, 2022, regarding declaration of New National Highway in the State of Tripura.
- (xx) S.O.2918(E) and S.O.2920(E) published in Gazette of India dated 28th June, 2022, regarding entrustment of National Highway to NHAI in the State of Madhya Pradesh.
- (xxi) S.O.3049(E) published in Gazette of India dated 5th July, 2022, regarding declaration of New National Highway in the State of Mizoram.
- (xxii) S.O.3113(E) published in Gazette of India dated 5th July, 2022, regarding declaration of New National Highway in the State of Tamil Nadu.
- (xxiii) S.O.3123(E) published in Gazette of India dated 7th July, 2022, regarding declaration of New National Highway in the State of Tamil Nadu.
- (xxiv) S.O.3136(E) published in Gazette of India dated 8th July, 2022, regarding declaration of New National Highway in the State of Maharashtra.
- (xxv) S.O.3138(E) to S.O.3141(E) published in Gazette of India dated 8th July, 2022, regarding entrustment of National Highway to the State of Madhya Pradesh.
- (xxvi) S.O.3163(E) and S.O.3164(E) published in Gazette of India dated 11th July, 2022, regarding entrustment of National Highway to the State of Maharashtra.

- (xxvii) S.O.3199(E) published in Gazette of India dated 15th July, 2022, regarding entrustment of National Highway to NHAI in the State of Gujarat.
- (xxviii) S.O.3253(E) published in Gazette of India dated 20th July, 2022, regarding entrustment of National Highway to NHAI in the State of Maharashtra.
- (xxix) S.O.3117(E) published in Gazette of India dated 7th July, 2022, regarding user fee notification for the project of Kodikonda Junction to Madakasira section from design Km. 0.000 to Km. 56.803 (existing km 0.00 to km 59.100) of NH-544E in the State of Andhra Pradesh.
- (xxx) S.O.3120(E) published in Gazette of India dated 7th July, 2022, regarding user fee notification for the project of Gurajanapalli to Pasarlapudi from design Km. 45.000 to Km. 106.000 (existing Km. 41.161 to Km. 105.170) of NH-214 (New NH 216) in the State of Andhra Pradesh.
- (xxxi) S.O.3147(E) published in Gazette of India dated 8th July, 2022, regarding user fee notification for the project of Shamli to Saharanpur Section from design Km. 61.409 to Km. 124.181 (existing Km. 92.200(near Shamli) to Km. 155.025(near Saharanpur)) of NH-709 B in the State of Uttar Pradesh.
- (xxxii) S.O.3181(E) published in Gazette of India dated 13th July, 2022, regarding user fee notification for the project of Ghaghra Bridge to Varanasi section from design Km. 180.420 to Km. 240.340 (existing km 169.070 to km 232.140) of NH- 233 (New NH-28) in the State of Uttar Pradesh.
- (xxxiii) S.O.3182(E) published in Gazette of India dated 13th July, 2022, regarding user fee notification for the project of Mallasandra to Tiptur

bypass end section from design Km.12.300 to Km.83.800 (existing Km 12.310 to Km 85.100) and from Tiptur bypass end to Birur section from design Km 83.800 to Km.155.300 (existing Km 85.100 to Km 151.200) of old NH-206 (New NH-73 and 69) in the State of Karnataka.

- (xxxiv) S.O.3197(E) published in Gazette of India dated 15th July, 2022, regarding user fee notification for the project of four or more lane of Suryapet- Khammam Section from design Km. 0.420 to Km. 59.046 (existing km. 0.000 to km. 50.750) of NH-365BB (Old SH-42) in the State of Telangana.
- (xxxv) S.O.3198(E) published in Gazette of India dated 15th July, 2022, regarding user fee notification for the project of four lane of Nagercoil to Kavalkinaru from design Km. 0.000 to Km. 16.376 (existing km 4.900 to km 22.600) of NH- 47B (New NH-944) in the State of Tamil Nadu.
- (xxxvi) S.O.3205(E) published in Gazette of India dated 15th July, 2022, regarding user fee notification for the project of NashikPhata to Khed Section from design Km. 12.190 to Km. 42.000 of NH-60 in the State of Maharashtra.
- (xxxvii) S.O.3206(E) published in Gazette of India dated 15th July, 2022, regarding user fee notification for the project of four and more lane of Aligarh-Kanpur section from design Km. 149.900 to Km. 195.733 (existing km 140.200 to km 186.000) of NH- 91 in the State of Uttar Pradesh.
- (xxxviii) S.O.3222(E) published in Gazette of India dated 18th July, 2022, regarding user fee notification for the project of Sawai Madhopur to

Sheopur section from km 76.600 to Km. 112.000 of NH-552 in the State of Rajasthan.

- (xxxix) S.O.3223(E) published in Gazette of India dated 18th July, 2022, regarding user fee notification for the project of two Lane with paved shoulders from Majalgaon to Kaij section from Km 101.740 to Km 159.258 (Section -3) of ManthaTaluk border-Waturphata-Ashti-Majalgaon-Dharur-Kaij-Kalamb-Yermala-Kusalamb-Barshi of NH- 548C in the State of Maharashtra.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Electric Ceiling Type Fans) Regulations, 2022 (Hindi and English versions) published in Notification No. BEE/S&L/Ceiling Fan/05/2019-20 in Gazette of India dated 19th May, 2022 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2020-2021.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy each of the following papers (Hindi and English versions):-

1. Production Sharing Contract between the Government of India and Joshi Technologies International, Inc. with respect to Contract Area Identified as Field Dholka.
2. Production Sharing Contract between the Government of India and Larsen and Tourbro Limited, India and Joshi Technologies International Inc., USA, with respect to Contract Area Identified as Wavel Field .
3. Production Sharing Contract between the Government of India Mosbacher India LLC and Hindustan Oil Exploration Company Limited and Petrodyne Inc. with respect to Contract Area Identified as PY-1.
4. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited with respect to Contract Area Identified as Block CB-ON-7.
5. Production Sharing Contract between the Government of India and Oil India Limited and Hindustan Oil Exploration Company Limited and the General

- Fibre Dealers Private Limited with respect to Contract Area Identified as Block AAP-ON-94/1.
6. Production Sharing Contract between the Government of India and Selan Exploration Technology Limited with respect to Contract Area Identified as Field Lohar.
 7. Production Sharing Contract between the Government of India and Selan Exploration Technology Limited with respect to Contract Area Identified as Bakrol Field.
 8. Production Sharing Contract between the Government of India and Selan Exploration Technology Limited with respect to Contract Area Identified as Karjisan Field.
 9. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Shell India Production Development B.V. with respect to Contract Area Identified as Block RJ-ON-90/1.
 10. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Videocon Petroleum Limited and Command Petroleum (India) Pty Ltd and Ravva Oil (Singapore) PTE Ltd with respect to Contract Area Identified as Ravva Oil and Gas Field.
 11. Production Sharing Contract between the Government of India Oil and Natural Gas Corporation Limited and Tata Petrodyne Private Limited and Cairn Energy India Pty Ltd with respect to Contract Area Identified as Block CB-OS-2.
 12. Production Sharing Contract between the Government of India and Oilmax Energy Private Limited and Assam Company (India) Limited with respect to Contract Area Identified as Field Amguri.
 13. Production Sharing Contract between the Government of India and Gujarat State Petrochemicals Corporation Ltd and NIKO Resources, Canada with

- respect to Contract Area Identified as Cambay Field.
14. Production Sharing Contract between the Government of India and Gujarat State Petrochemicals Corporation Ltd and NIKO Resources, Canada with respect to Contract Area Identified as Bhandut Field.
 15. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Valco Energy Incorporated and Hindustan Oil Exploration Company Limited and Tata Petrodyne Private Limited (TPL), Hardy Exploration & Production India with respect to Contract Area Identified as Block CY-OS-90/1 (PY-3).
 16. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and HERAMEC Limited with respect to Contract Area Identified as Unawa.
 17. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Essar Oil Limited with respect to Contract Area Identified as Block CB-ON/3.
 18. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and Heramec Limited with respect to Contract Area Identified as Allora.
 19. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and Hermac Limited with respect to Contract Area Identified as North Kathana.
 20. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and Hermac Limited with respect to Contract Area Identified as

Dholasan.

21. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and Hermac Limited with respect to Contract Area Identified as Field Kanwara.
22. Production Sharing Contract between the Government of India and Interlink Petroleum Limited with respect to Contract Area Identified as Baola Field.
23. Production Sharing Contract between the Government of India and Sun Petrochemicals Private Limited (SUNPETRO) with respect to Contract Area Identified as Field Hazira.
24. Production Sharing Contract between the Government of India and Interlink Petroleum Limited with respect to Contract Area Identified as Modhera Field.
25. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Assam Company Limited and CANORO Resources Limited and Centurion Energy International Inc. with respect to Contract Area Identified as Block AA-ON/7.
26. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Tullow India Operations Limited with respect to Contract Area Identified as Block AA-ONJ/2.
27. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and VAALCO Energy Inc. And Hindustan Oil Exploration Company Limited and Tata Petrodyne Limited with respect to Contract Area Identified as Block CY-OS/2.
28. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited and Adani Welspun Exploration Limited and Indian Oil Corporation Limited with respect to Contract Area Identified as Block GK-OSN-2009/1.

29. Production Sharing Contract between the Government of India CAIRN India Limited and CAIRN Energy India Pty Limited with respect to Contract Area Identified as Block KG-OSN-2009/3.
30. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block VN-ONN-2009/3.
31. Production Sharing Contract between the Government of India and Oil India Limited and Geopetrol International Inc. and Enpro India Limited and Geoenpro Petroleum Limited with respect to Contract Area Identified as Kharsang Field.
32. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block CB-ONN-2001/1.
33. Production Sharing Contract between the Government of India and Hindustan Oil Exploration Company Limited and Gujarat State Petroleum Corporation Limited and Petrodyne Inc., USA with respect to Contract Area Identified as Asjol Field.
34. Production Sharing Contract between the Government of India and Hindustan Oil Exploration Company Limited and Gujarat State Petroleum Corporation Limited and HERAMEC Limited with respect to Contract Area Identified as North Balol.
35. Production Sharing Contract between the Government of India Oil and Natural Gas Corporation Limited and Phoenix Overseas Limited with respect to Contract Area Identified as Block RJ-ON-6.
36. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Oil and Natural Gas Corporation Limited and Hindustan Oil Exploration Company Limited with respect to

Contract Area Identified as Block CB-ON-2.

37. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Gas Authority of India Limited and Joshi Technologies International Inc. with respect to Contract Area Identified as Block CB-ONN-2000/1.
38. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block AA-ONN-2001/1.
39. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Indian Oil Corporation Limited with respect to Contract Area Identified as Block AA-ONN-2001/2.
40. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Jubilant Enpro Limited and Geoglobal Resources (India) Inc. with respect to Contract Area Identified as Block KG-OSN-2001/3.
41. Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited, Jubilant Enpro Private Limited and Prize Petroleum company Limited and Geo Global Resources (BARBADOS) Inc., with respect to Contract Area Identified as Block CB-ONN-2002/3.
42. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Bharat Petroleum Corporation Limited with respect to Contract Area Identified as Block CY-ONN-2002/2.
43. Production Sharing Contract between the Government of India and Reliance Industries Limited with respect to Contract Area Identified as Block CB-ONN-2003/1.
44. Production Sharing Contract between the Government of India and CAIRN Energy India Pty. Limited, CAIRN Exploration (No.4) Limited and Oil and

- Natural Gas Corporation Limited with respect to Contract Area Identified as Block KG-ONN-2003/1.
45. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and BG Exploration and Production India Limited with respect to Contract Area Identified as Block KG-OSN-2004/1.
 46. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block GS-OSN-2004/1.
 47. Production Sharing Contract between the Government of India and Oil India Limited and GeoGlobal Resources (BARBADOS) Inc. with respect to Contract Area Identified as Block KG-ONN-2004/1.
 48. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited and Heramec Limited with respect to Contract Area Identified as Block CB-ONN-2004/1.
 49. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited and Suntera Resources Limited with respect to Contract Area Identified as Block CB-ONN-2004/2.
 50. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited with respect to Contract Area Identified as Block CB-ONN-2004/3.
 51. Production Sharing Contract between the Government of India and Oil India Limited and Shiv-Vani Oil and Gas Exploration Services Limited with respect to Contract Area Identified as Block MZ-ONN-2004/1 (Frontier Area Block).
 52. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Bharat Petroleum Resources Limited

- with respect to Contract Area Identified as Block CY-ONN-2004/2.
53. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited with respect to Contract Area Identified as Block MB-OSN-2005/1.
 54. Production Sharing Contract between the Government of India and Adani Welspun Exploration Limited with respect to Contract Area Identified as Block MB-OSN-2005/2.
 55. Production Sharing Contract between the Government of India and Essar Exploration and Production Limited and Noble Energy International Limited Oil with respect to Contract Area Identified as Block MB-OSN-2005/3.
 56. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited with respect to Contract Area Identified as Block CB-ONN-2005/10.
 57. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Oil India Limited with respect to Contract Area Identified as Block WB-ONN-2005/4.
 58. Production Sharing Contract between the Government of India and Deep Energy Limited and Deep Energy LLC and Deep Industries Limited and Kanvel Finance Limited and Savla Enterprises Private Limited with respect to Contract Area Identified as Block SR-ONN-2005/1.
 59. Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Oil India Limited and GAIL (India) Limited with respect to Contract Area Identified as Block GK-OSN-2010/1.
 60. Production Sharing Contract between the Government of India and Bharat Petro Resources Limited and Engineers India Limited and BF Infrastructure Limited, and Monnet Ispat Energy Limited and GAIL (India) Limited with respect to Contract Area Identified as Block CB-ONN-2010/8.

61. Production Sharing Contract between the Government of India and BF Infrastructure Limited and Bharat Petro Resources Limited and Engineers India Limited, Monnet Ispat and Energy Limited and GAIL (India) Limited with respect to Contract Area Identified as Block CB-ONN-2010/11.
62. Production Sharing Contract between the Government of India and Oil India Limited and Oil and Natural Gas Corporation Limited and GAIL (India) Limited and East West Petroleum Corporation with respect to Contract Area Identified as Block AA-ONN-2010/2.
63. Production Sharing Contract between the Government of India and Oil India Limited and Oil and Natural Gas Corporation Limited and Bharat PetroResources Limited with respect to Contract Area Identified as Block AA-ONN-2010/3.
64. Production Sharing Contract between the Government of India and Deep Energy Limited, LLC and KGN Oil and Gas Private Limited with respect to Contract Area Identified as Block CB-ONN2010/3.
65. Production Sharing Contract between the Government of India and PanIndia Consultants Private Limited and Frost International Limited and with respect to Contract Area Identified as Block CB-ONN-2010/5.
66. Production Sharing Contract between the Government of India and Focus Energy Limited and BIRKBECK Investments Limited with respect to Contract Area Identified as Block RJ-ONN-2010/2.
67. Production Sharing Contract between the Government of India and Deep Energy Limited, LLC, Deep Natural Resources Limited and SAFAL WSB Energy Private Limited (SAFAL) with respect to Contract Area Identified as Block VN-ONN-2010/2.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the Notification No. S.O.3184(E) (Hindi and English versions) published in Gazette of India dated 14th July, 2022 regarding rotation of members of Central Advisory Council constituted under the Real Estate (Regulation and Development) Act, 2016, under sub-section (1) of Section 86 of the said Act.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

4. Message fom Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 3rd August, 2022, Rajya Sabha agreed without any amendment to the National Anti-Doping Bill, 2022, as passed by the Lok Sabha.

5. Report of Committee on Absence of Members from the Sittings of the House

Shri Ramshiromani Verma presented the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Reports of Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) Twenty-first Report on action taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Committee on Subordinate Legislation (17th Lok Sabha) on the Insurance Ombudsman Rules, 2017.
- (2) Twenty-second Report on action taken by the Government on the Observations/Recommendations contained in the Fifth Report of the Committee on Subordinate Legislation (17th Lok Sabha) on the Ministry of Health and Family Welfare, Central Government Health Scheme Organisation, Paramedical and general categories (Group C Posts) Recruitment Rules, 2015.
- (3) Twenty-third Report on action taken by the Government on the Observations / Recommendations contained in the Eleventh Report of the Committee on Subordinate Legislation (17th Lok Sabha) on the Minerals (Non-Exclusive Reconnaissance Permits) Rules, 2015.

7. Report of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit presented the Sixth Report (Hindi and English versions) of the Committee on Empowerment of Women (2021-22) on the action taken on the Recommendations/ Observations contained in the Fifth Report (17th Lok Sabha) on the subject "Empowerment of Women through Education with Special Reference to 'Beti Bachao – Beti Padhao' Scheme".

8. Report of Standing Committee on Defence

Shri Jual Oram presented the Thirtieth Report (Hindi and English versions) on 'Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-second Report of Standing Committee on Defence (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2021-22 on Ordnance Factories, Defence Research and Development Organisation(DRDO), Directorate General of Quality Assurance(DGQA) and National Cadet Corps(NCC)(Demand No. 20)' of the Standing Committee on Defence.

9. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Thirty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixteenth Report (Seventeenth Lok Sabha) on 'Social Security and Welfare Measures for Inter-State Migrant Workers' relating to the Ministry of Labour & Employment and some other Ministries/Departments concerned.
- (2) Thirty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirty-third Report (Seventeenth Lok Sabha) on 'Implementation of National Apprenticeship Promotion Scheme (NAPS)/National Apprenticeship Training Scheme (NATS)' relating to the Ministry of Skill Development & Entrepreneurship and Ministry of Education (Department of Higher Education).

10. Report of Standing Committee on Railways

Shri Radha Mohan Singh presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Railways on action taken by the Government on the Observations/ Recommendations contained in their Eighth Report on the 'Passenger Reservation System of Indian Railways'.

11. Reports of Standing Committee on Housing and Urban Affairs

Shri Jagdambika Pal presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs:-

- (1) Fourteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Tenth Report (Seventeenth Lok Sabha) on the subject, 'PM Street Vendor's Atma Nirbhar Nidhi (PM SVANidhi).'
- (2) Fifteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Twelfth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23) of the Ministry of Housing and Urban Affairs.'

12. Reports of Standing Committee on Coal, Mines and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Thirty-second Report on Action Taken by the Government on the Observations/ Recommendations contained in the 28th Report (Seventeenth Lok Sabha) on Demands for Grants (2022-23) relating to the Ministry of Steel.

- (2) Thirty-third Report on Action Taken by the Government on the Observations/ Recommendations contained in the 29th Report (Seventeenth Lok Sabha) on Demands for Grants (2022-23) relating to the Ministry of Mines.
- (3) Thirty-fourth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 30th Report (Seventeenth Lok Sabha) on Demands for Grants (2022-23) relating to the Ministry of Coal.
- (4) Thirty-fifth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 31st Report (Seventeenth Lok Sabha) on the subject 'Development of Aluminium and Copper Industries in the Country' relating to the Ministry of Mines.
- (5) Thirty-sixth Report on the subject 'Skill Development in Steel Sector' relating to the Ministry of Steel.

13. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Thirty-fifth Report of the Business Advisory Committee.

2.05 P.M.

14. Statements by Ministers

- (1) The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 16th Report of the Standing Committee on Water Resources on Demands

for Grants (2022-2023) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.

- (2) The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the Recommendations/ Observations contained in the 310th Report of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the Recommendations/ Observations contained in the 304th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Micro, Small and Medium Enterprises.
 - (ii) the status of implementation of the Recommendations/ Observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2022-2023) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (3) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 24th Report of the Standing Committee on Energy on Demands for Grants (2022-2023) pertaining to the Ministry of New and Renewable Energy.

- (4) The Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 15th Report of the Standing Committee on Water Resources on Demands for Grants (2022-2023) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sunil Kumar Singh regarding stoppage of various trains at Barwadih, Latehar and Chhipadohar Railway stations in Chatra parliamentary constituency, Jharkhand.
- (2) Smt. Sangeeta Kumari Singh Deo regarding inclusion of Koshali in the 8th Schedule to the Constitution.
- (3) Shri Hasmukhbhai Somabhai Patel regarding upgradation of ESIC Hospital in Naroda, Gujarat into a Multi Speciality Hospital.
- (4) Shri Sunil Soren regarding setting up of Hydro-electric or Thermal power project in Deoghar district, Jharkhand.
- (5) Shri Janardan Mishra regarding operation of Rewa-Mumbai CSMT train (train no. 02187/88).
- (6) Shri Kanakmal Katara regarding need to grant National status to Mangarh Dham in Banswara (Rajasthan) and its traditional adivasi cultural heritage.
- (7) Smt. Raksha Nikhil Khadse regarding rate of compensation & employment to those whose lands have been acquired for railway projects.
- (8) Shri Manoj Kumar Tiwari regarding civic amenities in Sonia Vihar in North

East Delhi parliamentary constituency.

- (9) Shri Suresh Pujari regarding equitable supply of subsidized fertilizers in Odisha.
- (10) Shri Sudhakar Tukaram Shrangre regarding construction of Nanded-Loha-Ahmedpur-Latur Road and Bodhan-Mukhed-Latur Road railway Lines in Maharashtra.
- (11) Shri Bhagirath Chaudhary regarding setting up of Kendriya Vidyalayas in Ajmer parliamentary constituency, Rajasthan.
- (12) Shri (Adv.) Dean Kuriakose regarding creation of buffer zone around forest boundary.
- (13) Shri Suresh Kodikunnil regarding upgradation of ESIC Ezhukone to a Super Speciality Medical College.
- (14) Shri K. Muraleedharan regarding need to lift travel ban to Yemen.
- (15) Dr. Gautham Sigamani Pon regarding admission of Ukraine-returnee medical students in Medical Colleges in Tamil Nadu.
- (16) Shri Kanumuru Raghu Rama Krishna Raju regarding merger of schools under the New Education Policy.
- (17) Shri Shrirang Appa Barne regarding need to provide tourist facilities at Tiger Point, Lonavala in Maval parliamentary constituency, Maharashtra.
- (18) Shri Dileshwar Kamait regarding construction of dam on River Kosi in Nepal.
- (19) Shri Ritesh Pandey regarding need to roll back the hike in prices of fertilizers and seed.
- (20) Shri K. Ram Mohan Naidu regarding caste-based census and filling up of vacant posts.
- (21) Shri E. T. Mohammed Basheer regarding development of Braille and Sign language and GST on Cochlear implant devices.
- (22) Shri Hanuman Beniwal regarding Agnipath Scheme.

2.08 P.M.

16. Statutory Resolutions

(i) Shri Pankaj Chaudhary[§] on behalf of Shrimati Nirmala Sitharaman[%] moved the following resolution:-

“In pursuance of Section 8(1) of the Customs Tariff Act 1975, this House hereby approves of notification No. 28/2022-Customs, dated 21st May, 2022 [G.S.R. 380(E) dated 21st May, 2022] which seeks to amend the Second Schedule of the Customs Tariff Act in order to increase and levy Export duty on certain raw materials and intermediate goods of the steel industry.”

The Resolution was adopted.

(ii) Shri Pankaj Chaudhary[§] on behalf of Shrimati Nirmala Sitharaman[%] moved the following resolution:-

“In pursuance of Section 147 of the Finance Act, 2002, this House hereby approves of notification No. 05/2022-Central Excise, dated 30th June, 2022, [G.S.R. 493 (E) dated 30th June, 2022], which seeks to amend the eighth schedule to Finance Act 2002 in order to prescribe Special Additional Excise Duty on Crude Petroleum and ATF.”

The Resolution was adopted.

2.11 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Friday, the 5th August, 2022.)*

UTPAL KUMAR SINGH
Secretary General

[§] The Minister of State in the Ministry of Finance

[%] The Minister of Finance; and Minister of Corporate Affairs

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, August 5, 2022/Sravana 14, 1944 (Saka)

No. 191

11.00 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri Bhim Prasad Dahal, member of the Eleventh, Twelfth and Thirteenth Lok Sabhas.

The Speaker also made reference to the 77th anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945, respectively.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed and the victims of the nuclear holocaust in Japan.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 281–283 were orally answered. Replies to Starred Question Nos. 284–300 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

4. *Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

*(Due to interruptions Lok Sabha adjourned at 11.23 A.M.
and re-assembled at 12.00 Noon)*

12.00 Noon

5. Papers laid on the Table

The Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 113 of the Inland Vessels Act, 2021:-
 - (i) The Inland Vessels (Crew and Passenger Accommodation) Rules, 2022 published in Notification No. G.S.R.641(E) in Gazette of India dated 7th June, 2022.

*Original in Hindi. For details, please see the debates of the day.

- (ii) The Inland Vessels (Survey and Certification) Rules, 2022 published in Notification No. G.S.R.420(E) in Gazette of India dated 7th June, 2022.
- (iii) The Inland Vessels (Registration and other technical issues) Rules, 2022 published in Notification No. G.S.R.421(E) in Gazette of India dated 7th June, 2022.
- (iv) The Inland Vessels (Manning) Rules, 2022 published in Notification No. G.S.R.422(E) in Gazette of India dated 7th June, 2022.
- (v) The Inland Vessels (Safe Navigation, Communication and Signals) Rules, 2022 published in Notification No. G.S.R.424(E) in Gazette of India dated 7th June, 2022.
- (vi) The Inland Vessels (Life Saving Appliances) Rules, 2022 published in Notification No. G.S.R.425(E) in Gazette of India dated 7th June, 2022.
- (vii) The Inland Vessels (Fire Fighting Appliances) Rules, 2022 published in Notification No. G.S.R.426(E) in Gazette of India dated 7th June, 2022.
- (viii) The Inland Vessels (Prevention and Containment of Pollution) Rules, 2022 published in Notification No. G.S.R.427(E) in Gazette of India dated 7th June, 2022.
- (ix) The Inland Vessels (Insurance, Limitation of Liability and Obligations of Service Providers and Service Users) Rules, 2022 published in Notification No. G.S.R.449(E) in Gazette of India dated 14th June, 2022.
- (x) S.O.743(E) published in Gazette of India dated 16th February, 2022, appointing the 16th day of February, 2022 as the date on which the provisions of Section 1 and 106 of the Inland Vessels Act, 2021 come into force.
- (xi) S.O.2604(E) published in Gazette of India dated 7th June, 2022, appointing the 7th day of June, 2022 as the date on which the

provisions of Section 2 to 105 and 107 to 114 of the Inland Vessels Act, 2021 come into force.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 51 of the Marine Aids to Navigation Act, 2021:-

- (i) The Marine Aids to Navigation (Central Advisory Committee Procedural) Rules, 2022 published in Notification No. G.S.R.330(E) in Gazette of India dated 2nd May, 2022.
- (ii) The Marine Aids to Navigation (Development of Heritage Lighthouses) Rules, 2022 published in Notification No. G.S.R.512(E) in Gazette of India dated 5th July, 2022.
- (iii) The Marine Aids to Navigation (Duties of Director General) Rules, 2022 published in Notification No. G.S.R.443(E) in Gazette of India dated 13th June, 2022.
- (iv) The Marine Aids to Navigation (Accounting and Financial powers) Rules, 2022 published in Notification No. G.S.R.390(E) in Gazette of India dated 24th May, 2022.
- (v) S.O.1202(E) published in Gazette of India dated 17th March, 2022, appointing the 31st day of March, 2022, as the date on which the provisions of the Marine Aids to Navigation Act, 2021 shall come into force.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter

Sports, Pahalgam, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hajipur, for the years 2020-2021, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 1 of 2022)-Compliance Audit of Third Party Administrators in Health Insurance business of Public Sector Insurance Companies, Department of Financial Services, Ministry of Finance, under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2020-2021.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2020-2021, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of

the working of the Nalanda University, Nalanda, for the year 2020-2021.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-

(i) The National Medical Commission, Autonomous Boards (Manner of Appointment of Fourth Member and the Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements of President and Members) (Amendment) Rules, 2022 published in Notification No. G.S.R.475(E) in Gazette of India dated 24th June, 2022.

(ii) The National Medical Commission (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) (Amendment) Rules, 2022 published in Notification No. G.S.R.476(E) in Gazette of India dated 24th June, 2022.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-

(i) The National Assisted Reproductive Technology and Surrogacy Board (Appointment of Expert Members by Nominating) Rules, 2022 published in Notification No. G.S.R.453(E) in Gazette of India dated 16th June, 2022.

(ii) The Surrogacy (Regulation) Rules, 2022 published in Notification No. G.S.R.460(E) in Gazette of India dated 21st June, 2022.

(3) A copy of the Assisted Reproductive Technology (Regulation) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.419(E) in Gazette of

India dated 7th June, 2022 under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021.

(4) A copy of the State Assisted Reproductive Technology and Surrogacy Board (Appointment of Expert Members) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.457(E) in Gazette of India dated 17th June, 2022 under Section 52 of the Surrogacy (Regulation) Act, 2021 and Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table a copy of the National Commission for Women (Salaries and Allowances and Conditions of Service of Chairperson and Members) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.532(E) in Gazette of India dated 4th August, 2021 under sub-section (3) of Section 17 of the National Commission for Women Act, 1990.

6. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

| | | |
|-----|---|--------------------------|
| (1) | Shri Sanjay Shamrao Dhotre | 18.07.2022 to 12.08.2022 |
| (2) | Shri Gajanan Kirtikar | 18.07.2022 to 12.08.2022 |
| (3) | Shri Atul Kumar Singh <i>alias</i> Atul Rai | 18.07.2022 to 12.08.2022 |
| (4) | Shri Rajan Baburao Vichare | 25.07.2022 to 12.08.2022 |
| (5) | Shri Vinayak Bhaurao Raut | 25.07.2022 to 12.08.2022 |
| (6) | Shri Arvind Sawant | 25.07.2022 to 12.08.2022 |
| (7) | Shri Sanjay Haribhau Jadhav | 29.07.2022 to 12.08.2022 |
| (8) | Shri A. Ganeshamurthi | 18.07.2022 to 03.08.2022 |

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Guman Singh Damor presented the Seventeenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-2023) on the subject 'Role of autonomous bodies/ educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to pre-matric / post-matric scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas'.

8. Reports of Committee on Government Assurances

Shri Santosh Pandey presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Sixty-eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (2) Sixty-ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
- (3) Seventieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (4) Seventy-first Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.
- (5) Seventy-second Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Tourism'.
- (6) Seventy-third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Information and Broadcasting'.

9. Reports of Committee on Papers Laid on the Table

Shri Ritesh Pandey presented the Eighty-sixth, Eighty-seventh, Eighty-eighth, Eighty-ninth, Ninetieth, Ninety-first, Ninety-second, Ninety-third, Ninety-fourth, Ninety-fifth, Ninety-sixth, Ninety-seventh and Ninety-eighth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-2022).

10. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) 35th Report on 'Review of the functioning of the National Minorities Development and Finance Corporation (NMDFC)' of the Ministry of Minority Affairs.
- (2) 36th Report on the Action taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-third Report (Seventeenth Lok Sabha) on 'Assessment of Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA)'.
- (3) 37th Report on the Action taken by the Government on the Observations/Recommendations of the Committee contained in their Thirtieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Tribal Affairs.

12.05 P.M.**11. Statements by Ministers**

- (1) The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Dr. Mansukh Mandaviya) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 126th & 133rd and 127th & 132nd reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2021-22) pertaining to the Department of Health & Family Welfare and the Department of Health Research respectively, Ministry of Health and Family Welfare.
- (2) The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 128th and 131st reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2021-22) pertaining to the Ministry of Ayush.

12.06 P.M.**12. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the remaining part of the session.

13. Motion for Election of two Members to the Council of National Institute of Pharmaceutical Education and Research (NIPER)

*Dr. Mansukh Mandaviya moved the following motion :-

"That in pursuance of clause (j) of sub-section (2) of Section 30A of the NIPER (Amendment) Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of NIPER, subject to the other provisions of the said Act."

The motion was adopted.

14. Motion for Election of One Member to the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (NEIGRIHMS), Shillong

*Dr. Mansukh Mandaviya moved the following motion :-

"That in pursuance of Rule 3(b) read with rule 4(b) of the Rules of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong subject to the other provisions of the said Rules."

The motion was adopted.

15. Motion

%Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on 4th August, 2022."

The motion was adopted.

* Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers

% Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

***12.10 P.M.**

16. Government Bills – Introduced

(i) The New Delhi International Arbitration Centre (Amendment) Bill, 2022

(ii) The Competition (Amendment) Bill, 2022

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.02 P.M.)

*From 12.12 P.M. to 12.59 P.M., Members raised matters of urgent public importance.

2.02 P.M.

17. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Heena Vijaykumar Gavit regarding Amendments to the Forest Rights Act.
- (2) Ms. Debasree Chaudhuri regarding resumption of functioning of Immigration Office and other related issues pertaining to Raiganj Parliamentary Constituency.
- (3) Shri Jagdambika Pal regarding four-laning of Buddha circuit expressway.
- (4) Shri Naranbhai Bhikhabhai Kachhadiya regarding installation of BSNL towers in Amreli district, Gujarat.
- (5) Dr. Dhal Singh Bisen regarding establishment of Medical College in Balaghat district, Madhya Pradesh.
- (6) Dr. Krishna Pal Singh Yadav regarding setting up of District Disability Rehabilitation Centres in Madhya Pradesh.
- (7) Shri Rattan Lal Kataria regarding digitalization of public services.
- (8) Shri Ramcharan Bohra regarding establishment of Kendriya Vidyalayas in Jaipur parliamentary constituency, Rajasthan.
- (9) Shri Nitesh Ganga Deb regarding setting up of BSNL towers in Sambalpur parliamentary constituency.
- (10) Shri Chunni Lal Sahu regarding design relating to bypass NH road under Basna Development plan in Chhattisgarh.
- (11) Shri Ajay Nishad regarding delay in payment of amount to beneficiaries of PM Awas Yojana.
- (12) Dr. Rajdeep Roy regarding repair of National Highway from Jowai to Kalain Road.
- (13) Shri Sushil Kumar Singh regarding renovation of ancient temples in

Aurangabad parliamentary constituency, Bihar.

- (14) Shri Chhedi Paswan regarding changing the name of Bhabhua Road Railway station in Bihar as Maa Mundeshwari Dham Railway Station.
- (15) Shri Raju Bista regarding upgradation of EFRC, Kurseong to a National level institute.
- (16) Shri Abdul Khaleque regarding declaration of flood and erosion of Assam as a National Disaster.
- (17) Shri Komati Reddy Venkat Reddy regarding compensation for losses arising out of heavy rains in Telangana.
- (18) Shri P. Velusamy regarding grant of Minimum Support Price for cultivation of Gloriosa Superba.
- (19) Shri S. Jagathrakshakan regarding chromium contamination by Tamil Nadu Chromates and Chemicals Limited, Ranipet.
- (20) Smt. Goddeti Madhavi regarding financing pending portion of railway line between Sathupally and Devarapalli.
- (21) Shri Sadashiv Kisan Lokhande regarding survey and construction of Belapur-Nevasa-Shevgaon-Gevrai-Beed-Parli railway line in Maharashtra.
- (22) Dr. S.T. Hasan regarding need to set up an AIIMS in Moradabad in Uttar Pradesh.

2.03 P.M.

18. Government Bill – Under Consideration

The Energy Conservation (Amendment) Bill, 2022

Time Allotted: 4 Hrs.
Time Taken: 01 Hr. 29 Mts.
Balance: 02 Hrs. 31 Mts.

The motion for consideration of the Bill was moved by Shri R.K. Singh.

The following members took part in the debate:

1. Shri Jagdambika Pal
2. Smt. Mahua Moitra
3. Shri Jayadev Galla
4. Shri P.V. Midhun Reddy
5. Shri Santosh Kumar
6. Shri Girish Chandra
7. Shri G. Ranjith Reddy

The discussion was not concluded.

3.32 P.M.

19. Private Members' Bills – Introduced

1. The Constitution (Amendment) Bill, 2019 (Insertion of new article 371K) by Shri Asaduddin Owaisi, M.P.
2. The Constitution (Amendment) Bill, 2019 (Amendment of article 84, etc.) by Shri Asaduddin Owaisi, M.P.
3. The Industrial Employment and Environmental Protection Bill, 2021 by Shri Shrirang Appa Barne, M.P.
4. The Female Farmers Entitlement Bill, 2021 by Shrimati Rama Devi, M.P.
5. The National Consultation Commission Bill, 2019 by Shri Jagdambika Pal, M.P.
6. The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019 (Insertion of new Chapter IIA) by Shri Jagdambika Pal, M.P.
7. The Compulsory Military Conscription Bill, 2019 by Shri Jagdambika Pal, M.P.
8. The Legal Services Authorities (Amendment) Bill, 2022 (Amendment of section 12) by Shri N.K. Premachandran, M.P.
9. The Constitution (Amendment) Bill, 2022 (Amendment of article 93) by Shri N.K. Premachandran, M.P.
10. The Agnipath Scheme Bill, 2022 by Shri N.K. Premachandran, M.P.
11. The Street Children (Rehabilitation and Welfare) Bill, 2019 by Shri Rakesh Singh, M.P.
12. The Child Labour (Abolition) Bill, 2019 by Dr. Manoj Rajoria, M.P.
13. The Missing Children (Faster Tracking and Reuniting) Bill, 2019 by Dr. Manoj Rajoria, M.P.
14. The Basic Food Items Price Fixation Board Bill, 2019 by Shri Midhun Reddy, M.P.
15. The Right to Water Bill, 2020 by Shri Asaduddin Owaisi, M.P.
16. The Constitution (Amendment) Bill, 2022 (Insertion of new article 220A) by Shri P.P. Chaudhary, M.P.
17. The Constitution (Amendment) Bill, 2022 (Insertion of new article 123A) by Shri P.P. Chaudhary, M.P.
18. The Constitution (Amendment) Bill, 2022 (Amendment of article 366) by Shri P.P. Chaudhary, M.P.

19. The National Population Control Commission Bill, 2021 by Shri Nihal Chand, M.P.
20. The Compulsory Periodical Desiltation of Dams, Reservoirs and Rivers Bill, 2021 by Dr. Nishikant Dubey, M.P.
21. The Victims of Floods caused by Heavy Rains, Cyclones and Other Reasons (Rehabilitation and Welfare) Bill, 2021 by Dr. Nishikant Dubey, M.P.
22. The Prohibition of Multi-Digit Lotteries Bill, 2021 by Dr. Nishikant Dubey, M.P.
23. The Compulsory Health Insurance for Senior Citizens, Mentally Retarded Children and Persons with Disabilities Bill, 2021 by Dr. Alok Kumar Suman, M.P.
24. The Ancient Monuments and Archeological Sites and Remains (Amendment) Bill, 2021 (*Amendment of section 201*) by Shri Nihal Chand, M.P.
25. The Over the Top Platforms Regulatory Authority Bill, 2021 by Shri Manoj Kotak, M.P.
26. The Higher and Technical Education (Exemption from Payment of Outstanding Fees and Education Loan) Bill, 2021 by Shri Hasmukhbhai Somabhai Patel, M.P.
27. The Flood Control and Management Bill, 2021 by Dr. Alok Kumar Suman, M.P.
28. The Special Financial Assistance to the State of Bihar (*For the Welfare of Farmers*) Bill, 2021 by Dr. Alok Kumar Suman, M.P.
29. The Constitution (Scheduled Castes) Order (Amendment) Bill, 2022 (*Amendment of the Schedule*) by Shri Bidyut Baran Mahato, M.P.
30. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 (*Amendment of the Schedule*) by Shri Bidyut Baran Mahato, M.P.
31. The Compulsory Sensitivity Training in Educational Institutions Bill, 2022 by Shrimati Supriya Sule, M.P.
32. The Protection of Human Rights (Amendment) Bill, 2022 (*Amendment of section 2, etc.*) by Shrimati Supriya Sule, M.P.
33. The Protection of Rights of Widows and Single Women and Abolishment of Widowhood Practices Bill, 2022 by Shrimati Supriya Sule, M.P.
34. The Conservation and Maintenance of Archaeological and Natural Heritage Bill, 2022 by Shri Shrirang Appa Barne, M.P.
35. The Ocean Thermal Energy Utilization Bill, 2022 by Shri Shrirang Appa Barne, M.P.

36. The Special Financial Assistance for Development and Rejuvenation of Water Bodies in Forest areas in the State of Madhya Pradesh Bill, 2022 by Shri Sudheer Gupta, M.P.
37. The Population Control Bill, 2022 by Shri C.P. Joshi, M.P.
38. The Special Financial Assistance for Development and Rejuvenation of Water Bodies in Forest Areas in the State of Rajasthan Bill, 2022 by Shri C.P. Joshi, M.P.
39. The Hindu Religious Places of Worship (*Prohibition of Marketing, Slaughtering, Trading, Cooking, Serving and Consumption of Meat and Other Non-Vegetarian Food*) Bill, 2022 by Shri C.P. Joshi, M.P.
40. The Constitution (Scheduled Tribes) Order Amendment Bill, 2022 (*Amendment of the Schedule*) by Shri Dileshwar Kamait, M.P.
41. The Supreme Court, High Courts and District Courts (Use of Official Languages) Bill, 2022 by Shri Gopal Chinayya Shetty, M.P.
42. The National Water University Bill, 2022 by Shri Unmesh Bhaiyyasaheb Patil, M.P.
43. The Agricultural Workers (Welfare and Protection) Bill, 2022 by Shri Unmesh Bhaiyyasaheb Patil, M.P.
44. The Prohibition of Publication and Dissemination of Objectionable Material on Religion Bill, 2022 by Shri Sunil Kumar Singh, M.P.
45. The Special Irrigation Development Fund (For Forest Areas) Bill, 2022 by Shri Sunil Kumar Singh, M.P.
46. The Girl Child (Prevention of Commercialised Trafficking, Rehabilitation and Welfare) Bill, 2022 by Shri Sunil Kumar Singh, M.P.
47. The National Emission Trading System (Control of Green House Gas Emissions) Bill, 2022 by Shri Vishnu Dayal Ram, M.P.
48. The District Development and Monitoring Committee for Implementation of Central Sector and Centrally Sponsored) Schemes Bill, 2022 by Shri Rajiv Pratap Rudy, M.P.
49. The Greenfield Infrastructure Development Board Bill, 2022 by Shri Rajiv Pratap Rudy, M.P.
50. The Eastern Region Tourism Promotion Authority Bill, 2022 by Dr. Sukanta Majumdar, M.P.
51. The Fishermen (Development and Welfare) Bill, 2022 by Dr. Sukanta Majumdar, M.P.
52. The Compulsory Military Training Bill, 2022 by Shri Bhola Singh, M.P.

53. The Constitution (Amendment) Bill, 2022 (*Omission of article 30*) by Shri Gopal Chinayya Shetty, M.P.
54. The Constitution (Amendment) Bill, 2022 (*Amendment of the Eighth Schedule*) by Shrimati Diya Kumari, M.P.
55. The Betel Growers (Welfare) Bill, 2022 by Dr. Sukanta Majumdar, M.P.
56. The Anti-Drought Measure and Mitigation Bill, 2022 by Shri Anurag Sharma, M.P.
57. The National Commission for Economically Weaker Sections Bill, 2022 by Shri Midhun Reddy, M.P.
58. The Government Services (Regulation of Service Rules at Workplace in Appointments of Persons with Disabilities) Bill, 2022 by Shri Kunwar Pushpendra Singh Chandel, M.P.
59. The Constitution (Amendment) Bill, 2022 (*Amendment of article 25*) by Shri Kunwar Pushpendra Singh Chandel, M.P.
60. The Constitution (Amendment) Bill, 2022 (*Amendment of article 325*) by Shri Kunwar Pushpendra Singh Chandel, M.P.
61. The Conducting of Union Government Examinations in all Eighth Schedule Languages Bill, 2022 by Shri Dhanush M Kumar, M.P.
62. The Code of Criminal Procedure (Amendment) Bill, 2022 (*Amendment of section 2, etc.*) by Shri Unmesh Bhaiyyasaheb Patil, M.P.
63. The Youth Welfare Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
64. The Visually Impaired Persons (Protection of Rights) Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
65. The Orphans (Reservation of Posts in Government Establishments and Welfare) Bill, 2022 by Shri Janardan Singh 'Sigriwal', M.P.
66. The Bharatiya Rozgar Samhita, 2022 by Shri Feroze Varun Gandhi, M.P.
67. The National Strategy for Reduction of Food Waste Bill, 2022 by Shri Dhanush M Kumar, M.P.
68. The Constitution (Amendment) Bill, 2022 (*Amendment of article 312.*) by Dr. Shrikant Eknath Shinde, M.P.
69. The Antarrashtriya Marathi Vishwavidyalaya Bill, 2022 by Dr. Shrikant Eknath Shinde, M.P.
70. The Compulsory Teaching of Urban Planning in Schools Bill, 2022 by Dr. Shrikant Eknath Shinde, M.P.

71. The Residential Schools (for Scheduled Castes and Scheduled Tribes) Bill, 2022 by Dr. Manoj Rajoria, M.P.
72. The Madhya Pradesh Central Agricultural University Bill, 2022 by Dr. Krishnapal Singh Yadav, M.P.
73. The Places of Worship (Special Provisions) Repeal Bill, 2022 by Dr. Krishnapal Singh Yadav, M.P.
74. The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Amendment Bill, 2022 (*Insertion of new section 13A*) by Shri Ramesh Chand Bind, M.P.
75. The Victims of Riots, Communal Violence and Violent Protests (Equal Compensation) Bill, 2022 by Shri Ramesh Chand Bind, M.P.
76. The Compensatory Afforestation Fund (Amendment) Bill, 2022 (*Amendment of sections 6 and 16*) by Dr. Heena Vijaykumar Gavit, M.P.
77. The Constitution (Amendment) Bill, 2022 (*Amendment of Seventh Schedule, etc.*) by Dr. Heena Vijaykumar Gavit, M.P.
78. The Rehabilitation and Relocation of Persons Displaced due to Climate Change Bill, 2022 by Dr. Heena Vijaykumar Gavit, M.P.
79. The Environment (Protection) Amendment Bill, 2022 (*Amendment of section 2*) by Shri Nihal Chand Chauhan, M.P.
80. The Electricity (Amendment) Bill, 2022 (*Insertion of new section 126A*) by Shri Hanuman Beniwal, M.P.
81. The Unemployment Allowance for Graduates Living Below Poverty Line Bill, 2021 by Shri Subrat Pathak, M.P.
82. The Aroma Board Bill, 2021 by Shri Subrat Pathak, M.P.
83. The Criminal Law (Amendment) Bill, 2022 (*Substitution of new section for section 272, etc.*) by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
84. The Mental Healthcare (Amendment) Bill, 2022 (*Amendment of section 2, etc.*) by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
85. The Protection of Women from Domestic Violence (Amendment) Bill, 2022 (*Amendment of section 2, etc.*) by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
86. The Breast Cancer Awareness Bill, 2022 by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
87. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022 (*Amendment of sections 2 and 3*) by Shrimati Aparupa Poddar, M.P.

88. The Constitution (Amendment) Bill, 2022 (*Amendment of article 239AA*) by Shrimati Aparupa Poddar, M.P.
89. The Fishermen (Protection and Welfare) Bill, 2022 by Shrimati Aparupa Poddar, M.P.
90. The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2022 (*Amendment of section 86*) by Shri Bhartruhari Mahtab, M.P.
91. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2021 (*Amendment of Section 2 and 3*) by Dr. Kirit Premjibhai Solanki, M.P.

4.42 P.M.

20. Private Members' Bill – Withdrawn

The Compulsory Voting Bill, 2019

Further discussion on the motion for consideration of the Bill moved by Shri Janardan Singh Sigrival on 12 July, 2019, continued.

@Prof. S.P. Singh Baghel replied to the debate.

Shri Janardan Singh Sigrival spoke by way of his reply.

The Bill was withdrawn by leave of the House.

5.43 P.M.

21. Private Members' Bill – Under Consideration

The Representation of the People (Amendment) Bill, 2019 (Insertion of new section 29AA).

Discussion on the motion for consideration of the Bill was moved by Shri Gopal Chinayya Shetty and his speech was unfinished.

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 8th August, 2022.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 8, 2022/Sravana 17, 1944 (Saka)

No. 192

11.00 A.M.

1. *Reference by the Speaker

The Speaker made reference to the 80th anniversary of the 'Quit India' movement under the leadership of Mahatma Gandhi.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of Father of the Nation and those who sacrificed their lives during the freedom struggle.

11.03 A.M.

2. Felicitation by the Speaker

The Speaker, on his behalf and on behalf of the House, congratulated the Sports contingent on their outstanding feat in Medal haul by India in Commonwealth Games, 2022.

11.03 A.M.

3. Starred Questions

Starred Question Nos. 301–308 were orally answered. Replies to Starred Question Nos. 309–320 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Companies (Corporate Social Responsibility Policy) Amendment Rules, 2018 published in Notification No. G.S.R.895(E) published in Gazette of India dated 19th September, 2018.
- (ii) The National Financial Reporting Authority appointment of Part-time members (Amendment) Rules, 2022 published in Notification No. G.S.R.400(E) published in Gazette of India dated 30th May, 2022.
- (iii) S.O.2433(E) published in Gazette of India dated 30th May, 2022, appointing Dr. Ajay Bhushan Prasad Pandey as the Chairperson of the National Financial Reporting Authority *w.e.f.* 1st April, 2022 (forenoon) for a period of three years or till the incumbent attains the age of sixty-five years, whichever is earlier.
- (iv) S.O.2434(E) published in Gazette of India dated 30th May, 2022, appointing Shri Praveen Kumar Tiwari as the full-time member of the National Financial Reporting Authority *w.e.f.* 28th March, 2022 (forenoon) for a period of three years or till the incumbent attains the age of sixty-five years, whichever is earlier.

- (v) The National Financial Reporting Authority appointment of Part-time members (Amendment) Rules, 2022 published in Notification No. G.S.R.602(E) published in Gazette of India dated 26th July, 2022.
- (vi) S.O.3376(E) published in Gazette of India dated 26th July, 2022, appointing Ms. Smita Jhingran as the full time member of the National Financial Reporting Authority for a period of three years *w.e.f.* 19th April, 2022 (forenoon) i.e. the date on which she entered upon her office, or till she attains the age of sixty-five years, whichever is earlier.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980:-
- (i) G.S.R.222(E) published in Gazette of India dated 26th March, 2022, making certain amendments in Notification No. G.S.R.835(E) dated 3rd November, 2015.
- (ii) S.O.2184(E) published in Gazette of India dated 11th May, 2022, appointing the 10th day of May, 2022, as the date on which the provisions, mentioned therein, of the Chartered Accountants, Cost and Works Accountants and the Company Secretaries (Amendment) Act, 2022 and shall come into force.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute,

Bengaluru, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Area Act, 2021:-
 - (i) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Salaries, Allowances and conditions of service of officers and staff of the commission) Rules, 2022 published in Notification No. G.S.R.531(E) in Gazette of India dated 11th July, 2022.
 - (ii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Form of Annual Statement of Accounts) Rules, 2022 published in Notification No. G.S.R.336(E) in Gazette of India dated 4th May, 2022.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 26 of the Commission for Air Quality Management in National Capital Region and Adjoining Area Act, 2021:-

- (i) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Form and Manner of Furnishing Annual Report) Regulations, 2021 published in Notification No. G-25055/1/2021-F&A in Gazette of India dated 17th May, 2022.
- (ii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Conduct of Business and Conditions and Limitations in Delegation of Powers of Commission) Regulations, 2021 published in Notification No. F. No. R-11011/1/2021-Estt. in Gazette of India dated 17th September, 2021.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3 & 26 of the Environment (Protection) Act, 1986:-

- (i) S.O.3194(E) published in Gazette of India dated 14th July, 2022, regarding exemption in certain category of Highways/Airport/Port/Thermal projects.
- (ii) S.O.3250(E) published in Gazette of India dated 20th July, 2022, regarding steel re-rolling operations falling under secondary metallurgical processing industry.
- (iii) The Plastic Waste Management (Amendment) Rules, 2022 published in Notification No. G.S.R.133(E) in Gazette of India dated 16th February, 2022.

- (iv) The Plastic Waste Management (Second Amendment) Rules, 2022 published in Notification No. G.S.R.522(E) in Gazette of India dated 7th July, 2022.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
- (i) S.O.1485(E) published in Gazette of India dated 22nd April, 2016, regarding Kalesar National Park and Kalesar Wildlife Sanctuary Eco-Sensitive in the State of Haryana.
 - (iii) S.O.3100(E) published in Gazette of India dated 30th September, 2016, regarding Bhindawas Wildlife Sanctuary Eco-Sensitive in the State of Haryana.
 - (iv) S.O.3308(E) published in Gazette of India dated 26th October, 2016, regarding Khol Hi Raitan Wildlife Sanctuary Eco-Sensitive in the State of Haryana.
 - (v) S.O.3516(E) published in Gazette of India dated 23rd November, 2016, regarding Bir Shikargarh Wildlife Sanctuary Eco-Sensitive in the State of Haryana.
 - (vi) S.O.68(E) published in Gazette of India dated 10th January, 2017, regarding Khaparwas Wildlife Sanctuary Eco-Sensitive in the State of Haryana.
 - (vii) S.O.436(E) published in Gazette of India dated 14th February, 2017, regarding Chhichhila Wildlife Sanctuary Eco-Sensitive in the State of Haryana.
 - (viii) S.O.1911(E) published in Gazette of India dated 1st June, 2019, regarding Asola Bhatti Wildlife Sanctuary Eco-Sensitive in the State of Haryana.

- (ix) S.O.838(E) published in Gazette of India dated 16th March, 2017, regarding Daranghati Wildlife Sanctuary Eco-Sensitive in the State of Himachal Pradesh.
- (x) S.O.1813(E) published in Gazette of India dated 7th June, 2017, regarding Majathal Wildlife Sanctuary Eco-Sensitive in the State of Himachal Pradesh.
- (xi) S.O.1858(E) published in Gazette of India dated 8th June, 2017, regarding Shimla Water Catchment Wildlife Sanctuary Eco-Sensitive in the State of Himachal Pradesh.
- (xii) S.O.2404(E) published in Gazette of India dated 28th July, 2017, regarding Rakchham-Chitkul Wildlife Sanctuary Eco-Sensitive in the State of Himachal Pradesh.
- (xiii) S.O.3193(E) published in Gazette of India dated 29th September, 2017, regarding Sechu Tuan Nala Wildlife Sanctuary Eco-Sensitive in the State of Himachal Pradesh.
- (xiv) S.O.3710(E) published in Gazette of India dated 22nd November, 2017, regarding Talra Wildlife Sanctuary Eco-Sensitive in the State of Himachal Pradesh.
- (xv) S.O.277(E) published in Gazette of India dated 17th January, 2018, regarding Inderkila Wildlife Sanctuary Eco-Sensitive in the State of Himachal Pradesh.
- (xvi) S.O.2774(E) published in Gazette of India dated 1st August, 2019, regarding Udwa Lake Bird Sanctuary Eco-Sensitive in the State of Himachal Pradesh.
- (xvii) S.O.2775(E) published in Gazette of India dated 1st August, 2019, regarding Hazaribagh Wildlife Sanctuary Eco-Sensitive in the State of Jharkhand.

- (xviii) S.O.2795(E) published in Gazette of India dated 5th August, 2019, regarding Parasnath Wildlife Sanctuary Eco-Sensitive in the State of Jharkhand.
- (xix) S.O.2796(E) published in Gazette of India dated 5th August, 2019, regarding Gautam Buddha Wildlife Sanctuary Eco-Sensitive in the State of Jharkhand.
- (xx) S.O.2895(E) published in Gazette of India dated 9th August, 2019, regarding Koderma Wildlife Sanctuary Eco-Sensitive in the State of Jharkhand.
- (xxi) S.O.2896(E) published in Gazette of India dated 9th August, 2019, regarding Lawalong Wildlife Sanctuary Eco-Sensitive in the State of Jharkhand.
- (xxii) S.O.2897(E) published in Gazette of India dated 9th August, 2019, regarding Palkot Wildlife Sanctuary Eco-Sensitive in the State of Jharkhand.
- (xxiii) S.O.2898(E) published in Gazette of India dated 9th August, 2019, regarding Palamau Wildlife Sanctuary Eco-Sensitive in the State of Jharkhand.
- (xxiv) S.O.3871(E) published in Gazette of India dated 29th October, 2019, regarding Jasrota Wildlife Sanctuary Eco-Sensitive in the State of Jammu & Kashmir.
- (xxv) S.O.3528(E) published in Gazette of India dated 27th September, 2019, regarding Daroji Bear Sanctuary Eco-Sensitive in the State of Jharkhand.
- (xxvi) S.O.2996(E) published in Gazette of India dated 12th September, 2017, regarding Asola Bhatti Wildlife Sanctuary Eco-Sensitive in the area of New Delhi.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

- | | |
|---------------------|---------------------|
| 1. Statement No. 37 | Fifth Session, 2010 |
|---------------------|---------------------|

SIXTEENTH LOK SABHA

- | | |
|---------------------|-----------------------------|
| 2. Statement No. 17 | Thirteenth Session, 2017-18 |
|---------------------|-----------------------------|

SEVENTEENTH LOK SABHA

- | | |
|---------------------|-----------------------|
| 3. Statement No. 15 | First Session, 2019 |
| 4. Statement No. 11 | Third Session, 2020 |
| 5. Statement No. 10 | Fifth Session, 2021 |
| 6. Statement No. 9 | Sixth Session, 2021 |
| 7. Statement No. 3 | Seventh Session, 2021 |
| 8. Statement No. 3 | Eighth Session, 2022 |

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2020-2021, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2021-2022 under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.
- (4) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2021-2022.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/77 in Gazette of India dated 11th April, 2022.

- (ii) The Securities and Exchange Board of India (Debtenture Trustees)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/78 in Gazette of India dated 11th April, 2022.
 - (iii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Third Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/79 in Gazette of India dated 11th April, 2022.
 - (iv) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Fourth Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/80 in Gazette of India dated 25th April, 2022.
 - (v) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Second Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/82 in Gazette of India dated 27th April, 2022.
 - (vi) The Securities and Exchange Board of India (Infrastructure Investment Trusts)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/83 in Gazette of India dated 4th May, 2022.
 - (vii) The Securities and Exchange Board of India (Collective Investment Schemes)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/84 in Gazette of India dated 10th May, 2022.
 - (viii) The Securities and Exchange Board of India (Custodian)(Amendment) Regulations, 2022 published in Notification No. SEBI/LAD-NRO/GN/2022/81 in Gazette of India dated 25th April, 2022.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under Section 31 of the Securities and Exchange Board of India Act,

1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996:-

- (i) S.O.2809(E) published in Gazette of India dated 17th June, 2022 regarding amendment in Designation of Courts as Special Courts in Jammu and Kashmir.
- (ii) S.O.2810(E) published in Gazette of India dated 17th June, 2022 designating Courts of Sessions Judge, Leh and Kargil as Special Courts in District Leh and District Kargil.

(7) A copy of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Second Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. SEBI/LAD-NRO/GN/2022/76 in Gazette of India dated 22nd March, 2022 under Section 31 of the Securities and Exchange Board of India Act, 1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

(8) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (Twelfth Amendment) Rules, 2022 published in Notification No. G.S.R.339(E) in Gazette of India dated 5th May, 2022, together with an explanatory memorandum.
- (ii) The Income-tax (21st Amendment) Rules, 2022 published in Notification No. G.S.R.524(E) in Gazette of India dated 8th July, 2022, together with an explanatory memorandum.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) Notification No. 16/2022-Customs (N.T.) dated 11th March, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (ii) S.O.1166(E) published in Gazette of India dated 15th March, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (iii) Notification No. 18/2022-Customs (N.T.) dated 17th March, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iv) S.O.1547(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (v) Notification No. 32/2022-Customs (N.T.) dated 7th April, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) S.O.1824(E) published in Gazette of India dated 13th April, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (vii) Notification No. 34/2022-Customs (N.T.) dated 21st April, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (viii) Notification No. 36/2022-Customs (N.T.) dated 28th April, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) S.O.2030(E) published in Gazette of India dated 29th April, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (x) Notification No. 38/2022-Customs (N.T.) dated 29th April, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xi) Notification No. 40/2022-Customs (N.T.) dated 5th May, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xii) S.O.2228(E) published in Gazette of India dated 13th May, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xiii) Notification No. 42/2022-Customs (N.T.) dated 18th May, 2022, together with an explanatory memorandum regarding revised rates

of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xiv) Notification No. 43/2022-Customs (N.T.) dated 19th May, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xv) S.O.2495(E) published in Gazette of India dated 31st May, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xvi) Notification No. 49/2022-Customs (N.T.) dated 2nd June, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xvii) S.O.2755(E) published in Gazette of India dated 15th June, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xviii) Notification No. 51/2022-Customs (N.T.) dated 16th June, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xix) Notification No. 53/2022-Customs (N.T.) dated 28th June, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xx) Notification No. 54/2022-Customs (N.T.) dated 29th June, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxi) S.O.2960(E) published in Gazette of India dated 30th June, 2022, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxii) Notification No. 58/2022-Customs (N.T.) dated 7th April, 2022, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxiii) The Courier Imports and Exports (electronic Declaration and Processing) Amendment Regulations, 2022 published in Notification No. S.O.485(E) in Gazette of India dated 30th June, 2022, together with an explanatory memorandum.
- (xxiv) The Courier Imports and Exports (electronic Declaration and Processing) Amendment Regulations, 2022 published in Notification No. G.S.R.485(E) in Gazette of India dated 30th June, 2022, together with an explanatory memorandum.

- (xxv) The Controlled Delivery (Customs) Regulations, 2022 published in Notification No. G.S.R.540(E) published in Gazette of India dated 12th July, 2022, together with an explanatory memorandum.
- (xxvi) The Exports by Post Regulations, 2018 published in Notification No. G.S.R.525(E) published in Gazette of India dated 4th June, 2018, together with an explanatory memorandum.
- (xxvii) The Intellectual Property Rights (Imported Goods) Enforcement Amendment Rules, 2018 published in Notification No. G.S.R.581(E) published in Gazette of India dated 22nd June, 2018, together with an explanatory memorandum.
- (xxviii) S.O.582(E) published in Gazette of India dated 22nd June, 2018, together with an explanatory memorandum making certain amendments in Notification No. 51/2010-Customs (N.T.) dated 30th June, 2010.
- (xxix) G.S.R.572(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 50/2017-Customs, dated 30th June, 2017 to give effect to recommendation of GST Council in its 47th meeting on IGST on imports related to DEC tablets and goods related to petroleum operations.
- (xxx) G.S.R.573(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 19/2019-Customs, dated 6th July, 2019 to give effect to recommendation of GST Council in its 47th meeting on IGST on imports related and exemption on BCD to the imports of specified defence forces.

- (xxxi) G.S.R.574(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 51/96-Customs, dated 23rd July, 1996 to give effect to recommendation of GST Council in its 47th meeting.
- (xxxii) G.S.R.587(E) published in Gazette of India dated 20th July, 2022, together with an explanatory memorandum seeking to further amend notification No. 22/2022-Customs, dated 30.04.2022 to enable TRQ holders to import gold through IIBX under TRQ mechanism of India-UAE CEPA.
- (xxxiii) G.S.R.598(E) published in Gazette of India dated 23rd July, 2022, together with an explanatory memorandum seeking to amend notification No. 49/2021-Customs, dated 13.10.2021, in order to extend the existing nil rate of Agriculture Infrastructure and Development Cess (AIDC) on Lentils (Mosur) up to and inclusive of the 31st March, 2023.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxvi) to (xxviii) of (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
- (i) The Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between India and United Arab Emirates) Rules, 2022 published in Notification No. G.S.R.329(E) published in Gazette of India dated 30th April, 2022, together with an explanatory memorandum.
 - (ii) The Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between the Republic of India and Japan) Rules, 2022 published in Notification No.

G.S.R.373(E) published in Gazette of India dated 20th May, 2022, together with an explanatory memorandum.

- (iii) The Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between the Republic of India and Japan) Rules, 2018 published in Notification No. G.S.R.177(E) published in Gazette of India dated 19th February, 2018, together with an explanatory memorandum.
 - (iv) The Customs Tariff (Determination of Origin of Prodcuts under the Duty Free Tariff Preference Scheme for Least Developed Countries) Rules, 2015 published in Notification No. G.S.R.179(E) published in Gazette of India dated 10th March, 2015, together with an explanatory memorandum.
 - (v) The Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Partnership Agreement between the Republic of India and Japan) Rules, 2011 published in Notification No. G.S.R.594(E) published in Gazette of India dated 1st August, 2011, together with an explanatory memorandum.
- (12) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) to (v) of (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) G.S.R.550(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 13/2017-Central Tax (Rate) so as to implement recommendations made by GST Council in the 47th meeting held on 28th and 29th June, 2022.

- (ii) G.S.R.553(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum eking to amend notification No. 2/2017-Central Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.
- (iii) G.S.R.556(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 3/2017-Central Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.
- (iv) G.S.R.559(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum eking to amend notification No. 5/2017-Integrated Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.
- (v) G.S.R.562(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 2/2022-Central Tax (Rate) dated 31st March, 2022 to give effect to changes as recommended by GST Council in its 47th meeting.
- (vi) G.S.R.565(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to rescind notification No. 45/2017-Central Tax (Rate) dated the 14th November, 2017 to give effect to changes as recommended by GST Council in its 47th meeting.
- (vii) G.S.R.568(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend

notification No. 10/2019-Central Tax dated 7th March, 2019 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(viii) G.S.R.569(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 14/2019-Central Tax dated 7th March, 2019 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(14) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

(i) G.S.R.551(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 1/2017-Integrated Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(ii) G.S.R.554(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 2/2017-Integrated Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(iii) G.S.R.557(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 3/2017-Integrated Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(iv) G.S.R.560(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend

notification No. 5/2017-Integrated Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(v) G.S.R.563(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 2/2022-Integrated Tax (Rate) dated 31st March, 2022 to give effect to changes as recommended by GST Council in its 47th meeting.

(vi) G.S.R.566(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to rescind notification No. 47/2017-Integrated Tax (Rate) dated the 14th November, 2017 to give effect to changes as recommended by GST Council in its 47th meeting.

(15) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

(i) G.S.R.552(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 1/2017-Union Territory Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(ii) G.S.R.555(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 2/2017-Union Territory Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(iii) G.S.R.558(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend

notification No. 3/2017-Union Territory Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

- (iv) G.S.R.561(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 5/2017-Union Territory Tax (Rate) dated 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.
- (v) G.S.R.564(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 2/2022-Union Territory Tax (Rate) dated 31st March, 2022 to give effect to changes as recommended by GST Council in its 47th meeting.
- (vi) G.S.R.567(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to rescind notification No. 45/2017-Union Territory Tax (Rate) dated the 14th November, 2017 to give effect to changes as recommended by GST Council in its 47th meeting.
- (vii) G.S.R.570(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 02/2019-Union Territory Tax dated 7th March, 2019 to give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.
- (viii) G.S.R.571(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 02/2017-Union Territory Tax dated 27th June, 2017 to

give effect to changes in rates of certain goods as recommended by GST Council in its 47th meeting.

(16) A copy of the Notification No. G.S.R.579(E) (Hindi and English versions) published in Gazette of India dated 15th July, 2022 together with an explanatory memorandum seeking to amend notification No. 11/2017 dated 30th June, 2017, to extend concessional rate of Excise Duty on ATF drawn by operators or cargo operators for certain specified routes of Regional Connectivity Schemes (RCS), till the end dated as specified in the said notification under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944.

(17) A copy of the Statement (Hindi and English versions) on half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of the Financial year 2021-2022 under the Fiscal Responsibility and Budget Management Act, 2003 under sub-section (1) of Section 7 of the said Act.

(18) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Government of Union Territory of Jammu and Kashmir (Report No. 2 of 2022) on the Union Territory Finances for the year ended 31st March, 2021.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 5 of 2022)(Indirect Taxes-Goods and Services Tax) Department of Revenue, for the year ended March, 2021.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 6 of 2022)(Department of Revenue-Direct Taxes)-Performance Audit on Assessment of Assesseees of Gems and Jewellery Sector for the year ended March, 2021.

- (iv) Report of the Comptroller and Auditor General of India-Union Government (Report No. 15 of 2022)(Compliance Audit)- Finance and Communication for the year ended March, 2021.
 - (v) Report of the Comptroller and Auditor General of India-Union Government (Railways)(Report No. 16 of 2022)-Performance Audit of Waste Management in Indian Railways for the year ended March, 2020.
 - (vi) Report of the Comptroller and Auditor General of India-Union Government (Civil)(Report No. 17 of 2022)-Performance Audit of Procurement and Supply of Drugs in CGHS, Ministry of Health and Family Welfare.
 - (vii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(Report No. 10 of 2022)(Performance Audit)-Follow-up on the Performance Audit of Preservation and Conservation of Monuments and Antiquities, Ministry of Culture.
 - (viii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 4 of 2022)(Performance Audit)- Performance Audit on Conservation of Coastal Ecosystems, Ministry of Environment, Forests & Climate Change.
 - (ix) Report of the Comptroller and Auditor General of India-Union Government (Report No. 12 of 2022)(Department of Revenue-Direct Taxes)-Performance Audit on Exemptions to Charitable Trusts and Institutions for the year ended March, 2021.
 - (x) Report of the Comptroller and Auditor General of India-Union Government (Report No. 18 of 2022)-Compliance of the Fiscal Responsibility and Budget Management Act, 2003, Department of Economic Affairs, Ministry of Finance, for the year 2019-2020.
- (19) A copy each of the following papers (Hindi and English versions):-

- (i) Government of Union Territory of Jammu and Kashmir - Appropriation Accounts for the year 2020-2021.
- (ii) Government of Union Territory of Jammu and Kashmir-Finance Accounts for the year 2020-2021 (Volume-I).
- (iii) Government of Union Territory of Jammu and Kashmir-Finance Accounts for the year 2020-2021 (Volume-II).

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2020-2021.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project

Council, Ranchi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board (Samagra Shiksha), Lucknow, for the years 2018-2019 to 2020-2021.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board (Samagra Shiksha), Lucknow, for the years 2018-2019 to 2020-2021.
- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha-UT of Dadra and Nagar Haveli, Silvassa, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha-UT of Dadra and Nagar Haveli, Silvassa, for the year 2020-2021.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Nagpur, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Sonapat, for the year 2019-2020, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Sonapat, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the year 2020-2021, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhopal, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Lucknow, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Lucknow, for the ears 2019-2020 and 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Information Technology, Kalyani, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kalyani, for the years 2019-2020 and 2020-2021.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Prayagraj, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2020-2021.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Patna, for the year 2019-2020.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the

Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2019-2020.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2020-2021.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University,

Aligarh, for the year 2020-2021.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2020-2021, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2020-2021.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya

Vedvidya Pratishtan, Ujjain, for the year 2020-2021.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2020-2021, together with Audit Report thereon.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2020-2021.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2020-2021, together with Audit Report thereon.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2020-2021.

- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2020-2021.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2020-2021.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2020-2021.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Agartala, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Agartala, for the year 2020-2021.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2020-2021.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2020-2021.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Dr.

- B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2020-2021.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Silchar, for the year 2020-2021.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2020-2021.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2020-2021.

- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2020-2021.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2020-2021.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2020-2021.

(70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

(71) A copy of the University Grants Commission (Open and Distance Learning Programmes and Online Programmes) Second Amendment Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. 1-27/2021 (DEB-I) published in Gazette of India dated 18th July, 2022 under Section 28 of the University Grants Commission Act, 1956.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of India, Mumbai, for the year 2021-2022, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Bank of India, Mumbai, for the year 2021-2022.
- (2) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
- (i) Report on the working and activities of the Bank of Maharashtra for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.

- (ii) Report on the working and activities of the Central Bank of India for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Indian Overseas Bank for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Punjab National Bank for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Union Bank of India for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the UCO Bank for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Bank of Baroda for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Canara Bank for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Indian Bank for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Bank of India for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Punjab and Sind Bank for the year 2021-2022, alongwith Accounts and Auditor's Report thereon.

(3) A copy each of the Review (Hindi and English versions) by the Government of the working of the Banks mentioned at (2) above for the year 2020-2021.

6. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 4th August, 2022, Rajya Sabha agreed without any amendment to the Family Courts (Amendment) Bill, 2022, as passed by Lok Sabha.

7. Reports of Committee on Estimates

Shri Girish Bhalchandra Bapat presented the following reports (Hindi and English versions) of the Committee on Estimates:-

- (1) The Fifteenth Report on the subject 'Requirement of Human Capital & Physical Infrastructure to meet the growth of Civil Aviation Sector in India and Development of Airports in various parts of the Country'.
- (2) The Sixteenth Report on action taken by the Government on the Observations/ Recommendations contained in the Seventh Report of the Committee on Estimates (17th Lok Sabha) on 'Estimates and Functioning of National Highways Projects including Bharatmala Projects' pertaining to the Ministry of Road Transport & Highways.
- (3) The Seventeenth Report on action taken by the Government on the Observations/ Recommendations contained in the Ninth Report of the Committee on Estimates (17th Lok Sabha) on 'Recent Budgetary Reform for Better Management of Government Expenditure' pertaining to the Ministry of Finance (Department of Expenditure).

8. Report of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the Fifty-third Report (Hindi and English versions) on 'Excesses over Voted Grants and Charged Appropriations (2019-20)' of the Public Accounts Committee (2022-23).

9. Report of Joint Committee on Offices of Profit

Shri Benny Behanan presented the Eighth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

10. Reports of Standing Committee on Petroleum and Natural Gas

Shri Rodmal Nagar presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Fourteenth Report on Action Taken by the Government on the recommendations contained in the Tenth Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2021-22) on 'Demands for Grants (2022-23) of MoPNG'.
- (2) Fifteenth Report on Action Taken by the Government on the recommendations contained in the Eleventh Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2021-22) on 'National Gas Grid including PNG & CNG'.

11. Action Taken Reports of Standing Committee on Chemicals and Fertilizers

Shri Ramakant Bhargava presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2021-22):-

- (1) Thirty-fifth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-first Report (17th

Lok Sabha) on 'Availability of Medicines & Medical devices for COVID Management' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

- (2) Thirty-sixth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-second Report (17th Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (3) Thirty-seventh Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-third Report (17th Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (4) Thirty-eighth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-fourth Report (17th Lok Sabha) on 'Demands for Grants (2022-23)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

12. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Kanumuru Raghu Rama Krishna Raju laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 118th Report on the Subject 'Review of Guardianship and Adoption Laws'.
- (2) 119th Report of the Action taken on One Hundred Eleventh Report of the Committee on 'Strengthening of grievance redressal mechanism of Government of India'.

***13. Minutes of Committee of Absence of Members from the Sittings of the House**

Shri Ravneet Singh laid on the Table the Minutes (Hindi and English versions) of the Seventh and Eighth sittings of the Committee on Absence of Members from the sittings of the House held on 04.04.2022 and 03.08.2022 respectively.

12.06 P.M.**14. Statements by Ministers**

- (1) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 40th Report of the Standing Committee on Finance on Demands for Grants (2022-23) pertaining to the Departments of Economic Affairs, Expenditure, Financial Services, Public Enterprises and Investment & Public Asset Management, Ministry of Finance.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 294th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Development and Conservation of Museums and Archaeological sites - Challenges and Opportunities' pertaining to the Ministry of Culture.

*At 12.44 P.M.

- (3) The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 28th Report of the Standing Committee on Labour, Textiles and Skill Development on Action Taken by the Government on the Recommendations/Observations contained in the 19th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Skill Development and Entrepreneurship.
- (4) The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 298th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the Recommendations/Observations contained in the 288th Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Tourism.

%12.11 P.M.

15. Government Bill – Introduced

The Electricity (Amendment) Bill, 2022

Shri R.K. Singh sought leave of the House to introduce the Electricity (Amendment) Bill, 2022.

The following members opposed the introduction of the Bill and sought clarifications from the Minister:-

1. Shri N.K. Premachandran
2. Shri Manish Tewari
3. Adv. A.M. Ariff
4. Shri Adhir Ranjan Chowdhury
5. Shri T.R. Baalu
6. Prof. Sougata Ray

The Minister of Power; and Minister of New and Renewable Energy (Shri R.K. Singh) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

The Minister of Power; and Minister of New and Renewable Energy (Shri R.K. Singh) requested that the Bill may be referred to the concerned Departmentally Related Standing Committee.

Thereupon, the Speaker made an announcement[&] regarding referring the Bill to the concerned Departmentally Related Standing Committee.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.15 P.M.)

[%]From 12.31 P.M. to 1.12 P.M., Members raised matters of urgent public importance.

[&]Original in Hindi. For details, please see the debates of the day.

2.15 P.M.**16. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Krishna Pal Singh Yadav regarding need to set up a NIFT centre in Chanderi.
- (2) Shri Suresh Pujari regarding opening of new Higher secondary Schools in Jharsuguda and Bargarh.
- (3) Smt. Jaskaur Meena regarding construction of building for Kendriya Vidyalaya in Dausa parliamentary constituency, Rajasthan.
- (4) Dr. Sukanta Majumdar regarding setting up of a Eklavya Model Residential School in Tapan Block, Balurghat.
- (5) Shri Parbatbhai Savabhai Patel regarding construction of an overbridge at level crossing No. 143 in Banaskantha parliamentary constituency, Gujarat.
- (6) Shri Gopal Jee Thakur regarding construction of Darbhanga-Muzaffarpur railway line in Bihar.
- (7) Dr. Sujay Radhakrishna Vikhepatil regarding flights to Shirdi.
- (8) Shri Mansukhbhai Dhanjibhai Vasava regarding repair of National Highways in Bharuch parliamentary constituency, Gujarat.
- (9) Shri Ravindra Kushawaha regarding enactment of a law for population control.
- (10) Shri Guman Singh Damor regarding drinking water scheme in Ratlam parliamentary constituency, Uttar Pradesh.
- (11) Shri Ratansinh Magansing Rathod regarding upgradation of Central Horticultural Experiment Station, Vejalpur in Gujarat as National Tribal

Horticulture Institute.

- (12) Shri Ajay Nishad regarding storm water drainage system in cities located along Ganga, Gandak and other rivers.
- (13) Shri Subhash Chandra Baheria regarding refund of money to people who invested in Sahara Group Companies.
- (14) Shri Kumbakudi Sudhakaran regarding clause 28 of the CBSE policy.
- (15) Dr. Mohammad Jawed regarding establishment of a National Seemanchal Flood Management Board.
- (16) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding withdrawal of Common University Entrance Test (CUET).
- (17) Prof. Saugata Roy regarding amendments to the PMLA.
- (18) Dr. Beesetti Venkata Satyavathi regarding opening of a Kendriya Vidyalaya at Anakapalle.
- (19) Shri Chandeshwar Prasad regarding construction of an elevated junction & railway overbridge in Jehanabad, Bihar.
- (20) Shri Girish Chandra regarding vacancies in Commissions meant for welfare of SCs, STs, & OBCs.
- (21) Smt. Supriya Sadanand Sule regarding Life saving devices used by Ostomy patients.

2.15 P.M.

17. Government Bill – Passed

The Energy Conservation (Amendment) Bill, 2022

Time Allotted: 4 Hrs.
Time Taken: 3 Hrs. 47 Mts.

Further discussion on the motion moved by Shri R.K. Singh on the 5th August, 2022, continued :-

The following members took part in the debate:-

1. Shri Adhir Ranjan Chowdhury
2. Dr. Gautham Sigamani Pon
3. Smt. Supriya Sadanand Sule
4. Shri Rajiv Pratap Rudy
5. Shri Kani K. Navas
6. Shri Hasnain Masoodi
7. Dr. M.K. Vishnu Prasad
8. Shri Anubhav Mohanty
9. Shri N.K. Premachandran
10. Shri Gaurav Gogoi
11. Dr. Manoj Rajoria
12. Dr. Shrikant Eknath Shinde

Shri R.K. Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 and 9 were adopted.

Clause 10 was adopted.

Clause 11 was adopted.

Clauses 12 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri R.K. Singh.

The motion was adopted and the Bill was passed.

4.33 P.M.

18. Government Bill – Passed

The New Delhi International Arbitration Centre (Amendment) Bill, 2022

Time Allotted: 2 Hrs.

Time Taken: 58 Mts.

The motion for consideration of the Bill was moved by Shri Kiren Rijiju.

The following members took part in the debate:-

1. Dr. Amar Singh
2. Shri Ramesh Bidhuri
3. Prof. Sougata Ray
4. Dr. Veeraswamy Kalanidhi
5. Shri Sri Krishna Devarayalu Lavu
6. Kunwar Danish Ali
7. Smt. Supriya Sadanand Sule
8. Shri Hasnain Masoodi
9. Shri Hanuman Beniwal
10. Dr. Nishikant Dubey

Shri Kiren Rijiju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Kiren Rijju.

The motion was adopted and the Bill was passed.

5.31 P.M.

19. Announcement* by the Speaker

The Speaker made announcement regarding farewell ceremony of Hon'ble Vice-President of India in Balyogi Auditorium.

5.32 P.M.

20. Valedictory Reference*

The Speaker made Valedictory Reference on the conclusion of the Ninth Session of the Seventeenth Lok Sabha.

5.38 P.M.

21. National Song

The National Song was played.

5.39 P.M.

(Lok Sabha adjourned sine die at 5.39 P.M.)

UTPAL KUMAR SINGH
Secretary General

*Original in Hindi. For details, please see the debate of the day.